

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 528 OF 2024**

IN THE MATTER OF:

FARUKH CHOUHAN AND ANR.

...APPLICANTS

VERSUS

SEIAA, UTTAR PRADESH AND ORS.

...RESPONDENTS

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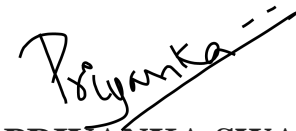
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Through

Date: 24.11.2024

Place: New Delhi



PRIYANKA SWAMI

ADVOCATE

Counsel for SEIAA, Uttar Pradesh

F-13, JANGPURA, NEW DELHI 110014

E-mail: advpriyankaswami@gmail.com

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REPLY ON BEHALF OF THE MEMBER SECRETARY, SEIAA - UTTAR PRADESH TO THE JOINT COMMITTEE REPORT

MOST RESPECTFULLY SHOWETH

That the answering Respondents deny each and every statement, contention, submission, allegation, and/or averment made by the Appellant in the complaint, which is contrary to or inconsistent with the present reply or the records of the case. It is categorically stated that all such statements, submissions, or averments made by the Appellant that are inconsistent with what is submitted in this reply are denied in totality, except those which are specifically and expressly admitted hereinafter. Furthermore, it is submitted that any omission to deny any of the averments made by the Appellant should not be construed as an admission on the part of the answering Respondents, and no adverse inference should be drawn from such omissions.

PRELIMINARY SUBMISSIONS

1. The Ministry of Environment, Forest, and Climate Change (MoEF&CC), through its notification dated 14.09.2006 (as amended), has mandated obtaining prior Environmental Clearance (EC) for new projects, expansion, or modernization of existing projects likely to impact the environment. The objective of this process is

to regulate projects based on their environmental impact potential and ensure that conditions are imposed to mitigate adverse effects.

2. The SEIAA, Uttar Pradesh, is a statutory body constituted under the EIA Notification, 2006, for granting ECs to projects under Category 'B' in the Schedule of the said notification. SEIAA bases its decisions on recommendations from the State Expert Appraisal Committee (SEAC) and operates within the jurisdiction set by the MoEF&CC guidelines.
3. The SEIAA and SEAC in Uttar Pradesh were constituted via MoEF&CC notification dated 16.10.2017 and reconstituted on 11.06.2021. The Directorate of Environment, Government of Uttar Pradesh, functions as the Secretariat for SEIAA and SEAC, ensuring compliance with statutory requirements during the appraisal process.
4. That SEIAA, U.P., is a statutory body constituted under the Environmental Impact Assessment (EIA) Notification, 2006, with the primary responsibility of evaluating and granting Environmental Clearances (ECs) to projects falling within its jurisdiction. Its role is focused on assessing the potential environmental impacts of proposed projects and ensuring compliance with applicable laws at the time of granting clearances. The Office Memorandum dated 29th June 2010 issued by the MoEF&CC clearly designates the regional offices of the Ministry as the competent authority for Post-clearance monitoring, enforcement of compliance, and regulatory inspection functions. SEIAA, U.P., operates within its jurisdiction and supports the regulatory authorities by providing necessary inputs when required. The Office Memorandum dated 29th June 2010 issued by the MoEF&CC is filed herewith and marked as **Annexure-1**.

5. That SEIAA, U.P., operates strictly within its jurisdiction and has no institutional mechanisms to oversee or enforce compliance after the issuance of ECs. While the regulatory authority for monitoring projects lies with the MoEF&CC. SEIAA remains committed to extending its cooperation and assistance wherever required. SEIAA has also taken proactive steps within its capacity, such as issuing show cause notices to project proponents where non-compliance has been reported and forwarding such matters to the appropriate regulatory authorities. SEIAA, U.P., assures the Hon'ble Tribunal of its dedication to upholding environmental laws and addressing concerns raised in the interest of safeguarding the environment. In the present matter, SEIAA granted an EC to M/s P.C. Gupta & Company on 17.03.2021 after following all due procedures. Subsequent allegations of non-compliance, as observed by the Joint Committee and detailed in their report dated 06.08.2024, have been acted upon by SEIAA, including issuing a show-cause notice and directing regulatory authorities to ensure compliance. SEIAA remains committed to upholding environmental laws and seeks the guidance of the Hon'ble Tribunal in addressing the issues raised.

REPLY ON MERITS

1. An online application dated 10.08.2018 was submitted by M/s P.C. Gupta & Company for obtaining Terms of Reference (ToR) for the Sand/Morrum Mining Project in River Yamuna at Gata Nos. 621ma and 622ma, Village Mandawar, District Shamli, covering an area of 20.34 hectares under Category 1(a) of the EIA Notification, 2006. The SEAC deliberated on the proposal during its 359th meeting held on 14.09.2018 and recommended issuing the ToR with conditions, including verification of the workable area by the District Mines Officer and

obtaining necessary permissions for a bridge over the river. The minutes of the 359th SEAC meeting are filed herewith and marked as **Annexure 2**.

2. The matter was subsequently considered during the 235th SEIAA meeting on 12.10.2018. SEIAA noted discrepancies in the District Survey Report (DSR) regarding the total project area for Gata Nos. 621ma and 622ma and requested clarification from the project proponent before agreeing to issue the ToR. The minutes of the 235th SEIAA meeting are filed herewith and marked as **Annexure 3**.
3. The ToR was issued on 13.11.2018 with specific conditions, including the use of NABL-accredited or MoEF&CC-approved laboratories for analysis and the submission of all technical documents signed by both the project proponent and the consultant. A copy of the ToR issued on 13.11.2018 is filed herewith and marked as **Annexure 4**.
4. The EIA report was subsequently submitted, and the project was deliberated during the 421st SEAC meeting on 25.09.2019. SEAC directed the project proponent to obtain permission for a temporary pontoon bridge from the competent authority and deferred its decision pending submission of this document. The minutes of the 421st SEAC meeting are filed herewith and marked as **Annexure 5**.
5. The case was revisited during the 315th SEIAA meeting on 05.11.2019, where SEIAA concurred with SEAC's recommendation to consider the matter only after the requisite information had been submitted. The minutes of the 315th SEIAA meeting are filed herewith and marked as **Annexure 6**.

6. After the project proponent submitted the required information, SEAC, during its 513th meeting held on 17.12.2020, recommended granting Environmental Clearance with specific and general conditions. The minutes of the 513th SEAC meeting are filed herewith and marked as **Annexure 7**.
7. SEIAA, in its 451st meeting held on 24.02.2021, approved the recommendation of SEAC and imposed additional conditions, including regular groundwater quality monitoring, adherence to the Sustainable Sand Mining Guidelines, 2016, and post-monsoon replenishment studies. SEIAA granted Environmental Clearance on 17.03.2021. The minutes of the 451st SEIAA meeting are filed herewith and marked as **Annexure 8**.
8. The Environmental Clearance issued on 17.03.2021 included conditions for compliance with the EIA report, the Sustainable Sand Mining Guidelines, and additional safeguards to mitigate environmental impacts. A copy of the Environmental Clearance is filed herewith and marked as **Annexure 9**.
9. The Hon'ble Tribunal, vide its order dated 13.05.2024, constituted a Joint Committee to investigate allegations of non-compliance. The Joint Committee's report dated 06.08.2024 highlighted several violations, including inadequate plantation, failure to conduct a replenishment study through a NABET-accredited consultant, and delays in submitting six-monthly compliance reports. A copy of the Joint Committee report is filed herewith and marked as **Annexure 10**.
10. In compliance with the Tribunal's directions, SEIAA took the matter in its 854th meeting dated 15.11.2024, seeking clarification on the observed violations and requiring justification for retaining the EC. A copy of minutes of the meeting dated 15.11.2024 is filed herewith and marked as **Annexure 11**.

11. SEIAA issued a show-cause notice to the project proponent on 25.11.2024, seeking clarification on the observed violations and requiring justification for retaining the EC. The show-cause notice dated 25.11.2024 is filed herewith and marked as **Annexure 12**.

12. SEIAA also issued a letter dated 25.11.2024 directing the Directorate of Geology and Mining, Uttar Pradesh, and the District Magistrate, Shamli, to take necessary actions against the project proponent for reported violations. Letters dated 25.11.2024 sent to these authorities are filed herewith and marked as **Annexure 13**.

13. To further ensure compliance, SEIAA requested the Regional Office, MoEF&CC, and UPPCB to monitor the project and submit compliance reports. The communication with MoEF&CC and UPPCB is filed herewith and marked as **Annexure 14**.

14. SEIAA emphasizes that it has acted within its jurisdiction under the EIA Notification, 2006. Monitoring and enforcement responsibilities lie with the regulatory authorities. Nevertheless, SEIAA has extended full cooperation and taken necessary steps to address the reported non-compliances.

Through

Date: 24.11.2024

Place: New Delhi


PRIYANKA SWAMI
ADVOCATE

Counsel for SEIAA, Uttar Pradesh
F-13, JANGPURA, NEW DELHI 110014
E-mail: advpriyankaswami@gmail.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
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VERSUS

STATE OF UTTAR PRADESH AND ORS.

...RESPONDENTS

AFFIDAVIT

I, ANURAG YADAV, aged about 48 years s/o Sh. P.N. SINGH is presently posted as DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, UP. having an office at E-21/1, NOIDA, UTTAR PARDESH. *Presently at New Delhi*

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** before this Tribunal.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.



3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

D/4476/10
I identified the deponent who
has signed in my presence
A. D. Sharma Swami



[Handwritten Signature]

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 25 NOV 2024 day of 2024,
that the contents of the foregoing affidavit are true and correct to the best of my
knowledge and no part of it is false and nothing material has been concealed
therefrom.

[Handwritten Signature]

DEPONENT

25 NOV 2024
ATTESTED
NOTARY PUBLIC
(INDIA)

By Speed Post

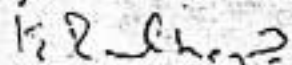
J-11013/5/2009-IA,II
Govt. of India
Ministry of Environment and Forests
IA Division

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.
29th June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of these projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.


(Dr. K. C. Rathore)
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env & Forests, Regional Office (East), A/3, Chandrasekharpur, Bhubaneswar 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4th floor, E & F wings, 17th Main Road, Koramangala II B Bangalore-560034
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrah, Shillong 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5th floor, Sector "H", Aliganj, Lucknow 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No: 24-25, Sector 31A, Dakshin Marg, Chandigarh 160002

Annexure-2

Minutes of 359th SEAC Meeting Dated 14/09/2018

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11. Proposed River Bed Sand/Morrum Mining Project (Area- 20.34 ha) in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., M/s P.C. Gupta & Company (Leased Area- 20.34 ha). File No. 4451/ Proposal No. SIA/UP/MIN/28676/2018

A presentation was made by the project proponent along with their consultant M/s GreenIndia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that :-

- 1- The environmental clearance is sought for Sand/Morrum Mining Project in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., (Leased Area- 20.34 ha), M/s P.C. Gupta & Company.
- 2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	4451		
3. Name of Proponent	M/S P.C. Gupta and Company Authorised Signatory: Vijendra Singh		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, Vasant Kunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (area 20.34 ha) sand/morrum mine on Yamuna River		
6. Project location (Plot/Khasra/Gata No.)	Village – Mandawar 4, Tehsil – Kairana, District – Shamli, State – Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar 4		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Hectares		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL to 232 mRL		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E
	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
H	29°27'16.66"N	77° 8'28.45"E	
17. Total Geological Reserves	3,64,350 m ³		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		

Annexure-3

Minutes of 235th SEIAA Meeting Dated 12/10/2018

- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

11) Proposed River Bed Sand/Morrum Mining Projcet (Area- 20.34 ha) in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., M/s P.C. Gupta & Company (Leased Area- 20.34 ha). File No. 4451/ Proposal No. SIA/UP/MIN/28676/2018

The SEIAA noted that SEAC has recommended to issue the terms of reference (ToR) for EIA studies. SEIAA also gone through the DSR of District- Shamli, U.P. wherein for Gata no- 621 and 622 area is mentioned as 84.469 ha. whereas the project proponent has applied for Environmental Clearance Sand/Morrum Mining Projcet (Area- 20.34 ha) in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., M/s P.C. Gupta & Company (Leased Area- 20.34 ha). Clarification in this regard must be submitted with the EIA report. SEIAA agreed to issue TOR for EIA studies with condition of submission of the said clarification regarding the area. The SEIAA also amended Annexed TOR point no. 7 which should be read as-

"The lab conducting the analysis should be NABL accredited or MoEF&CC approved".

The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

12. Proposed Mining of Sand (Minor Mineral) at Gata No.- 839, 841 to 856, 858, 859, 860, 861, 863, 864, 865, 866, 867, 871, 872, 888, 889, 406, 407, in Village- Dhikka Kalan, Tehsil- Nakur, District- Saharanpur, U.P., M/s Balaji Trading Company ,(Leased Area- 52.63 ha). File No. 4452/ Proposal No. SIA/UP/MIN/28714/2018

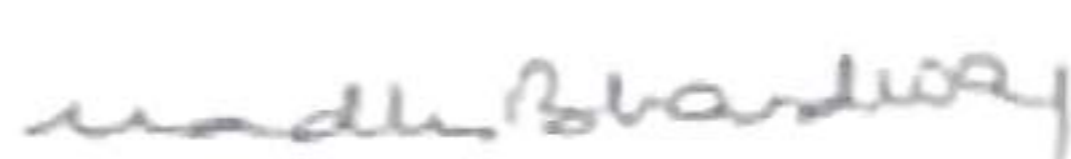
The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also amended Annexed TOR point no. 7 which should be read as-

"The lab conducting the analysis should be NABL accredited or MoEF&CC approved".

The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.







State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.in

To,

**Shri Prem Chand Gupta,
M/s P.C. Gupta & Company,
D-2, 2116, Vasant Kunj,
New Delhi- 110070**

Ref. No.....431...../Parya/SEAC/4451/2018

Date: 13/11 October, 2018

Sub: Terms of Reference for Sand/Morrum Mining Project in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., (Leased Area- 20.34 ha), M/s P.C. Gupta & Company.

Dear Sir,

Please refer to your application/letter dated 10-08-2018, 18-08-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 14-09-2018 and SEIAA in its meeting dated 12-10-2018.

A presentation was made by the project proponent along with their consultant M/s GreenIndia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that :-

- 1- The environmental clearance is sought for Sand/Morrum Mining Project in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., (Leased Area- 20.34 ha), M/s P.C. Gupta & Company.
- 2- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	4451		
3. Name of Proponent	M/S P.C. Gupta and Company Authorised Signatory: Vijendra Singh		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, Vasant Kunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (area 20.34 ha) sand/morrum mine on Yamuna River		
6. Project location (Plot/Khasra/Gata No.)	Village – Mandawar 4, Tehsil – Kairana, District – Shamli, State – Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar 4		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Hectares		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL to 232 mRL		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E

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TOR for Sand/Morrum Mining Project in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil- Kairana, District- Shamli, U.P., (Leased Area- 20.34 ha), M/s P.C. Gupta & Company.

	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E
	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
17. Total Geological Reserves	3,64,350 m ³		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.25 m		
30. Nearest metalled road from site	241 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking and others	0.90	
	Suppression of dust	1.15	
	Plantation	7.34	
	Others (if any)	0.00	
	Total	9.39	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt. Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/Kha. Vi.-2018, Dated: 23 rd July, 2018		
35. Details of Lease Area in approved DSR	20.34 Hectares		
36. Length and breadth of Haul Road	Length 241 m, Width 6.0 m		

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The committee discussed the matter in light of MOEFCC Notification dated 15/01/2016 and recommended to issue following terms of reference (TOR) for the preparation of EIA. The DSR of District- Shamli, U.P. wherein for Gata no- 621 and 622 area is mentioned as 84.469 ha. whereas the project proponent has applied for Environmental Clearance Sand/Morrum Mining Project (Area- 20.34 ha) in River Yamuna at Gata No.- 621 ma, 622 ma, at Village-Mandawar, Tehsil-Kairana, District- Shamli, U.P., M/s P.C. Gupta & Company (Leased Area- 20.34 ha). Clarification in this regard must be submitted with the EIA report.

1. Workable, submerged and total area should be verified by DMO with geo coordinates and submitted along with EIA report.
2. Salient feature should be submitted with photo affidavit.
3. Permission from irrigation department for bridge on river for sand transport.
4. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
5. Copy of all the analysis reports signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
6. MOU signed between the project proponent and the consultant should be submitted.
7. The TOR shall be valid strictly for the annual production/yearly production as given in the approved Mining Plans of the respective proposal.
8. Regional combined EMP study should be carried out.
9. Regional combined area of homogeneous leases in cluster situation should be verified by DMO.
10. Certificate from Mining Officer that there is no other mining area exit within 500 m periphery.
11. CER cost to be calculated for individual lease.
12. An intimation regarding conducting the monitoring to be sent to concerned District Magistrate and State Pollution Control Board office.
13. The lab conducting the analysis should be NABL accredited or MoEF&CC approved.
14. Public hearing to be conducted as per EIA Notification, 2006.
15. A copy of document in support of fact that the proponent is the rightful lessee of the mine should be given.
16. Approved mining plans for all the mining projects.
17. All documents including approved mine plan, EIA and public hearing should be compatible with one another in terms of the mine lease area, production level, waste generation and its management and mining technology and should be in the name of the lessee. The mine plan should take into account the conditions of the mine lease, if any, in terms of distance to be left un-worked from the river flowing nearby.
18. The study area will comprise of 10 km zone around the mine lease from the lease periphery and the data contained in the EIA such as waste generation etc should be for the life of the mine / lease period.
19. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary and national park, migratory route of fauna, water bodies, human settlements and other ecological features should be indicated.
20. Land use plan of mine lease area should be prepared to encompass pre-operational, operational and post-operational phases and submitted.
21. Location of National Parks, Sanctuaries, Biosphere Reserves, wildlife Corridors, Tiger/Elephant Reserves (existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, if any, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above should be obtained from the state Wildlife Department / Chief Wildlife Warden under the Wildlife (Protection) Act, 1972 and copy furnished.
22. A detailed biological study for the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out covering both terrestrial and aquatic flora and fauna. Details of flora and fauna, duly authenticated, separately for core and buffer zone should be furnished based on field survey clearly indicating the Schedule of the fauna present.

23. Impact of change of land use should be given.
24. Impact of mining on the hydrology of the area including water flow in the river adjoining the mine lease. It should also take into account the inundation of mined out area due to flow of water from the river.
25. R & R plan / compensation details for the project affected people should be furnished. While preparing the R & R plan, the National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs / STs and other weaker sections need based sample survey, family-wise, should be undertaken to assess their requirement and action programmes prepared accordingly integrating the sectoral programme of line departments of the State Governments.
26. 02 km kachcha haul road to be made motorable. Submit Plan.
27. One season (Non Monsoon) primary baseline data on ambient air quality (PM_{2.5}, PM₁₀, SO_x and NO_x), water quality, noise level, soil and flora and fauna shall be collected and the AAQ data so collected presented data-wise in the EIA and EMP report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be justified.
28. There should be at least one monitoring station within 500 m of the mine lease in the predominant downwind direction. The mineralogical composition of PM₁₀ particularly for free silica should be given.
29. Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicle for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any and the habitation. The wind rose showing pre-dominant wind direction may also be indicated on the map. The impact of stone crusher nearby should also be taken into account.
30. The water requirement for the project, its availability and source to be furnished. A detailed water balance should also be provided. Fresh water requirement for the project should be indicated.
31. Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the project should be provided.
32. Details of water conservation measures proposed to be adopted in the project should be given.
33. Impact of the project on the water quality both surface and groundwater should be assessed and necessary safeguard measures, if any required should be provided.
34. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed hydro geological study should be undertaken and report furnished. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of groundwater should also be obtained and copy furnished.
35. Details of first order stream, if any passing through lease area and modification diversion proposed, if any and the impact of the same on the hydrology should be brought out.
36. Details of rainwater harvesting proposed, if any, in the project should be provided.
37. Information on reduced levels site elevation, working depth, groundwater table etc. below natural surface level should be provided. A schematic diagram may also be provided for the same.
38. Quantity of solid waste generated to be estimated and details for its disposal and management should be provided. The quality, volumes and methodology planned for removal and utilization (preferably concurrently) of top soil should be indicated. Details of

- backfilling proposed, if any, should be given. It may be clearly indicated that out of the total waste generated during the mine life, how much quantity would be backfilled and how much quantity would be disposed off in the form of external dump (number of dumps, their height, terraces etc. to be brought out).
39. The reclamation plan, post mine land use and progressive green belt development plan shall be prepared in tabular form (prescribed format) and submitted.
 40. Impact on local transport infrastructure due to the project should be indicated. Projected increase in truck traffic as a result of the project in the present road network (including those outside the project area) should be worked out, indicating whether it is capable of handling the increased load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State government) should be covered.
 41. Details of the infrastructure facilities to be provided for the mine workers should be included in the EIA report.
 42. Conceptual post mining land use and Reclamation and Rehabilitation of mined out area (with plans and with adequate number of sections) should be given in the EIA report.
 43. Phase-wise plan of green belt development, plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given.
 44. Occupational health impact of project should be anticipated and preventive measures initiated. Details in this regard should be provided. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. Special attention should be in view of the stone crusher nearby.
 45. Measures of social-economic significance and influence to the local community proposed to be provided by project proponent should be indicated. As far as possible, quantitative dimensions may be given with time frame for implementation.
 46. Detailed environmental management plan to mitigate the environmental impacts which, should inter-alia should include the impact due to change of land use, due to loss of agricultural land and grazing land, if any, occupational health impacts beside other impacts of the projects. It should also take into account the impacts due to stone crusher nearby and also provide for preventing the silt from going into the river.
 47. Risk assessment and disaster management plan due to inundation of mine as a result of its location close to the river should also be examined and addressed.
 48. Public hearing shall be undertaken as per law. Public hearing points raised and commitment of the project proponent on the same along with the time bound action plan to implement the same should be provided.
 49. Details of litigation pending against the project, if any, with direction / order passed by any Court of Law against the project should be given.
 50. The cost of project (capital cost and recurring cost) as well as the cost towards implementation of EMP should clearly be spelt out.
 51. Present position of distances of railway lines, National Highway including culverts and bridges, Reservoir, lake, Canal, Road including culverts & bridges, Soil conservation works, nursery plantation, check dams, water supply schemes & irrigation schemes, water sources such as Springs, Infiltration galleries, Percolation wells, Hand pumps, Tube wells and existing flood control / protection work should be included and indicated in location map.
 52. Proponent should submit attested photocopy of the sanction of mining lease by the State Government.
 53. The company will have a well laid down Environment Policy approved by its Board of Directors and it may be detailed in EIA report.
 54. The Environment Policy must prescribe for standard operating process/ procedures to

bring into focus any infringement / deviation / violation of the environment or forest norms/conditions and it may be detailed in EIA.

55. The hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the EC conditions and details of this system may be given.
56. The company must have a system of reporting of non-compliance/violations of environmental norms to the Board of Directors of the company and/ or shareholders or stakeholders at large. This reporting mechanism should be detailed EIA reports.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.




(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

No..... /Parya/SEAC/4451/2018 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Shamli.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.



(Shruti Shukla)
Nodal, SEIAA/
Deputy Director

8. **Sand/Morrum Mining Yamuna River Bed, Khand No.- 6, (Gata No.-01 (Part), 02(Part), 03, 2139(Part), 2138, 2137, 2136 (Part) in revised DSR on dated 17.08.2018) at Village- Jauharpur, Tehsil- Banda, District- Banda, U.P., Smt. Deepti Gupta (Leased Area-15.0 Ha). File No. 4572/Proposal No. SIA/UP/MIN/29933/2018**

RESOLUTION AGAINST AGENDA NO-08

The committee discussed the matter and recommended to get a factual field report from District Magistrate, Banda and Department of Geology and Mining.

9. **Soil Mining of Gata No.- 1767 Ka, 1795 Ka, 1752 Kha, 1216 Ka, 1189 Ka, 529, 1019, 577, 1991 Kha, 1637, 1953, 1985, 531, 1184 Kha, 1672, 1671, 1034, 931, 1535 Ka, 1514 Ka, 1369 in Village- Mushtafabad, Tehsil- Sadar, District- Varanasi, U.P., Smt. Neelam Mishra Leased Area -1.206 ha. File No. 5004/Proposal No. SIA/UP/MIN/41559/2019**

RESOLUTION AGAINST AGENDA NO-09

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The committee discussed the matter and directed the project proponent to submit following information:

1. Mining plan should be signed by competent authority.
2. Map should be verified by DMO/District Administration.
3. Environment management should be in accordance with the present environment status of the project.
4. Mining site should be shown on KML file.

The matter will be discussed only after submission of online information on prescribed online portal.

10. **Sand/Morrum Mining in Yamuna River Bed at Gata No.- 621 ma, 622 ma, Village- Mandawar-4, Tehsil- Kairana, District- Shamli, U.P., M/s P.C. Gupta & Company (Leased Area- 20.34 ha). File No. 5005/4451/Proposal No.SIA/UP/MIN/41587/2018**

RESOLUTION AGAINST AGENDA NO-10

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The committee discussed the matter and directed the project proponent to submit permission for temporary pantoon bridge from the competent authority as mentioned in TOR point no. 3 should be submitted.

The matter will be discussed only after submission of online information on prescribed online portal.

9. Soil Mining of Gata No.- 1767 Ka, 1795 Ka, 1752 Kha, 1216 Ka, 1189 Ka, 529, 1019, 577, 1991 Kha, 1637, 1953, 1985, 531, 1184 Kha, 1672, 1671, 1034, 931, 1535 Ka, 1514 Ka, 1369 in Village- Mushtafabad, Tehsil- Sadar, District- Varanasi, U.P., Smt. Neelam Mishra Leased Area -1.206 ha, File No. 5004/Proposal No. SIA/UP/MIN/41559/2019

SEIAA agreed with the recommendation of SEAC that the matter will be discussed only after submission of information on prescribed online portal.

10. Sand/Morrum Mining in Yamuna River Bed at Gata No.- 621 ma, 622 ma, Village- Mandawar-4, Tehsil- Kairana, District- Shamli, U.P., M/s P.C. Gupta & Company (Leased Area- 20.34 ha). File No. 5005/4451/Proposal No. SIA/UP/MIN/41587/2018

SEIAA agreed with the recommendation of SEAC that the matter will be discussed only after submission of information on prescribed online portal.

11. "Granite(Gitti, Khanda, Boulder) Mining" at Gaa No.- 309, Village- Nahari, Tehsil- Naraini, District-Banda, U.P., Shri Ateek Ahmad, M/s S.S.GRANITE, Leased Area -3.25 ha. File No. 5006/Proposal No. SIA/UP/MIN/41610/2019

SEIAA agreed with the recommendation of SEAC that the matter will be discussed only after submission of information on prescribed online portal.

12. Proposed "Ordinary Soil Mining Project" at Gata No.- 115, 119, 127, Villae- Dewara Khurd, Tehsil- Unnao, District- Unnao, U.P., Shri Nadu, Leased Area -0.866 ha. File No. 5007/Proposal No. SIA/UP/MIN/41595/2019

SEIAA agreed with the recommendation of SEAC that the matter will be discussed only after submission of information on prescribed online portal.

13. Sand/Morrum Mining Project from Betwa River Bed at Khand No.- 01, Gata No.- 2513, 2629, Village-Kharka, Tehsil- Orai, District-Jalaun, U.P., Shri Ram Kumar Singh Leased Area-20.242 Ha. File No. 5009/4403/Proposal No. SIA/UP/MIN/41711/2018

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding two specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1986 before the start of work.

14. Sand/Morrum Mining at Khand No.-R-2,(Gata No.- 20, 42, 43, 45, 48, 21, 41, 40, 46, 47,29, 30, 39, 38, 37, 28, 31, 32, 33, 36, 27, 34) , Village- Ranipur, Tehsil-Khaga, District- Fatehpur, U.P., M/s Devyash Project & Infra-Structure Pvt. Ltd. ,(Leased Area- 32.38 ha). File No. 4453/Proposal No. SIA/UP/MIN/28750/2018

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madhu Bhardwaj

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24. No. of workers	23	
25. No. of vehicles movement/day	6	
26. Type of Land	Government waste land	
27. Ultimate Depth of Mining	24	
28. Nearest metalled road from site	.50 km	
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	0.23
	Suppression of dust	2.76
	Plantation	0.15
	Others (if any)	-
	Total	3.14
30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022	
31. Any litigation pending against the project or land in any court	No	
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified	
33. Details of Lease Area in approved DSR	Yes, given in the DSR	
34. Proposed CER cost	Rs 2,25,000/-	
35. Proposed EMP cost	Rs 5,50,000 /-	
36. Length and breadth of Haul Road	Length: 0.5 km, width: 6 m	
37. No. of Trees to be Planted	200 plants	

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 5- There is no litigation pending in any court regarding this project.
- 6- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-17

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-1 to the minutes.

18. Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area-20.34 ha). File No. 5005/4451/Proposal No. SIA/UP/MIN/41587/2018

The committee noted that the matter was earlier discussed in 421st SEAC meeting dated 25/09/2019 and directed as follows:

“A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Private Limited. The committee discussed the matter and directed the project proponent to submit permission for temporary pantoon bridge from the competent authority as mentioned in TOR point no. 3 should be submitted.”

The project proponent submitted their replies vide letter dated 02/12/2020. Hence, the matter was listed in 513th SEAC meeting dated 17/12/2020. A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).
- 2- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/parya/SEAC/4451/2018 dated 13/11/2018.
- 3- The public hearing was organized on 20/07/2019. Final EIA report submitted by the project proponent on 23/08/2019.
- 4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	5005/4451		
3. Name of Proponent	M/s P.C Gupta & Company Prem Chand Gupta (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, VasantKunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (Area 20.34 ha) sand/morrum mine on Yamuna river		
6. Project location (Plot/Khasra/Gata No.)	Village- Mandawar, Tehsil – Kairana, District – Shamli, Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Ha.		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL - 232 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E
	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
	I	29°27'14.95"N	77° 8'26.02"E
	J	29°27'21.36"N	77° 8'15.07"E
K	29°27'19.05"N	77° 8'14.96"E	
17. Total Geological Reserves	5,65,596 m ²		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		

26. No. Of workers	60												
27. No. Of vehicles movement/day	90												
28. Type of Land	Govt. Land												
29. Ultimate Depth of Mining	1.25 m												
30. Nearest metalled road from site	2127 m												
31. Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>0.60</td> </tr> <tr> <td>Suppression of dust</td> <td>1.16</td> </tr> <tr> <td>Plantation</td> <td>7.34</td> </tr> <tr> <td>Others (if any)</td> <td>-</td> </tr> <tr> <td>Total</td> <td>9.1</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking	0.60	Suppression of dust	1.16	Plantation	7.34	Others (if any)	-	Total	9.1
PURPOSE	REQUIREMENT (KLD)												
Drinking	0.60												
Suppression of dust	1.16												
Plantation	7.34												
Others (if any)	-												
Total	9.1												
32. Name of QCI Accredited Consultant with QCI No and period of validity.	GreenIndia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019												
33. Any litigation pending against the project or land in any court	No												
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/KHA.Vi.-2018, Dated: 23 rd August, 2018.												
35. Details of Lease Area in approved DSR	DSR ShuddhiPatra(213/Kha.Vi.-2018)dated 02 Aug-2018 issued by DM Shamli												
36. Length and breadth of Haul Road	Length 2127 meters passing from RanaMazra village and Width 6.0 m												
37. No of Trees to be Planted	459 Trees												
38. EMP Cost	Rs 8.93 lacs												
39. CER Cost	Rs 2.24 lacs												

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 7- There is no litigation pending in any court regarding this project.
- 8- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-18

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at annexure-3&4 to these minutes regarding mining project.

1. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
2. Environment management in according to environmental status and impact of the project.
3. Selection of plants for green belt should be on the basis of pollution removal index.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. Pakkamotorable haul road to be maintained by the project proponent.
6. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
7. Permission from the competent authority regarding evacuation route should be taken.
8. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
9. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.

11. Provision for cylinder to workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Provide suitable mask to the workers.
14. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
15. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
16. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
17. Provision for two toilets and hand pumps should be made at mining site.
18. Drinking water for workers would be provided by tankers.
19. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
20. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
21. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
22. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
23. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
24. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
25. Width of the haul road shall be more than 6 meter.
26. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

Annexure-8

Minutes of the 451st Meeting of the SEIAA, UP held on 24.02.2021

05 of 6.072 ha. SEIAA opined that the project proponent shall submit certified lease map along with legible geo-coordinates from DMO.

8. Common Bio-medical Waste Management Facility in Muzzafarnagar at Khasra No.-539/3, Village-Makhiyali, Muzafarnagar, U.P., M/s Rudra Waste Management (P) Ltd. File No. 5832/Proposal No. SIA/UP/MIS/56459/2020

SEIAA noted that the above project was taken in its meeting dated 12.01.2021 in which SEIAA found that hard copy of the presentation is not present in the file. The project proponent has submitted the hard copy, hence SEIAA agreed with the recommendation of the SEAC dated 29.12.2020 to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

9. Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area-20.34 ha). File No. 5005/4451/Proposal No. SIA/UP/MIN/41587/2018

SEIAA noted that the above project was taken in its meeting dated 09.01.2021 in which SEIAA found that there is mismatch in the address given in application and address given in DSR. Mine plan is also not present in the file. The project proponent has submitted his reply vide letter dated 10.02.2021. After reviewing the reply SEIAA agreed with the recommendation of the SEAC dated 17.12.2020 to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.



Madhu Bhardwaj

R.S. Singh

Minutes of the 451st Meeting of the SEIAA, UP held on 24.02.2021

5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

Ashish Tiwari
02/03/2021
(Shri Ashish Tiwari, IFS)
Member-Secretary
SEIAA

Madhu Bhardwaj
(Dr. (Smt.) Madhu Bhardwaj)
Member
SEIAA

R.P.S. Singh
02/03/2021
(Prof. Rana Pratap Singh)
Chairman
SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

**Shri Prem Chand Gupta,
140, Ward No- 1, Haily Mandi,
Pataudi, Gurgaon, Haryana- 123003**

Ref. No. 810 /Parya/SEIAA/5005-4451/2020

Date: 17 March, 2021

Sub: Environmental Clearance for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

Dear Sir,

Please refer to your application/letter dated 10-08-2018, 18-08-2018, 23-08-2019, 16-09-2019, 15-06-2020 & 10-02-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 17-12-2020 and SEIAA meeting 24-02-2021.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).
- 2- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/parya/SEAC/4451/2018 dated 13/11/2018.
- 3- The public hearing was organized on 20/07/2019. Final EIA report submitted by the project proponent on 23/08/2019.
- 4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	5005/4451		
3. Name of Proponent	M/s P.C Gupta & Company Prem Chand Gupta (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, VasantKunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (Area 20.34 ha) sand/morrum mine on Yamuna river		
6. Project location (Plot/Khasra/Gata No.)	Village- Mandawar, Tehsil – Kairana, District – Shamli, Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Ha.		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL - 232 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
	I	29°27'14.95"N	77° 8'26.02"E
	J	29°27'21.36"N	77° 8'15.07"E
	K	29°27'19.05"N	77° 8'14.96"E
17. Total Geological Reserves	5,65,596 m ²		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.25 m		
30. Nearest metalled road from site	2127 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.60	
	Suppression of dust	1.16	
	Plantation	7.34	
	Others (if any)	-	
Total	9.1		
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/KHA.VI.-2018, Dated: 23 rd August, 2018.		
35. Details of Lease Area in approved DSR	DSR ShuddhiPatra(213/Kha.Vi.-2018)dated 02 Aug-2018 issued by DM Shamli		
36. Length and breadth of Haul Road	Length 2127 meters passing from RanaMazra village and Width 6.0 m		
37. No of Trees to be Planted	459 Trees		
38. EMP Cost	Rs 8.93 lacs		
39. CER Cost	Rs 2.24 lacs		

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 7- There is no litigation pending in any court regarding this project.
- 8- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 17-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 24-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,03,400 m³/Year is proposed lease area 20.34 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to



- the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.



19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy



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of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
64. Waste water from potable use be collected and reused for sprinkling.
65. During the school opening and closing time vehicle movement will be restricted.
66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5005-4451/2019

Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

Office of the District Magistrate, Shamli

From : Additional District Magistrate
Shamli

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Ref. No. : 525/OA No. 528/Farukh Chouhan/2024 Dated : 06.8.2024

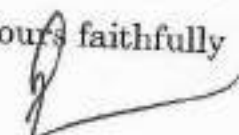
Sub.-Report in Compliance to the order issued by Hon'ble National Green Tribunal on dated 13.05.2024 in O.A. No. 528/2024 Farukh Chouhan Vs State Level Environment Impact Assessment Authority Uttar Pradesh.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report in compliance of the Order issued on dated 13.05.2024 by Hon'ble National Green Tribunal in O.A. No. 528/2024 Farukh Chouhan Vs State Level Environment Impact Assessment Authority Uttar Pradesh.


Encl. : As above.

Yours faithfully


(Santosh Kumar Singh)
Additional District Magistrate
Shamli

Copy to :

1. Regional Director, Central Pollution Control Board, 'PICUP Bhawan' Vibhuti Khand, Gomti Nagar, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.


Additional District Magistrate
Shamli

**REPORT ON MINING ACTIVITY AT VILLAGE- MANDAWAR -4,
TEHSIL-KAIRANA, DISTRICT -SHAMLI (UTTAR PRADESH)**

IN THE MATTER OF

Farukh Chouhan Vs State Level Environment Impact Assessment Authority
Uttar Pradesh

in

(Original Application No. 528/2024)

1. Background:

Hon'ble NGT, Principal Bench, New Delhi passed order on 13.05.2024 in the matter of Farukh Chouhan Vs State Level Environment Impact Assessment Authority Uttar Pradesh in Original Application No. 528/2024 for visit the site, ascertain if the lease has been granted for mid-stream mining, the Respondent no. 6 has carried out the mining in excess of the leased area and has violated the Environmental Clearance conditions and also ascertain the extent of damage, if any, which has been caused by Respondent No. 6. Relevant para of the Hon'ble NGT order is as below: -

“5. In order to ascertain the correct factual position, we constitute a Joint Committee comprising of the representative of Member Secretary, CPCB, representative of Member Secretary, UPPCB, RO - MoEF&CC and District Magistrate, Shamli. The District Magistrate Shamli will act as the nodal agency. The Joint Committee will visit the site, ascertain if the lease has been granted for mid-stream mining, the Respondent no. 6 has carried out the mining in excess of the leased area and has violated the Environmental Clearance conditions and also ascertain the extent of damage, if any, which has been caused by Respondent No. 6 and submit the action taken report before the Tribunal within two months.

6. List on 14.08.2024.”

Copy of the referred order of Hon'ble NGT is enclosed at **Annexure No 1**.

2. In compliance of said order, following officials were nominated from the concern Department:

2.1. Dr. Satya, Sc. 'E', MoEF&CC, IRO, Lucknow

2.2. Sh. Runa Oraon, Sc. 'E', CPCB, RD, Lucknow

2.3. Sh. Santosh Kumar Singh, ADM, Shamli

2.4. Sh. Ankit Singh, Regional Officer, UPPCB, RO, Muzaffarnagar

3. Joint inspection of the site was carried out on 05.07.2024 by the joint committee. During visit, following officials/persons were present along with committee members:

3.1. Sh. Imraan Ali, Environment Engineer, UPPCB, RO, Muzaffarnagar

3.2. Sh. Nafees Ahmad, Regional Lekhpal

3.3. Sh. Ravi Kumar, Mining Assistant

3.4. Sh. Manjeet Singh, CA- Representative of the project proponent

4. Observation based on inspection and available office records as per referenced NGT order is as under:

4.1. M/s P.C. Gupta & Company (hereinafter referred as "the Project Proponent") has been granted permission for mining of sand /morrum from River Yamuna Bed at Gata No. 621 ma, 622 ma at village-Mandawar-4, Tehsil-Kairana, District-Shamli having area of 20.34 Ha.

4.2. During visit, mining operation was found closed. It is informed by the representative of project proponent that mining operation is closed since 01.07.2024 in compliance of Additional District Magistrate order dated 03.07.2027(**Annexure-2**) due to onset of monsoon season.

4.3. During visit, all machinery were found removed from the site except weighing bridge.

4.4. Notice for E- tendering along with E- auction was issued by the District Magistrate, Shamli on 10.04.2018 based on District Survey Report, 2017. Currently, updation of DSR is under progress and it is under

consideration with SEIAA.(Copy of E- auction notice is annexed as **Annexure No. 3**)

- 4.5. Letter of Intent (LoI) was issued by the District Administration to the Project Proponent (PP) on 07.06.2018. the LoI was issued for 20.34 hectares mine lease area (Quantity- 203400 m³ per year) for the period of 5 years.(Copy of LoI is annexed as **Annexure No. 4**)
- 4.6. The public hearing for the project was conducted on 20.07.2019.(Copy of MOM of public hearing is annexed as **Annexure No. 5**)
- 4.7. Environmental Clearance (EC) has been granted for mining by State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh on 17.03.2021. (Copy of EC is annexed as **Annexure No. 6**)
- 4.8. The PP was granted Consent to Operate (CTO) under the Water (PCP) Act, 1974 and the Air (PCP) Act, 1981 on 15.12.2021, which is valid from 14.12.2021 to 21.12.2025. (Copy of CTO is annexed as **Annexure No. 7**)
- 4.9. The above said mining lease has been granted by District Magistrate, Shamli (Mining Department) for the duration of 01.01.2022 to 31.12.2026.
- 4.10. It is informed by the representative of Project Proponent that mining has been started on 01.01.2022. As per portal of Directorate of Geology and Mining, Uttar Pradesh, total 489800 m³ of mineral has been excavated by project proponent (during 01.01.2022 to 30.06.2024). Yearwise quantity of mining as available in the portal of Geology and Mining Department, Govt. of UP is as below:

Year	Quantity excavated (m ³)	Permitted quantity (m ³)
2022	171283	203400
2023	203394	203400
2024(till 30.06.2024)	115123	203400

- 4.11. As per EC condition, the project proponent shall in 2 years conduct detailed replenishment Study duly authenticated by a QCI-NABET accredited consultant, and the District Mine Officer. But the PP has carried out replenishment Study Report (Pre-monsoon and Post monsoon) in year 2023 through non-NABET accredited consultant. Replenishment Study Report has been submitted to District Magistrate, Shamli on 05.07.2024.
- 4.12. During visit, only one pillar was found outside the lease area, which was located in the mid-stream of river. It is informed by the representative of project proponent, all pillar has been removed due to onset of monsoon and pillar located in midstream of Yamuna River was installed by the revenue department, Shamli. Necessary action may be taken by the District Magistrate, Shamli and ensure installation of pillar within lease area.
- 4.13. During visit, it was observed that another lease in the name of M/s Shiva Buildtech Private Limited was granted adjacent to the M/s P.C. Gupta & Company. It indicates that mining area is in cluster. As per specific condition no. 38 of EC, in case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 m and area is less than 05 Ha, but factually, the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the EC issued will stand revoked.
- 4.14. During visit, it was observed that illegal mining outside the lease area having area of approx. 30 bigha and depth more than 3 m is excavated.
- 4.15. The project proponent has submitted following Six monthly compliance report of EC to MoEF&CC, UPPCB and Directorate of Environment, Govt. of UP:
- 4.15.1. January, 2022 to June, 2022-submitted by e-mail on 11.07.2022
- 4.15.2. July, 2022 to December, 2022-submitted on 30.06.2024 to MoEF& CC only.

4.15.3. January 2023 to June, 2023-submitted by e-mail on 06.07.2022

4.15.4. July, 2023 to December, 2023-submitted by e-mail on 18.06.2024

4.15.5. January, 2024 to June, 2024-submitted by e-mail on 03.07.2024

4.16. The project proponent has submitted above six monthly compliance report to District Magistrate, Shamli on 11.07.2022, 22.01.2023, 06.07.2023, 22.01.2024 and 15.07.2024 respectively. However, six monthly compliance report was submitted after the timeline as mentioned in EC. Copy of e-mail and receiving copy along with EC compliance reports are annexed as **Annexure-8**.

4.17. The project proponent has not carried out adequate plantation in compliance of CTO & EC condition.

4.18. The project proponent has not carried out hydro-geological study, which violates the EC condition.

4.19. The project proponent has not obtained NOC for ground water abstraction from SGWA as per condition of CTO granted by UPPCB. The PP has applied for NOC on 10.06.2024.

4.20. During inspection, no mining activity was carried out. Hence, mid-stream mining could not ascertain. River Yamuna was observed flowing without obstacle.

5. Recommendations:


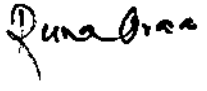



It is evident from above observation; the PP has not complied with the conditions as mentioned in EC granted by SEIAA as well as CTO granted by UPPCB. Further, illegal mining beyond the lease area was also observed.

5.1. Mining Department take necessary action against the PP for illegal mining beyond permitted area.

5.2. The UPPCB take necessary action against the PP for violation of CTO condition and illegal mining.

- 5.3. SEIAA should take necessary action against the PP for violation of EC condition.
- 5.4. The PP should obtain NOCs from State Ground Water Authority for abstraction of ground water.
- 5.5. The PP should carry out hydro-geological study and submit report to UPPCB and SEIAA.
- 5.6. The PP should provide adequate plantation as per condition of CTO.
- 5.7. The PP should submit six monthly compliance report within stipulated timeline as per EIA Notification, 2006.
- 5.8. The PP should carry out Replenishment Study Report duly authenticated by a QCI-NABET accredited consultant, and the District Mine Officer as per timeline mentioned in EC.
- 5.9. District Administration should take necessary action on proper demarcation of mining lease.

Inspecting officials:

Sr. No	Name & Designation	Signature
1.	Dr. Satya, Sc. 'E', MoEF&CC, IRO, Lucknow	
2.	Sh. Runa Oraon, Sc. 'E', CPCB, RD, Lucknow	
3.	Sh. Santosh Kumar Singh, ADM, Shamli	
4.	Sh. Ankit Singh, Regional Officer, UPPCB, RO, Muzaffarnagar	
5.	Sh. Imraan Ali, EE, UPPCB, RO, Muzaffarnagar	

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 528/2024

Farukh Chouhan

Applicant

Versus

State Level Environment Impact Assessment
Authority Uttar Pradesh

Respondent

Date of hearing: 13.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Mr. Kaustav Dhar, Advs. for Applicant

Respondent: Ms. Priyanka Swami, Adv. for R - 1 & 2

ORDER

1. In this Original Application, the applicant has made an allegation of illegal mining of sand/morrum from Yamuna river Bed at Gata No. 621ma, 622ma in Mandawar Village, Kairana Tehsil, Shamli District at Uttar Pradesh in an area admeasuring 20.34 hectare. The allegation is that Respondent No. 6 i.e. M/s P.C. Gupta & Company is carrying out mining in complete violation of the Environmental Clearance. The specific allegation of such illegal mining in the OA are as under:

- I. Illegal mining activity is undertaken in non-compliance of several General and Specific Conditions laid down in the Environmental Clearance. Particularly in respect of use of Heavy JCBs, Undertaking In-Stream mining in Yamuna, Exceeding mandated Depth Limits, Illegal nighttime mining in Yamuna, Unauthorised mining beyond approved leased

area, No replenishment study conducted and No six monthly compliance report submitted.

- II. Mining activity is undertaken in violation of the provisions of Sustainable Sand Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 wherein instream mining prohibited, only semi-mechanized mining allowed in Uttar Pradesh, Mining at night hours is prohibited and replenishment study is mandated.
- III. Respondent No. 6 is violating various orders passed by the Tribunal in this regard.

2. Learned Counsel appearing for the applicant during the course of argument has referred to the conditions of Environmental Clearance dated 17.03.2021 annexure A-1 more particularly the General Conditions No. 5, 7, 13, 23, 25 and 44 and also Specific Conditions No. 9, 24 and 31 which are stated to be violated by the respondent no. 6. He has also referred to the map on page 124 to show that it is mid stream mining and referring to the map from page 83 to 90, he has submitted that during the different time periods, mining has been done by the Respondent No. 6 much beyond the lease area and referring to page 120 he has submitted that during the public hearing the objection was raised that illegal mining was done.

3. The original application raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. In order to ascertain the correct factual position, we constitute a Joint Committee comprising of the representative of Member Secretary, CPCB, representative of Member Secretary, UPPCB, RO - MoEF & CC and District Magistrate, Shamli. The District Magistrate Shamli will act as the nodal agency. The Joint Committee will visit the site, ascertain if the lease has been granted for mid-stream mining, the Respondent no. 6 has carried out the mining in excess of the leased area and has violated the Environmental Clearance conditions and also ascertain the extent of damage, if any, which has been caused by Respondent No. 6 and submit the action taken report before the Tribunal within two months.

6. List on 14.08.2024.

7. A copy of this order be forwarded to Member Secretary, CPCB, Member Secretary, UPPCB, RO - MoEF&CC and District Magistrate, Shamli by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 13, 2024
O.A. No. 528/2024
HB

ई-मेल/आवश्यक

कार्यालय जिलाधिकारी (खनन अनुभाग) शामली।

संख्या:- 6382 / ख0वि0-2024,

दिनांक 03-07-2024

विषय: मानसून अवधि (01 जुलाई से 30 सितम्बर तक) में खनन कार्य पूर्णतः बन्द करने के सम्बन्ध में।

- 1- उपजिलाधिकारी,
कैराना/ऊन।
- 2- क्षेत्राधिकारी (पुलिस),
कैराना/झिझाना।

उपर्युक्त विषयक अवगत कराना है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के दिशा-निर्देश के अनुसार मानसून सत्र (01 जुलाई से 30 सितम्बर तक) में प्रदेश के नदी तल में उपलब्ध उपखनिज बालू/मौरम का खनन व निकासी कार्य पूर्णतः प्रतिबन्धित रहता है।

अतः आपको निर्देशित किया जाता है कि जनपद शामली तहसील कैराना के ग्राम नंगलाराई अहतमाल, ग्राम मण्डावर में मण्डावर खण्ड-3 व खण्ड-4 व तहसील ऊन के ग्राम बिडीली में ई-निविदा, सह ई-नीलामी के माध्यम से साधारण बालू के पांच वर्षीय स्वीकृत खनन पट्टों पर मानसून सत्र (01 जुलाई-2024 से 30 सितम्बर-2024 तक) में सतर्क दृष्टि बनाये रखे ताकि कोई बालू का खनन व निकासी कार्य न होने पाये तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा दिये गये निर्देशों का अक्षरशः से अनुपालन कराना सुनिश्चित करें।


(संतोष कुमार सिंह)

अपर जिलाधिकारी (वि0/रा0),
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- निदेशक महोदय, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
- 2- जिलाधिकारी महोदय, शामली को अवलोकनार्थ प्रेषित।
- 3- पुलिस अधीक्षक महोदय, शामली।
- 4- प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय गाजियाबाद।
- 5- क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर।
- 6- जनपद के समस्त खनन पट्टेधारकों (खनन क्षेत्र-ग्राम नंगलाराई अहतमाल, मण्डावर खण्ड-3 व 4) को अनुपालनार्थ प्रेषित।



अपर जिलाधिकारी (वि0/रा0),
शामली।

कार्यालय जिलाधिकारी रामली।
(खनन अनुभाग)

संख्या-1773 / ई-निविदा-आ-सू/सावि-2017-18

दिनांक 16-04-2018

ई-निविदा सह ई-नीलामी अनुरूप हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद रामली में यमुना नदी तट में उपलब्ध बाहु, के खनन क्षेत्रों को सामान्यतः संख्या-1875/88-2017-57(सा)/2017 टीसी-1 दिनांक 14-08-2017 में दिये गये निर्देशानुसार ई निविदा सह ई नीलामी प्रणाली के माध्यम से 0600 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु 04 रिक्वा क्षेत्रों में पुनः ई निविदा सह ई नीलामी प्रणाली के माध्यम से 0600 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु निम्नवत् कार्यक्रम घोषित किया जाता है :-

1. क्षेत्र का विवरण :-

क्र.सं.	उपखनिज का नाम	नदी का नाम	क्षेत्र का विवरण				क्षेत्रफल (हे० मी)	नियमावली -1963 के अनुसार राश्वली दर (₹0 प्रति घनमीटर)	खनन योग्य आकलित उपखनिज का मण्डार (घन मी० प्रतिवर्ष)	प्रथम वर्ष में आकलित मण्डार की कुल राश्वली रूपों में। (कालम 9 में अंकित घन मी० प्रतिवर्ष की कालम 8 में अंकित राश्वली की दर से गुणा करने पर उपलब्ध सकल घनराशि)	अंतिम स्वी (कालम 10 में अंकित सकल घनराशि का 25 प्रतिशत)
			तटरीत	ग्राम	गाटा सं०/ खण्ड सं०/खोन सं०						
1	सामान्य बाहु	यमुना नदी	कैराना	मण्डार-1	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-	
2	सामान्य बाहु	यमुना नदी	कैराना	मण्डार-2	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-	
3	सामान्य बाहु	यमुना नदी	कैराना	मण्डार-3	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-	
4	सामान्य बाहु	यमुना नदी	कैराना	मण्डार-4	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-	

2. उपरोक्त क्षेत्र को ई-निविदा सह ई-नीलामी के माध्यम से 06 वर्ष की अवधि हेतु ई-निविदा अर्जित की जाती है। निम्नानुसार ई-निविदा प्राप्त होने पर खनन क्षेत्र ई-नीलामी की प्रक्रिया प्रारम्भ होगी।

ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी :-

प्रस विज्ञापित विज्ञापित का प्रकार/विवरण	प्रथम दिन
निविदादाता पंजीकरण की तिथि	दो मिनट की अंतिम तिथि से एक कार्य दिवस पूर्व तक
श्री मिनट जमा करने की अंतिम तिथि	दिनांक 17-04-2018
प्रथम अर्थ ई निविदा (ई टेंडर) की अवधि	दिनांक 18-04-2018 (पूर्वाह्न 10:00 बजे) से अर्थात् 21-04-2018 (रात 05:00 बजे) तक
प्रथम अर्थ में प्राप्त ई-निविदा (मिनट) का खोला जाना एवं उसका मूल्यांकन	22-04-2018 को
द्वितीय चरण ई नीलामी की अवधि	दिनांक 23-04-2018 को द्वितीय चरण की ई-निविदा की अवधि व समय निम्नवत् है :- दिनांक 23-04-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमशः 1 व 2 पर विज्ञापित क्षेत्र एवं आराम 02:00 बजे से 05:00 बजे तक क्रमशः 3 व 4 पर विज्ञापित क्षेत्र।

3. यह ई-निविदा सह ई-नीलामी से सम्बंधित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी ऑनलाईन द्वारा एम्प्लॉयमेंट पोर्टल के ई-अंतिम पोर्टल www.mstcecommerce.com पर उपलब्ध कर दिया गया है। जिससे सभी सम्बंधित (इच्छुक निविदादाता/बाजीदार) द्वारा देखा जा सकता है। उक्त से सम्बंधित सम्पूर्ण शर्तों एवं प्रक्रिया की जानकारी किसी भी कार्य दिवस में खनिज कार्यालय रामली से प्राप्त की जा सकती है।

(इ-म. राम सिंह)
जिलाधिकारी,
रामली।

कार्यालय जिलाधिकारी शामली।
(खनन अनुभाग)

संख्या: 1983/ई-नि0 सह ई-नी0-सहमति-पत्र/मण्डावर-4,

दिनांक 09-06-2018

सहमति पत्र (लेटर ऑफ इन्टेंट)

पी0सी0 गुप्ता एण्ड कम्पनी/90643,
निवासी-डी-2, 2116 वंसत कुंज नई दिल्ली-110070

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासनादेश सं0 1875/86-2017-57(सा.)/2017 टीसी-1 दिनांक 14-08-2017 में दिये गये निर्देशानुसार यमुना नदी तल में उपलब्ध बालू के खनन क्षेत्रों को ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के अध्याय-4 के अन्तर्गत जनपद शामली की तहसील कैराना के ग्राम मण्डावर-4 के गाटा संख्या-621म, 622म क्षेत्र 20.34 हे0 यमुना नदी तल में खनन योग्य आंकलित उपखनिज का मण्डार 203400 (घनमीटर प्रतिवर्ष) साधारण बालू को ई निविदा सह ई नीलामी प्रणाली के माध्यम से 5 वर्षों हेतु खनन पट्टा स्वीकृत किये जाने हेतु जिलाधिकारी, शामली द्वारा विज्ञप्ति विज्ञप्ति संख्या-1773/ई-नि0-आ0-सू0/ख0वि0-2017-18 दिनांक 10-04-2018 को एम0एस0टी0सी0 के ई-ऑक्शन पोर्टल पर अपलोड कराते हुए दैनिक समाचार पत्रों दैनिक जागरण व अमर उजाला में दिनांक 11-04-2018 को प्रकाशित कराते हुए दिनांक 18-04-2018 (पूर्वाह्न 10:00 बजे) से 21-04-2018 (सांय 05.00 बजे) तक की अवधि में ई निविदा (ई टेण्डर) आमंत्रित की गई थी।

शासनादेश दिनांक 14-08-2017 में दिये गये निर्देशों के अनुक्रम में एम0एस0टी0सी0 द्वारा दिनांक 21-04-2018 (सांय 05.00 बजे) तक प्राप्त ई-निविदाओं को (बिडर) को द्वितीय चरण की आन लाईन नीलामी में भाग लेने हेतु दिनांक 23-04-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमांक 1 व 2 पर विज्ञापित क्षेत्र एवं अपराह्न 02:00 बजे से 05:00 बजे तक क्रमांक 4 पर विज्ञापित क्षेत्रों में सह ई-नीलामी में आन लाईन भाग लेने हेतु आमंत्रित किया गया।

उत्तर प्रदेश उपखनिज परिहार नियमावली 1963 के अनुसूची-1 जिसमें जनपद शामली में उपलब्ध साधारण बालू प्रथम श्रेणी में वर्गीकृत है। भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन के शासनादेश दिनांक 14-08-2017 के द्वारा जनपद शामली में रिक्त साधारण बालू की रायल्टी रूपया 65.00 प्रति घन मीटर निर्धारित है। तहसील कैराना के ग्राम मण्डावर-4 के क्रमांक 3 हेतु निर्धारित रायल्टी का 25 प्रतिशत रूपया 33,05,250/- अर्नेस्ट मनी के रूप में ऑन लाईन www.mstcecommerce.com पोर्टल पर ऑन लाईन जमा किया गया है।

उपरोक्त क्षेत्र हेतु आप द्वारा आन लाईन नीलामी में तहसील कैराना के ग्राम मण्डावर-4 हेतु सर्वोच्च दर 102.00 रूपये प्रति घनमीटर प्रस्तुत की गई।

तहसील कैराना के ग्राम मण्डावर-4 में खनन योग्य आंकलित उपखनिज साधारण बालू की कुल मात्रा 203400 घनमीटर है इस प्रकार नीलामी में प्राप्त सर्वोच्च बोली 102.00 की दर से कुल धनराशि 2,07,46,800.00 (दो करोड़ सात लाख छियालीस हजार आठ सौ रूपये मात्र) है। उक्त क्षेत्र हेतु आपके द्वारा पट्टे की निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात् 51,86,700.00 (इकठ्ठावन लाख छियासी हजार सात सौ रूपये मात्र) रूपये और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात् 51,86,700.00 (इकठ्ठावन लाख छियासी हजार सात सौ रूपये मात्र) रूपये अर्थात् कुल धनराशि 1,03,73,400.00 (एक करोड़ तीन लाख तिहत्तर हजार चार सौ रूपये मात्र) में से पूर्व ऑन लाईन जमा अर्नेस्ट मनी अंकन 33,05,250/- समायोजित करते हुए अवशेष धनराशि अंकन 70,68,150.00 (सत्तर लाख अड़सठ हजार एक सौ पचास रूपये मात्र) धनराशि दो कार्य दिवसों के अन्दर जमा करें। यदि निर्धारित अवधि के अन्दर उपरोक्त

क्रमशः.....2

धनराशि को www.mstcccommerce.com के पोर्टल पर ऑन लाईन जमा नहीं किया जाता है तो शासनादेश/विज्ञापन में प्रकाशित उल्लिखित शर्तों के अनुसार जमा प्रतिभूति की धनराशि (अर्नेस्ट मनी) को जब्त करते हुये शासनादेश में उल्लिखित नियमों के अन्तर्गत नियमानुसार कार्यवाही सुनिश्चित की जायेगी, साथ ही आपको निर्देशित किया जाता है कि भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15-01-2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से स्वच्छता प्रमाण पत्र प्राप्त कर खनिज कार्यालय में तत्काल प्रस्तुत करे ताकि अग्रिम कार्यवाही नियमानुसार सुनिश्चित की जा सके।

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(इन्द्र विक्रम सिंह)
जिलाधिकारी,
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, भूतत्व एवं खनिकर्म, उ०प्र० लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म, निदेशालय उ०प्र०, लखनऊ।
3. प्रभारी अधिकारी, क्षेत्रीय कार्यालय भूतत्व एवं खनिकर्म, गाजियाबाद।
4. प्रभागीय वनाधिकारी, शामली।
5. पुलिस अधीक्षक, शामली।
6. उपजिलाधिकारी, तहसील कैराना, जनपद शामली।
7. पुलिस उपाधीक्षक, कैराना।

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जिलाधिकारी,
शामली।

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दूरभाष एवं फॅक्स : 0131-2436197/5175

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं०
Ref No

731/लौ०५ - सुनवाई / B.P. Gupta / Shamli / 2019

दिनांक
Dated 20-7-19

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

01/अप्रैल/2019

(अखिलेश सिंह)
जिलाधिकारी
शामली

विषय:- मै० पी०सी० गुप्ता एण्ड कम्पनी, डी-2, 2118, वसंत कुन्ज, नई दिल्ली द्वारा उ०प्र० के ग्राम मण्डावर, तहसील कैराना, जिला शामली में यमुना नदी के गाटा संख्या 621ma, 622ma में 2,03,400 घन मीटर/वर्ष सैण्ड/मोरम खनन क्षमता (माईन लीज एरिया-20.34 हेक्टेयर) हेतु दिनांक 20.07.2019 को जिलाधिकारी, शामली की अध्यक्षता में पर्यावरणीय क्लीयरेंस हेतु आयोजित लोक सुनवाई का कार्यवृत्त।

महोदय,

कृपया सूचित करना है कि उपरोक्त वर्णित परियोजना की पर्यावरणीय अनापत्ति के सन्दर्भ में लोक सुनवाई निर्धारित कार्यक्रम के अनुसार दिनांक 20.07.2019 को तहसील कैराना परिसर में अपरान्ह 3:00 बजे जिलाधिकारी, शामली की अध्यक्षता में आयोजित की गयी।

उक्त लोक सुनवाई का कार्यवृत्त, वीडियोग्राफी की सी०डी० एवं फोटोग्राफ सहित आपको अग्रिम आवश्यक कार्यवाही हेतु संलग्न कर प्रेषित है।
संलग्नक-उपरोक्तानुसार।

भवदीय
(विवेक राय)
क्षेत्रीय अधिकारी

प्रतिलिपि-

- 1- जिलाधिकारी महोदय, मुजफ्फरनगर को सादर अवलोकनार्थ।
- 2- सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ प्रेषित।

(V.V.)
क्षेत्रीय अधिकारी

आनं प्रदीप

ADM (F)
5/8/19

कमल चंद्र
शासन
शा. पाठन 30 आ० कें०
पत्रा० 4578 विभाग आ० धरम नो० 4578
दिनांक 20/7/19

मै0 पी0सी0 गुप्ता एण्ड कम्पनी, डी-2, 2116, वसंत कुन्ज, नई दिल्ली द्वारा उ0प्र0 के ग्राम मण्डावर, तहसील कैराना, जिला शामली में यमुना नदी के गाटा संख्या 621ma, 622ma में 2,03,400 घन मीटर/वर्ष रेत/मोरम खनन क्षमता (माईन लीज एरिया-20.34 हेक्टेयर) सैण्ड खनन सम्बन्धी प्रस्ताव के सम्बन्ध में दिनांक 20.07.2019 को जिलाधिकारी, शामली की अध्यक्षता में पर्यावरणीय क्लियरेंस हेतु लोक सुनवाई का कार्यवृत्त।

दिनांक 20.07.2019 को जिलाधिकारी, शामली की अध्यक्षता में मै0 पी0सी0 गुप्ता एण्ड कम्पनी, डी-2, 2116, वसंत कुन्ज, नई दिल्ली द्वारा उ0प्र0 के ग्राम मण्डावर, तहसील कैराना, जिला शामली में यमुना नदी के गाटा संख्या 621ma, 622ma में 2,03,400 घन मीटर/वर्ष रेत/मोरम खनन क्षमता (माईन लीज एरिया-20.34 हेक्टेयर) सैण्ड खनन सम्बन्धी प्रस्ताव के सम्बन्ध में दिनांक 20.07.2019 को तहसील कैराना परिसर में पर्यावरणीय क्लियरेंस हेतु लोक सुनवाई आयोजित की गई। कार्यवृत्त निम्नवत् है :-

लोक सुनवाई में निम्नलिखित अधिकारी/जनसमूह उपस्थित हुए :-

- 1- श्री अखिलेश सिंह, जिलाधिकारी, शामली
- 2- श्री विवेक राय, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
- 3- श्री विपुल कुमार, अवर अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
- 4- श्री राहुल सिंह, पर्यावरणीय सलाहकार, मै0 ग्रीन सी इण्डिया कंसल्टिंग प्राईवेट लिमिटेड, गाजियाबाद
- 5- श्री पी0 लाहिरी, पर्यावरणीय सलाहकार, मै0 ग्रीन सी इण्डिया कंसल्टिंग प्राईवेट लिमिटेड, गाजियाबाद
- 6- श्री प्रेमचन्द गुप्ता, प्रस्तावक रेत खनन परियोजना, नई दिल्ली
- 7- लोक सुनवाई के दौरान उपस्थित जनसमूह की उपस्थित संलग्न है।

सर्वप्रथम श्री विवेक राय, क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही प्रारम्भ



की गयी। क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा अवगत कराया गया कि उपरोक्त परियोजना भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना दिनांक 14.09.2006 के अंतर्गत आच्छादित है, अतः इस परियोजना के क्रियान्वयन से पूर्व नियमानुसार लोक सुनवाई की प्रक्रिया की जा रही है। उक्त अधिसूचना के अनुसार स्थानीय/राष्ट्रीय समाचार पत्रों में लोक सुनवाई हेतु दिनांक 19.06.2019 को अमर उजाला एवं इण्डियन एक्सप्रेस में तहसील कैराना परिसर, जिला शामली पर अपरान्ह 3:00 बजे लिखित रूप में अथवा स्वयं उपस्थित होकर आपत्तियाँ/सुझाव आमंत्रित करने हेतु सार्वजनिक सूचना प्रकाशित कराई गयी थी। समाचार पत्रों के कटिंग की छायाप्रतियां संलग्न हैं।

क्षेत्रीय अधिकारी द्वारा परियोजना का विस्तृत विवरण तथा पर्यावरणीय संरक्षण सम्बन्धी जानकारी देने हेतु परियोजना प्रस्तावकों से कहा गया। परियोजना के परामर्शी द्वारा विस्तृत रूप से परियोजना के सम्बन्ध में अवगत कराया गया कि उक्त रेत खनिज का खनन 5 साल के लिए 2,03,400 घन मी०/वर्ष हेतु 20.34 हेक्टेयर क्षेत्र के पट्टे में प्रस्तावित है। इस हेतु कार्यालय जिलाधिकारी शामली का लैटर ऑफ इंटेंट दिनांक 07.06.2018 निर्गत है।

दिनांक 27.07.2018 को माइनिंग का प्लान Director Mines and Geology द्वारा अनुमोदन दिया गया तथा दिनांक 13.11.2018 को SEIAA, U.P. द्वारा TOR जारी किया गया। रेत खनन का कार्य ग्राम मण्डावर, तहसील कैराना, जिला शामली में किया जाना प्रस्तावित है। खनन का क्षेत्रफल 20.34 हेक्टेयर है तथा परियोजना की लागत रू० 112 लाख है। पर्यावरण संरक्षण के उपायों की लागत 5 वर्षों हेतु रू० 8.93 लाख है तथा सी.एस.आर. के अन्तर्गत रू० 2.24 लाख रुपये व्यय किया जाना प्रस्तावित है। पर्यावरणीय सलाहकार द्वारा परियोजना की आवश्यकता एवं लाभ बताते हुए कहा कि रेत खनिज आमतौर पर आवास, सड़कों और अन्य निर्माण कार्य के रूप में बुनियादी ढांचे के निर्माण के लिए प्रयोग किया जाता है। निर्माण कार्य रेत के

उपयोग के बिना संभव नहीं है। इसलिए 384 क्रियादी ढांचे के विकास के लिए इसके उपयोग बहुत महत्वपूर्ण है। विशेष रूप से खनन परियोजना स्थानीय लोगों के लिए विभिन्न रोजगार के अवसर उत्पन्न करता है। खनन की अधिकतम गहराई 1.25 मी० रहेगी तथा प्रतिदिन उत्पादन क्षमता 814 घन मी०/दिन होगी। परियोजना हेतु पानी की कुल आवश्यकता 9.39 किली०/दिन है। शोर को नियंत्रण करने के लिए हरित पट्टिका बनाई जायेगी। वायु प्रदूषण के नियंत्रण हेतु धूल को दबाने के लिए निरंतर पानी का छिड़काव किया जायेगा तथा वैध P.U.C. प्रमाण पत्र वाले परिवहन वाहनों और खनन मशीनरी को ही उपयोग में लाया जायेगा। खनन कार्य भूमिगत जल स्तर से ऊपर ही किया जायेगा। इसके अतिरिक्त पर्यावरण के विभिन्न पहलुओं पर विस्तार से अवगत कराया गया।

प्रस्तुतिकरण के उपरान्त अध्यक्ष महोदय द्वारा लोकसुनवाई में उपस्थित जनसामान्य से उक्त परियोजना के सम्बन्ध में आपत्ति/सुझाव रखने का आह्वान किया गया।

उपस्थित जनसमूह में से—

1. श्री शमशाद निवासी ग्राम मण्डावर द्वारा खनन परियोजना के सम्बन्ध में प्रश्न किया कि खनन के समय प्रयोग होने वाले वाहनों से धूल के कण उठते हैं, मार्ग में गड़बड़े हो जाते हैं ताँ आने-जाने में परेशानी होती है। खनन कार्य रात्रि में भी करते हैं।

उत्तर : अध्यक्ष महोदय द्वारा उपस्थित जनसामान्य को सूचित किया गया कि खनन का कार्य नियमों के अनुसार किये जाने की ही अनुमति प्रदान की जायेगी। समस्त वाहनों की फिटनेस की जाँच होगी। ध्वनि एवं वायु प्रदूषण पर नियंत्रण हेतु प्रस्तावक द्वारा प्राविधान किया जाना प्रस्तावित है। रात्रि में खनन की

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अनुमति नहीं है, जिस पर प्रशासन द्वारा सतत निगरानी की जायेगी। खनन हेतु मात्र जे.सी.बी. मशीन का प्रयोग ही किया जाना प्रस्तावित है।

2. श्री तैय्यब निवासी ग्राम मण्डावर द्वारा प्रश्न उठाया गया कि ठेकेदार खनन का कार्य अवैध रूप से मशीनों से करते हैं तथा पोकलेन का प्रयोग करते हैं।

उत्तर : अध्यक्ष महोदय द्वारा बताया गया कि जनसामान्य को नियमों का पता होना चाहिए। अगर खनन नियमों के विरुद्ध होता है, तो प्रशासन को तुरन्त सूचित करें। नियमविरुद्ध खनन नहीं होने दिया जायेगा।

3. श्री शमशाद एवं श्री इलियास निवासीगण ग्राम मण्डावर द्वारा प्रश्न उठाते हुए कहा कि गांव का 3 किमी० का रास्ता खराब है, पहले भी गांव बसेडा में सड़क खराब हो गयी थी तो उसको सही नहीं कराया गया। हम गांव में खनन नहीं चाहते हैं, खनन से वाटर लेविल नीचे चला जाता है, पानी गांव से टकराता है, हमारा गांव बाढ़ प्रभावित है।

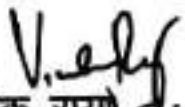
उत्तर : अध्यक्ष महोदय द्वारा उत्तर देते हुए कहा कि अगर नदी में खनन नहीं होगा तो बाढ़ की सम्भावना बढ़ जाती है। सरकार खनन पट्टा नहीं देगी तो अवैध खनन होगा, जिससे सरकार को राजस्व की हानि होती है। सरकार को खनन के रूप में जो राजस्व मिलता है, उसका 10 प्रतिशत क्षेत्र के विकास कार्यों पर खर्च किया जाता है। पूर्व में खनन नियमानुसार न होने पर पट्टा निरस्त भी किया गया था। बाढ़ की रोकथाम हेतु प्रशासन पूरी तैयारी करेगा। अध्यक्ष महोदय द्वारा बाढ़ के सम्बन्ध में खनन कम्पनी को रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया गया।

पर्यावरणीय परामर्शी श्री राहुल सिंह द्वारा कहा गया कि नदी में खनन होने से पानी के लिए जगह बनेगी, पानी नदी में ही रहेगा। नदी में खनन न होने से बाढ़ का खतरा ज्यादा होता है।

V. J.

अन्त में लोक सुनवाई की अध्यक्षता कर रहे जिलाधिकारी महोदय, शामली एवं पर्यावरणीय सलाहकार द्वारा उपस्थित जनसामान्य की आपत्तियों का निराकरण किया गया। तत्पश्चात् सभी लोगों को धन्यवाद देते हुए लोक सुनवाई की कार्यवाही समाप्त किये जाने की घोषणा की गयी।

संलग्नक-लोक सुनवाई की सी0डी0 एवं उपस्थिति


 (विवेक कुमार)
 क्षेत्रीय अधिकारी
 उ.प्र. प्रदूषण नियंत्रण बोर्ड,
 मुजफ्फरनगर।


 (अखिलेश सिंह)
 जिलाधिकारी
 शामली।

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Prem Chand Gupta,
140, Ward No- 1, Haily Mandi,
Pataudi, Gurgaon, Haryana- 123003

Ref. No. 810/Parya/SEIAA/5005-4451/2020

Date: 17 March, 2021

Sub: Environmental Clearance for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

Dear Sir,

Please refer to your application/letter dated 10-08-2018, 18-08-2018, 23-08-2019, 16-09-2019, 15-06-2020 & 10-02-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 17-12-2020 and SEIAA meeting 24-02-2021.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).
- 2- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/parya/SEAC/4451/2018 dated 13/11/2018.
- 3- The public hearing was organized on 20/07/2019. Final EIA report submitted by the project proponent on 23/08/2019.
- 4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	5005/4451		
3. Name of Proponent	M/s P.C Gupta & Company Prem Chand Gupta (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, VasantKunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (Area 20.34 ha) sand/morrum mine on Yamuna river		
6. Project location (Plot/Khasra/Gata No.)	Village- Mandawar, Tehsil – Kairana, District – Shamli, Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Ha.		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL - 232 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
	I	29°27'14.95"N	77° 8'26.02"E
	J	29°27'21.36"N	77° 8'15.07"E
	K	29°27'19.05"N	77° 8'14.96"E
17. Total Geological Reserves	5,65,596 m ²		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.25 m		
30. Nearest metalled road from site	2127 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.60	
	Suppression of dust	1.16	
	Plantation	7.34	
	Others (if any)	-	
Total	9.1		
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/KHA.Vi.-2018, Dated: 23 rd August, 2018.		
35. Details of Lease Area in approved DSR	DSR ShuddhiPatra(213/Kha.Vi.-2018)dated 02 Aug-2018 issued by DM Shamli		
36. Length and breadth of Haul Road	Length 2127 meters passing from RanaMazra village and Width 6.0 m		
37. No of Trees to be Planted	459 Trees		
38. EMP Cost	Rs 8.93 lacs		
39. CER Cost	Rs 2.24 lacs		

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 7- There is no litigation pending in any court regarding this project.
- 8- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 17-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 24-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,03,400 m³/Year is proposed lease area 20.34 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.



2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

- the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.



19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
64. Waste water from potable use be collected and reused for sprinkling.
65. During the school opening and closing time vehicle movement will be restricted.
66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5005-4451/2019

Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

**UTTAR PRADESH POLLUTION CONTROL BOARD****Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010****Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com****CONSENT ORDER****Ref No. - 144418/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021****Dated : 15/12/2021****To ,**

Shri PREM CHAND GUPTA

M/s PREM CHAND GUPTA AND COMPANY

GATA NO. 621ma, 622ma VILLAGE MANDAWAR-4, TEHSIL KAIRANA, DISTRICT
SHAMMLI ,SHAMLI,247774
SHAMLI**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. PREM CHAND GUPTA AND COMPANY**

Reference Application No. 14362788

Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s PREM CHAND GUPTA AND COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control BoardNISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.15 18:41:03 +05'30'
Chief Environmental Officer (Circle 3)**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.15 18:41:14 +05'30'
Chief Environmental Officer (Circle 3)

U.P. Pollution Control Board

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	10 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. The industry shall establish Miyawaki forest inside the factory in sufficient area.
4. Industry shall comply with the conditions of CTE issued by the board on 11.12.2021.
5. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
6. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
7. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 17.03.2021.
8. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
9. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
10. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
12. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
15. Mining should not be done by the project proponent after sunset or at night.
16. Industry shall be bound to comply the direction issued by Hon'ble Supreme Court, High Court and NGT time to tome.
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.15 18:41:24 +05'30'

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

**Ref No. - 144685/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2021**

Dated : 15/12/2021

To ,

Shri PREM CHAND GUPTA
M/s PREM CHAND GUPTA AND COMPANY
GATA NO. 621ma, 622ma VILLAGE MANDAWAR-4, TEHSIL KAIRANA, DISTRICT
SHAMMLI ,SHAMLI,247774
SHAMLI

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. PREM CHAND GUPTA AND COMPANY**

Reference Application No :14392754

Dated :15/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. PREM CHAND GUPTA AND COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.15 18:41:51 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.15 18:41:59 +05'30'

Chief Environmental Officer (Circle 3)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.PREM CHAND GUPTA AND COMPANY vide

Consent Order No. 14392754/ Water

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	2 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. The industry shall establish Miyawaki forest inside the factory in sufficient area.
4. Industry shall comply with the conditions of CTE issued by the board on 11.12.2021.
5. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
6. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
7. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 17.03.2021.
8. The ground water shall be abstracted after obtaining NOC from the SGWA and submit the copy to the Board within 3 months.
9. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
10. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
13. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Industry shall not use more than 2 KLD water per day for domestic purpose and 4 KLD for dust suppression. Water shall not be used in any manufacturing process in the industry.
16. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
17. Mining should not be done by the project proponent after sunset or at night.
18. Industry shall be bound to comply the direction issued by Hon'ble Supreme Court, High Court and NGT time to tome.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN

Date: 2021.12.15 18:42:11 +05'30'

Chief Environmental Officer (Circle 3)



Compliance Report <compliance reports.sixmonthly@gmail.com>

Subject:- Six Monthly Compliance Report (Period – June-2023 to Dec-2023)

1 message

Compliance Report <compliance reports.sixmonthly@gmail.com>

Tue, Jun 18, 2024 at 6:50 PM

To: romuzaffarnagar@uppcb.in, rocz.lko-mef@nic.in, doeuplko@yahoo.com, ms@uppcb.com

To,

1) Ministry of Environment, Forest and Climate Change, Regional Office (CZ),
Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj,
Lucknow – 226020

2) Directorate of Environment, SEIAA, UP
Gomti Nagar, Lucknow

3) Member Secretary . - U.P.P.C.B.
Gomti Nagar, Lucknow

4) Regional Officer - U.P.P.C.B.
Muzaffarnagar, Uttar Pradesh

Respected Sir/s,

This is in reference to the Terms and Condition of our E.C Letter dated 27-May-2020 having Reference Number - 82/Parya/SEIAA/4468/2019 issued by SIEAA - U.P. issued by SIEAA - U.P.

In this regard, please find enclosed Six Monthly Compliance Report of our River Bed Mining Project located at - YAMUNA RIVER GATA NO. – 621ma & 622ma, VILLAGE – Mandawar-4, TEHSIL – KAIRANA, DISTRICT – SHAMLI – U.P.

The applicant is facing problem while uploading compliance report in e-parivesh portal which shall be resolved soon.

Please acknowledge the same. Thanking You,

Prem Chand Gupta, (Prop. M/S P.C. Gupta)
R/o D-2, 2116, Vasantkunj, New Delhi- 110070

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Encls:- Six Monthly Compliance Report (June-2023 to Dec-2023)

 **0. DM Copy Mandawar-4 CR - 2023.pdf**
11877K

Date:- 22/01/2023

To,
Hon'ble District Magistrate
Shamli,
Uttar Pradesh

Subject:- Six Monthly Compliance Report
(Period – Jul-2023 to Dec-2023)

Respected Sir/Madam,

This is in reference to the Terms and Condition of our E.C Letter dated 17-Mar-2021 having Reference Number - 810/Parya/SEIAA/5005-4451/2020 issued by SIEAA - U.P.

In this regard, please find enclosed Six Monthly Compliance Report of our River Bed Mining Project located at - YAMUNA RIVER GATA NO. – 621ma & 622ma, VILLAGE –Mandawar-4, TEHSIL – KAIRANA, DISTRICT – SHAMLI – U.P.

The Report has also been submitted to following authorities:-

- 1) MoEF – Regional Office – Aliganj Lucknow
- 2) MS, U.P. Pollution Control Board
- 3) Directorate of Environment, (SEIAA/SEAC) – Lucknow, U.P.
- 4) RO- Muzaffarnagar, U.P. Pollution Control Board

The confirmation of submission to above mentioned authorities is enclosed with this letter.

Please acknowledge the same.

Thanking You,

For PC GUPTA & CO.

Prem Chand Gupta, (Prop. W/S P.C. Gupta)
R/o D-2, 2116, Vasantkunj, New Delhi- 110070



Encls:- Six Monthly Compliance Report

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Six Monthly Compliance Report – File No – 5005/4451

Period of Compliance – From Jul-2023 till Dec-2023

**RIVER BED SAND/MORRUM MINING PROJECT FROM YAMUNA RIVER AT GATA NO.- 621MA, 622MA,
VILLAGE – MANDAWAR-4, TEHSIL – KAIRANA, DISTRICT – SHAMLI – U.P.,**

M/S P C GUPTA & COMPANY (LEASE AREA 20.34 HA)

Project Proponent :- M/S P. C. GUPTA & COMPANY

**Proprietor / Owner - •Shri P. C. GUPTA,
Owner,R/o- 140, Ward No. 1, Haily Mandi, Pataudi, Gurgaon,
Haryana, (123003)**

**SIX MONTHLY COMPLIANCE REPORT
AS PER TERMS & CONDITIONS OF E.C.**

FOR

RIVER BED SAND MINING PROJECT

LOCATED AT YAMUNA RIVER

GATA No.- 621MA & 622MA, LEASE AREA 20.34 HA

VILLAGE – MANDAWAR-4

TEHSIL – KAIRANA

DISTRICT – SHAMLI – U.P.

LEASE AREA 20.34 HA.

ANNUAL PRODUCTION – 2,03,400 CUBIC METER/YEAR

PROJECT PROPONENT - M/s P C GUPTA & COMPANY

PERIOD OF COMPLIANCE REPORT	FROM – Jul-2023 TILL Dec- 2023
----------------------------------------	-------------------------------------------

CONTENT

S.No	DESCRIPTION
1.	Introduction
2.	Purpose of the Report
3.	Methodology for Preparation of Report
4.	Generic Structure of Report
5.	Data Sheet
6.	Compliance of Environment Clearance Conditions
7.	Annexures

INTRODUCTION

- Shri Prem Chand Gupta, Owner, R/o- D-2, 2116, Vasantkunj, New Delhi, (110070) has obtained the Environmental Clearance Letter from SEIAA – Uttar Pradesh for River Bed Sand Mining Project from YAMUNA RIVER at Gata No. 621ma & 622ma, Village – Mandawar-4, Tehsil – Kairan District – Shamli – U.P (Lease Area 20.34 ha.) for a production of 2,03,400 m³ vide. Ref. No. No. 810/Praya/SEIAA/5005-4451/2020 ; Dated 17th – March - 2021. The total cost of the project will be Rs.1.12 crores per annum.

Purpose of the Report

- **As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit six monthly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. Clause No. 24 of General Condition) , Six Monthly Compliance Reports should be submitted to the Regulatory Authority.**
- It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms). The regulatory authorities in this case are SEIAA/ SEAC – Uttar Pradesh, UPPCB – Regional Office, District Magistrate, District Mining Officer. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / SPCB, samples for water and soil were also collected for analysis at the time of EIA process and the baseline indicators are proposed to be compared in
- Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report has been prepared.
- The report is supposed to submit after every six month as per the conditions stipulated in Environment Clearance Order. The Environmental Assessment has been carried out to verify:

1. That the proposed project has not any adverse effect on the project site as well as it's surrounding.
2. That there is compliance with the conditions stipulated in the Environmental Clearance Letter.
3. That the Project proponent is implementing the environmental safeguards and environmental pollution mitigation measures as suggested in approved Form-1 / PFR, Environmental Management Plan with true spirit.
4. The non-conformity in the project with respect to the environmental implication of the project.

- **Methodology Proposed for Preparation of Report is as follows:**

1. Study of EC Letter & Related Documents
2. Site Visits by a Team of Experts
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise and Soil.
4. Analysis of Samples collected during Monitoring
5. Interpretation of Monitoring Results
6. Compliance of all the T&C of the E.C.

Generic Structure of Report:

1. Purpose of the Report, explaining the need of a Compliance Report and methodology adopted for preparation of Report.
2. Data Sheet
3. Compliance Report, explaining the entire specific & general conditions given in the EC Letter and providing details w.r.t. each condition/ guideline.
4. Monitoring Reports & Analysis, showing the level of pollution/emission within the project site for various environment parameters.
5. Photographs showing status of the project and sampling/monitoring of environmental parameters.
6. Supporting documents related mandatory for the project.

DATA SHEET

Sl. No	Item	Details
PROJECT DETAILS		
1	Project	Proposed River Bed Sand/Morrum Mining having lease area 20.34 ha along River Yamuna in Gata No.- 621ma & 622ma at Village- Mandawar-4, Tehsil- Kairana, District- Shamli, U.P., M/s P. C. Gupta
2	E.C Clearance Letters / OMs and date	E.C. Ref. - 810/Praya/SEIAA/5005-4451/2020; Dated 17 th – March– 2021 issued by SEIAA,UP
3	Date of execution of sale deed	01st – January– 2022
FINANCIAL DETAILS		
4	Total Project cost	Rs. 1.12 crores per annum
5	CER cost & EMP Cost	CER Cost :- 2% of the project cost- Rs. 2.24 lac EMP Cost - Rs-8.93 lacs per annum
PRODUCTION DETAILS		
6	Geological reserve (cum)	5,65,596 m ³
7	Production as per LoI(cum)	2,03,400 m ³ / Year
8	Production in Five Years	10,17,000 m ³
9	No. of Days proposed for mining	250 days
10	Proposed Number of Workers	60
11	Method of Mining	Open cast ; manual / Semi-mechanized

Compliance of Environment Clearance Conditions

General Conditions

SL.No.	General Conditions
1	<p>This Environmental Clearance is subject to allotment of Mining Lease in Favour of Project Proponent.</p> <p>➤ Lease Deed has been Executed for 5 years on 01st – January– 2022. Copy Enclosed</p>
2	<p>Forest Clearance should be taken by the proponent as necessary under Law.</p> <p>➤ The Notice of e-Tender of Lease was issued subsequent to formulation of District Survey Report of Shamli and District Administration has sought prior clearance from Forest Department before publishing the e-tender Notice.</p>
3	<p>Any change in mining area ,khasra numbers, entailing capacity addition with change in the process or mining technology , modernization and scope of working shall again require prior Environment Clearance as per provision of EIA Notification , 2006 (as amended) .</p> <p>➤ No change in mining area, khasra numbers, entailing capacity addition with change in the process or mining technology, modernization and scope of working in this period.</p> <p>➤ However, if any shall be made with prior approval of SEIAA – UP.</p>
4	<p>Precise mining area will be jointly demarcated at site by project proponent and officials of Mining / Revenue department prior to starting of mining operations . Such site plan , duly verified by competent authority along-with copy of the EC letter shall be displayed on a hoarding / board at the site. A copy of site plan shall be submitted to SEIAA within a period of 2 months.</p> <p>➤ Joint demarcation was done by concerned district authorities /mining department, before execution of lease deed.</p>
5	<p>Mining and loading shall be done in day hours only.</p>

	<ul style="list-style-type: none"> ➤ The same is complied with, under surveillance of CCTV Cameras.
6	<p>No mining shall be carried out in safety zone of any bridge and / or embankment.</p> <ul style="list-style-type: none"> ➤ The project site lies outside the safety zone of any bridge. ➤ The embankment are protected as per provisions of Mining Plan / SSMG-2016
7	<p>It shall be ensured that standards related to ambient air quality, / effluent as prescribed by the Ministry of Forest are strictly complied with. Water sprinklers and other dust control measures should be applied to take care of dust generated during mining operation.</p> <ul style="list-style-type: none"> ➤ The same is complied with. ➤ The sand mining process does not create any waste water. ➤ Protective respiratory devices will be provided to workers, if required. ➤ Vehicles with valid pollution control certificates are used. ➤ Water sprinklers twice a day are used to suppress dust generated during mining operation. To restrict fugitive emission about 1.16 KL/day water is used as water sprinkling by the hired water tankers. ➤ Plantation activity is also proposed in the land of panchayat and the ambient air quality shall not exceed above latest prescribed standards by Ministry of Environment & Forests, Government of India.
8	<p>All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have cancelled.</p> <ul style="list-style-type: none"> ➤ The same is being complied with.
9	<p>Parking of vehicles should not be on public areas.</p> <ul style="list-style-type: none"> ➤ Smooth transition of transport is ensured within Haulage Routs. ➤ Parking of vehicles are restricted being river bed / village area
10	<p>No tree-felling will be done on the lease area, except only with the permission of Forest Department.</p> <ul style="list-style-type: none"> ➤ There is not tree existing within the pillar demarcated lease area being a river bed.
11	<p>No wildlife habitat will be infringed.</p> <ul style="list-style-type: none"> ➤ Compliance noted. The same shall be taken care of while conducting mining

	operations.
12	<p>It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristic of the river bed/basin , where mining is carried out .</p> <ul style="list-style-type: none"> ➤ The land use is River Bed and ultimate depth of mining is restricted to 3 meter or water table, whichever is less, as per SSMMG-2016 Norms ➤ The mining is done as per approved Mine Plan and it is ensured that underlying soil characteristic of the river bed is not disturbed.
13	<p>It shall be ensured that mining operation of sand/morrum will not in any way disturb the velocity and flow pattern of the water significantly.</p> <ul style="list-style-type: none"> ➤ The safety zone of not less than 7.5 meters is left near zero level to ensure that velocity and flow pattern of the water is not disturbed
14	<p>It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to RO, PCB and SEIAA within 02 month.</p> <ul style="list-style-type: none"> ➤ The primary survey report on Flora and Fauna is enclosed as Annexure
15	<p>Primary survey of Flora and Fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.</p> <ul style="list-style-type: none"> ➤ The primary survey report on Flora and Fauna is enclosed as Annexure
16	<p>Hydro-geological study shall be carried out by a reputed organization / institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to Ro-PCB and SEIAA within six months. In case adverse impact is observed / anticipated, mining shall be not carried out.</p> <ul style="list-style-type: none"> ➤ Ground Water Board / Member of DEIAA, Shamli shall be requested to conduct such study. Report shall be submitted accordingly.
17	<p>Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitation (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to RO-PCB and SEIAA and this activity should be completed before the start of mining.</p> <ul style="list-style-type: none"> ➤ Water sprinkling on the transportation road (haulage route) is being regularly done to minimize pollution. ➤ Water sprinklers twice a day are used to suppress dust generated during

	<p>mining operation. To restrict fugitive emission a water sprinkling is done by the hired water tankers</p>
18	<p>Need-Based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects / tools such as development of fodder farm, fruit bearing orchids, vocational training etc. can form part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.</p> <p>➤ The same is being carried out. The same will be implemented as per the need base assessment action plan.</p>
19	<p>Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with local DFO / Horticulture officer.</p> <p>➤ Agreed and complied</p>
20	<p>Separate stock piles shall be maintained for excavated top soil, if any and the top soil should be utilized for green cover / tree plantation.</p> <p>➤ Top soil, if any, encountered shall be stocked and used in green cover / plantation near Mining Project.</p>
21	<p>Dispensary facilities for first-aid shall be provided.</p> <p>➤ First Aid Box is placed for 24 hours at the site.</p>
22	<p>The District mining officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the district mining officer by furnishing the requisite data/information/ monitoring reports. In case of any violation of stipulated conditions the District Mining Officer will report to SEIAA.</p> <p>➤ Noted and agreed</p>
23	<p>The project proponent shall submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and representative of RO of UPPCB by 1st June and 1st December every year.</p> <p>➤ Noted and agreed.</p> <p>➤ The present report is compliance to the condition.</p>

24	<p>A copy of clearance letter shall be sent by the proponent to the concerned Panchayet, Zila Parishad / Municipal Corporation and Urban Local Bodies.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
25	<p>Transportation of minerals shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral / dust.</p> <ul style="list-style-type: none"> ➤ Noted and Agreed. ➤ Transportation of sand shall be done via tarpaulin covered trucks which are optimally loaded. ➤ Loaders has been instructed to wash trucks / loaders from workshop / washing points away from the river bed as washing of trucks may degrade the river water quality.
26	<p>Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.</p> <ul style="list-style-type: none"> ➤ The sand mining process does not create any waste water. ➤ The entire mineral extracted is saleable. ➤ The laborers from nearby villages will be hired to carry out work in day time only, hence there will be no or very less waste is expected to generate. No liquid effluents will be generated at site
27	<p>Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.</p> <ul style="list-style-type: none"> ➤ Noise levels will be kept under prescribed limits
28	<p>Special Measures shall be adopted to protect the nearby settlements from impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken shall be carried-out by the project proponent regularly at its own expenses.</p> <ul style="list-style-type: none"> ➤ The transportation of minor mineral is carried out from a route which is much away from the settlement. The roads are maintained /repaired time to time as per the provision of EMP/CER
29	<p>Measure for prevention & control of soil erosion and management of silt shall be</p>

	<p>undertaken. Protection of dumps against erosion, if any , shall be carried out with geotextile matting or other suitable material.</p> <ul style="list-style-type: none"> ➤ It is not applicable as top soil will not be generated in River Bed Mining Project.
30	<p>Under Corporate Social Responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless chula etc.</p> <ul style="list-style-type: none"> ➤ CER Proposed in the conceptual plans are as under – ➤ CER activities are being carried out. Rs. 2.24 lacs mandate is being fulfilled as per the norms of EC. ➤ Distribution of LPG cylinders used in cooking has been distributed in the nearby villages to the local villagers using CER fund. Photographs attached.
31	<p>Possibility of adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent expenses shall be submitted within 02 months from the date of issuance of EC.</p> <ul style="list-style-type: none"> ➤ The environmental management cell is carrying out these studies time to time and same will be implemented as per the need base assessment action plan.
32	<p>The funds earmarked for environmental protection measure should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and forests and its Regional office located at Lucknow, SEIAA, UP and UPPCB.</p> <ul style="list-style-type: none"> ➤ Agreed and complied the report will be submitted accordingly at year end.
33	<p>Action Plan with respect to suggestion/improvements and recommendations made and</p>

	<p>agreed during Public Hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</p> <p>➤ All the suggestion / improvement of public hearing has been planned and mitigated in the Chapter – 7 of the Final EIA Report.</p>
34	<p>Environmental Clearance is subject to obtaining clearance under the Wildlife (protection) Act, 1972 from the competent authority, if applicable to this project.</p> <p>➤ Not Applicable</p>
35	<p>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the state Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.</p> <p>➤ The same is observed time to time by environmental management cell as such not observed till date.</p> <p>➤ Awareness among workers and ensured by providing them education.</p>
36	<p>The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that the due to this activity the hydro geological regime of the surrounding area shall not be affected.</p> <p>➤ The mining is being done as per the provisions of the approved mining plan and SSMMG, 2016</p>
37	<p>The project proponent shall be obtain necessary prior permission of the competent authorities for with drawl of requisite quantity of water (surface water and ground water),required for the project.</p> <p>➤ Not Applicable the source of water is hired tanker</p>
38	<p>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicle used for the transportation.</p> <p>➤ It is ensure that only Pollution control certified Vehicle enter the lease area</p>

	for loading
39	<p>Vehicular emission shall be kept under control and regularly monitored. The vehicle carrying the mineral shall not be overloaded.</p> <ul style="list-style-type: none"> ➤ It is ensure that only Pollution control certified Vehicle enter the lease area for loading. ➤ The check of noise and air emissions are monitored time to time as per CPCB standards and compliance report shall be submitted.
40	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking , mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc.(MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).</p> <ul style="list-style-type: none"> ➤ Labors are hired from the nearby villages. Temporary rest shelter with facility of fuel for cooking, mobile toilets, safe drinking water are provided to labors, medical health checkup are done time to time as per EMP/CER provision. Cooking cylinder's has been provided to labor's.
41	<p>Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.</p> <ul style="list-style-type: none"> ➤ PPE are provided to workers for their safety and health aspects, medical camps and training are conducted time to time.
42	<p>A copy of the clearance letter shall be sent by the proponent to the concerned Panchayat, Zila Parishad /Municipal Corporation,Urban Local Body and the Local NGO,if any, from whom suggestions/representations,if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.</p> <ul style="list-style-type: none"> ➤ Complied.
43	<p>The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules,1986, as amended</p>

	<p>subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and forests, Lucknow by e-mail.</p> <p>➤ Environment statement as per prescribed format shall be submitted in the ending of financial year as per the norms</p>
44	<p>The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation)</p> <p>➤ For green belt 525 Trees has been provisioned for plantation.</p> <p>➤ 496 plans are proposed to be planted in phases; along the river bank.</p> <p>➤ In year 2022, plants were purchased and mortality replaced during pre-monsoon.</p>
45	<p>Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.</p> <p>➤ Agreed and noted however debris near the mining lease area has not been observed</p>
46	<p>Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.</p> <p>➤ PPE (personal protective equipment's) are provisioned for workers; medical first aid facility is available at the site office.</p>
47	<p>Periodical and Annual medical check-up of workers as per Mines Act they Should be covered under ESI as per rule.</p> <p>➤ Agreed and complied.</p>

Specific Conditions

SL.No	Specific Conditions
1.	<p>Directions/Suggestions given during public hearing and commitment made by project proponent should be strictly complied</p> <p>➤ Directions of the public hearing were addressed and incorporated in the chapter-7 of the final EIA report and approval of SEIAA/SEAC committee were taken accordingly.</p>
2.	<p>The project proponent shall obtain the forest clearance and permission from central and state government as per law and provisions of forest (conservation) act, 1980 before start of work.</p> <p>➤ This is a river bed mining project and all details have been captured in the district survey report after which the lease has been auctioned for e-tender.</p>
3.	<p>The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been distributed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</p> <p>➤ Re-grassing in the respective area will be done at the time of mine closure as per the approved mine plan.</p>
4.	<p>In compliance to Hon'ble Supreme court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta V/s GoI and others) anti-smog guns shall be installed to reduce the dust during excavation.</p> <p>➤ Noted and Agreed.</p> <p>➤ Being complied (if required).</p>
5.	<p>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</p>

	<p>➤ Water will be sourced from local valid vendors through hired tankers.</p>
6.	<p>At the time of operation, project proponent will comply all the guidelines issued by GoI/State Govt./District administration related to Covid-19</p> <p>➤ Agreed and Noted.</p>
7.	<p>Environment management should be in accordance with the present environment status of the project.</p> <p>➤ EMP has been made accordingly in respect of the study area of 10 kms and shall be implemented accordingly.</p>
8.	<p>Selection of plants for green belt should be on the basis of pollution removal index</p> <p>➤ Selection of plants shall be made as per the native dominant species and higher APTI.</p>
9.	<p>No mining activity should be carried out in-stream channel as per SSMG-2016</p> <p>➤ Mining will be done as per Norms of Approved Mining Plan and SSMMG-2016</p>
10.	<p>Pakka motorable haul route to be maintained by PP</p> <p>➤ Haul route is maintained as per proper Norms</p>
11.	<p>A Separate Environment Management Cell with qualified personal shall be kept under control of senior executive , who will report daily to organization.</p> <p>➤ Agreed and Noted.</p>
12.	<p>Permission from the competent authority regarding evacuation route should be taken</p> <p>➤ Agreed and Noted. Agreement has been done with farmers for evacuation route and is maintained</p>
13.	<p>Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.</p> <p>➤ Noted and agreed. plants have been planted in the current season.</p> <p>➤ At least 70% survival shall be ensured</p>
14.	<p>Site Photographs should be submitted with Date and Time within 15 days</p> <p>➤ Site Photographs has been already submitted to concerned authority as the time of appraisal of E.C.</p>
15.	<p>One month monitoring report of the area for air quality, noise level, flora and fauna should be conducted twice a week and be submitted within 45 days for a record.</p>

	<ul style="list-style-type: none"> ➤ Base line data monitoring of the site was done and submitted at the time of appraisal of E.C. Fresh baseline data is enclosed. ➤ Flora and Fauna study is enclosed as annexure.
16.	<p>Provision for cylinder to workers should be made for cooking</p> <ul style="list-style-type: none"> ➤ Cylinder to workers has been provided for coking as a part of C.E.R. Objective.
17.	<p>The capacity of trucks / tractors for loading purpose will be in tonnes as per PDW and transport department applicable norms and fixed by the government.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ Only trucks / tractors with valid license and permits issued by RTO are permitted for loading. The data of same is being maintained online in the Server
18.	<p>Provide suitable masks to the workers.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ Protective respiratory devises will be provided to workers, if required.
19.	<p>Approach Road kaccha is to be made motarable and trees samplings to be planted on both sides of the road.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ The kaccha roads are regularly maintained. ➤ Proposal for plantation has been given to land owners and their consent is awaited.
20.	<p>Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.</p> <ul style="list-style-type: none"> ➤ Agreed. Plants have been planted in current season. ➤ Further compliance is under process.
21.	<p>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by QCI-NABET accredited consultant and the district mines officer shall form the basis for midterm review of conditions of EC.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. The same shall be done within the stipulated time.
22.	<p>Provision of two toilets and handpump should be made at mining site.</p>

	<p>➤ Agreed and complied</p>
23.	<p>Drinking water for workers would be provided by tankers.</p> <p>➤ Agreed and complied it is ensuring that only safe drinking water is provided to workers.</p>
24.	<p>Mining should be done bar scalping or skimming methods extraction (typically 0.3-0.6m or 1-2ft) as per sustainable sand mining management guideline 2016.</p> <p>➤ Mining will be is being done by scrapping method in layers or as per provision of mine plan and SSMMG, 2016.</p>
25.	<p>A buffer / safe zone shall be maintained from the habitation as per mining guidelines.</p> <p>➤ Noted and agreed.</p> <p>➤ Mining is being done as per approved Mine Plan</p>
26.	<p>CER plan shall be prepared by PP and details of various heads of expenditures to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.</p> <p>➤ Agreed and same will be applied.</p>
27.	<p>Health / Insurance card, Medical claim, regular health checkups camps, facilities provided to regular / temporary / contractual or any base workers. Copy of receipt shall be produced to Directorate of environment along with the compliance</p> <p>➤ Regular health check-up is ensured with the help of Local Doctor / PHC.</p>
28.	<p>Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby area may be considered as one of the activity in CER.</p> <p>➤ Agreed and will be done when required</p>
29.	<p>The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place , suitable measure to be taken and details to be provided to concerned Department.</p> <p>➤ Mining is only been conducted in dry river bed and 10% of river width from the water channel site is left as no mining zone</p>
30.	<p>Width of the haul road shall be more than 6 m.</p> <p>➤ Agreed and complied</p>
31.	<p>Submit annual replenishment report certified by an authorised agency. In case the</p>

	<p>replenishment is lower than the approved rate of production, then the mining activity/production level shall be decreased/ stopped accordingly till the replenishment is completed.</p> <p>➤ Agreed and complied. Replenishment report will be submitted post monsoon.</p>
32.	<p>PP shall ensure that if project area falls within eco-sensitive zone of National Park/Sanctuary prior permission from NBWL under provision of WP Act – 1972 shall be obtained before commencement of work</p> <p>➤ This is not applicable for this Mining Project</p>
33.	<p>If in future this lease area becomes part of cluster of wqual to or more than 05 ha. Then additional conditions based on EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C, conditions. If the certificate related to cluster provided by the competent authority is found to be false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate</p> <p>➤ Noted and agreed. There is not lease in the cluster.</p>
34.	<p>E.C. will be co-terminus to lease period.</p> <p>➤ Noted and Agreed.</p>
35.	<p>Project falling within 10 KM radius of Wild Life Sanctuary is to obtain clearance from NBWL even of eco-sensitive zones are not marked.</p> <p>➤ Agreed and Noted. The project does not fall in this zone.</p>
36.	<p>To avoid ponding effect and adverse environment conditions for sand mining in area progressive mining should be done as per sustainable sand mining management guidelines 2016.</p> <p>➤ Agreed and complied</p>
37.	<p>Geo coordinates should be verified by Director, DGM/ DM/Regional Mining Officer/NHAI and should be submitted to SEIAA / SEAC, secretariat as earliest.</p> <p>➤ Geo coordinates has been verified by district mining department in the joint demarcation report.</p>
38.	<p>In case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 mt. and area is less than 25 ha, but factually the distance is less than 500 mt and the mine is</p>

	<p>located in cluster of area equal or more than 25ha, the EC issued will stand revoked.</p> <p>➤ Noted and agreed</p>
39.	<p>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by QCI-NABET accredited consultant and the district mines officer shall form the basis for midterm review of conditions of EC.</p> <p>➤ Agreed and same shall done in coming times, subject to COVID-19 conditions.</p>
40.	<p>The mining work will be open-cast and manual/semi mechanised (subject to order of hon'ble form the basis for midterm review of condition of Environment clearance).</p> <p>➤ The method of mining is open cast/manual and semi mechanised as per mine plan and condition of EC. Any order of NGT shall be complied with</p>
41.	<p>It shall be ensured that there shall be no mining of any type within 03m or 10% of the width whichever is less, shall be left on both the banks of precise are to control and avoid erosion of river bank. The mining is confined to extraction of sand /morrum from the river bank only.</p> <p>➤ The mining is being done by living a buffer area of 7.5m from the lease boundary as per approved mining plan.</p>
42.	<p>The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensured that due to this activity the hydro geological regime of surrounding area shall not be affected.</p> <p>➤ The mining is being done as per the provisions of the approved mining plan SSMMG 2016</p>
43.	<p>The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the rule prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (non-mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.</p> <p>➤ Agreed and Complied</p>
44.	<p>The project proponent shall ensure that whatever deployment of labour attracts the mines act, the provision there of shall be strictly followed.</p> <p>➤ All the regulations and provisions as per mines act are followed</p>

45.	<p>The project proponent will provide personal protective equipment (PPE) as required; also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</p> <p>➤ Proper training are provided through medical camps time to time</p>
46.	<p>The critical parameters such as PM10, PM2.5, SO2, and NOx in the ambient air within the impact zone shall be monitored periodically. Further ,quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)]</p> <p>➤ Base line data monitoring within 10KM radius shall be submitted accordingly.</p>
47.	<p>Effective safe guard measures , such as regular water , sprinkling, shall be carried out in critical area prone to air pollution, and having high levels of particulate matter such as loading and unloading point and all transfer point. Extensive water sprinkling shall be carried out on haul roads.</p> <p>➤ Water Sprinkling is being regularly done to types a day to control dust emission. River bed material in trucks are transported by covering it in tarpaulin</p>
48.	<p>It should be ensured that ambient air quality parameters conform to the norms prescribed by central pollution control board in this regard.</p> <p>➤ The earlier testing reports are analysed. Parameter are within the prescribed norms</p>
49.	<p>The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</p> <p>➤ Agreed and Complied. The provision of progressive mine closure plan has already been taken in the mine plan</p>
50.	<p>Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</p> <p>➤ Agreed and Complied. The provision of environmental audit has been taken in the action plan.</p>

51.	<p>Four ambient air quality monitoring station should be established in the core zone as well as in the buffer zone for monitoring PM10 ,PM2.5,SO2 and NOx. Location of the station should be decided based on the meteorological data, topographically features and environmently,and ecologically sensitive targets and frequency of monitoring should be undertaking in consultation with the state pollution control board.</p> <p>➤ Monitoring Locations has been selected as per prescribed standards and is submitted as annexure to monitoring report</p>
52.	<p>Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/work out on the basis of lease area among users.</p> <p>➤ Not applicable, as it is an isolated lease.</p>
53.	<p>Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the work.</p> <p>➤ Noted and Complied</p>
54.	<p>Solid waste material viz, gutkha pouches, plastic bags, glasses etc. To be generated during project activity will be separately storage in bins and managed as per solid waste management rules.</p> <p>➤ Agreed and complied.</p>
55.	<p>Green area / belt to be developed among haulage road in consultation of grams sabha/panchayat.</p> <p>➤ Noted and Agreed</p>
56.	<p>Natural/customary paths used by villagers should not be obstructed at anytime by the activities proposed under the project.</p> <p>➤ It is ensured that transport carry river bed material use approach roads which are at the farthest distance from the habitation</p>
57.	<p>Digital processing of the entire lease area in the districts using remote sensing technique should be done regularly once in three years for monitoring the change of river course by directorate of geology and mining, Govt, of Uttar Pradesh. The record of such study to be maintained and report be submitted to the regional office of MoEF,SEIAA,UP</p> <p>➤ It is anticipated that the same is being done by the concerned govt bodies/departments and UPPCB.</p>

58.	<p>A copy of clearance letter will be marked to concerned panchayat/local NGO, if any form that suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.</p> <p>➤ Noted.</p>
59.	<p>State pollution control board shall display a copy of the clearance letter at the regional office, district industry centre and collector's office/ tehsildar's office for 30 days.</p> <p>➤ It is anticipated that the same is being done by the concerned govt bodies/departments.</p>
60.	<p>The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter information that the project has been accorded environmental clearance and a copy of the clearance letter is available with the state pollution control board and also at website of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the regional office the ministry located in lucknow, CPCB, State PCB.</p> <p>➤ Copy of EC has been forwarded to concerned authority by SEIAA.</p>
61.	<p>The MoEF / SEIAA or any other authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection</p> <p>➤ Noted and agreed.</p>
62.	<p>Concealing factual data or submission of false / fabricated data and failure to comply with any of conditions mentioned above result in withdrawal of this EC and attract action under EP Act 1986.</p> <p>➤ Noted and agreed.</p>
63.	<p>Any appeal against this EC shall lie with NGT, if preferred , within a period of 30 days as prescribed under section 11 of the NGT Appellate Authority , Act, 1997.</p> <p>➤ Noted and agreed.</p>
64.	<p>Waste water from portable use be collected and reused for sprinkling.</p> <p>➤ Noted. The same shall be complied with.</p>
65.	<p>During school opening / closing time vehicle movement will be restricted</p> <p>➤ Agreed and complied</p>
66.	<p>A width of not less than 50m or 10% width of the river can be restricted for mining</p>

	activities from river bank.
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| | <ul style="list-style-type: none">➤ Mining is being done as per the mines act and SSMG, 2016. |
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ANNEXURE GC-15

FLORA & FAUNA STUDY

List of Trees Identified

Sl. No.	Scientific Names	Common Names
1	Acacia nilotica	Kikar
2	Acacia Senegal	Khair
3	Albizia lebbeck	Kala siris
4	Albizia procera	Safed siris
5	Alstonia scholaris	Chatim
6	Ailanthus excelsa	Arusa
7	Azadiracta indica	Neem
8	Bauhinia purpurea	Kachnar
9	Bombax ceiba	Semal
10	Butea monosperma	Dhak
11	Cassia fistula	Amaltas
12	Cassia siamea	Kassod
13	Casuarina equisetifolia	Jungli Saru
14	Callistemon speciosus	Bottle Brush
15	Crataeva nurvala	Baruna
16	Dalbergia sissoo	Shisham
17	Delonix regia	Gulmohar
18	Diospyros cordifolia	Bistendu
19	Erythrina arborescens	Roringe
20	Eucalyptus globosus	Nilgiri/Safeda
21	Ficus benghalensis	Bargad
22	Ficus religiosa	Pipal
23	Ficus palmata	Anjir

Sl. No.	Scientific Names	Common Names
24	<i>Ficus glomerata</i>	Gullor
25	<i>Holoptelea integrifolia</i>	Papri
26	<i>Pithecellobium dulce</i>	Jungle Jalebi
27	<i>Leucaena leucocephala</i>	Safed babul
28	<i>Magnolia champaka</i>	Champa
29	<i>Mangifera indica</i>	Aam
30	<i>Mimusops elengi</i>	Maulsari
31	<i>Melia azedarach</i>	Bakain
32	<i>Moringa oleifera</i>	Sohanjana
33	<i>Morus alba</i>	Toot
34	<i>Millingtonia hortensis</i>	Akas neem
35	<i>Mitragyna parvifolia</i>	Phaldu
36	<i>Parkinsonia aculeata</i>	Ram Babul
37	<i>Phoenix sylvestris</i>	Khazoor
38	<i>Pongamia pinnata</i>	Karanj
39	<i>Prosopis juliflora</i>	Khejri
40	<i>Prosopis cineraria</i>	Jand
41	<i>Populus deltoides</i>	Poplar
42	<i>Polyalthia longifolia</i>	Debdaru
43	<i>Putranjiva roxburghii</i>	Jivanputra
44	<i>Salix tetrastratica</i>	Willow
45	<i>Syzygium cumini</i>	Jamun
46	<i>Tamarindus indica</i>	Imli
47	<i>Tectona grandis</i>	Sagun
48	<i>Terminalia arjuna</i>	Arjun

List of Fauna identified

Sl. No.	Common Name	Scientific Name
Mammals		
1	Black Rat	Rattus rattus
2	Common Mongoose	Herpestes edwardsii
3	Five Striped Palm Squirrel	Funambulus pennanii
4	Little Indian field mouse	Mus booduga
5	Indian Hare	Lepus nigricollis
6	Monkey	Maccaca mulata
7	Jackal	Canis aureus
8	Bat	Rousettus leschenaultia
Amphibians		
9	Indian pond frog	Rana hexadactyla
10	Common Indian Toad	Duttaphrynus melanostictus
11	Indian Bull Frog	Hoplobatrachus tigerinus
12	Indian Skipper Frog	Euphlyctis cyanophlyctis
13	Toad	Bufo bufo
14	Indian Cricket Frog	Rana limnocharis
15	Common Frog	Rana tigrina
Reptiles		
1	House gecko	Hemidactylus flavivridis
2	Common garden lizard	Calotes versicolor
3	Brahminy skink	Mabuya carinata
4	Indian Cobra	Naja naja
5	Rat Snake	Ptyas mucosa
6	Garden Lizard	Calotus calotus
Aves		

Sl. No.	Common Name	Scientific Name
1	House Crow	Corvus splendens
2	Rock Pigeon	Columba livia
3	Jungle babbler	Turoides striatus
4	Common Myna	Acridotheres tristis
5	Green bee-eater	Merops orientalis
6	Indian roller	Coracias benshalensis
7	Black Drongo	Dicirus macrocercus
8	Little cormorant	Microcarbo niger
9	Common swift	Apus apus
10	House swift	Apus affinis
11	Cattle Egret	Bubulcus ibis
12	Little Egret	Egretta garzetta
13	Pond heron	Ardeola grayii
14	Red wattled lapwing	Vanellus indicus
15	Ring dove	Streptopelia decaocto
16	Spotted Dove	Streptopelia chinensis
17	White Breasted Kingfisher	Halcyon smyrnensis
18	Blue Cheeked Bee Eater	Merops persicus
19	Asian Koel	Eudynamys scolopacea
20	Indian peafowl	Pavo cristatus
21	Indian Robin	Saxicoloides fulicata
22	Pied Bush Chat	Saxicola caprata
23	Purple Sun Bird	Nectarinia asiatica
24	Small Sun Bird	Nectarinia minima
25	House Sparrow	Passer domesticus
26	Grey Tit	Parus major
27	Red Vented Bulbul	Pycnonotus cafer

Sl. No.	Common Name	Scientific Name
28	Bank Myna	<i>Acridotheres ginginianus</i>
29	Common Babbler	<i>Turdoides caudatus</i>
30	Tailor Bird	<i>Orthotomus sutorius</i>
31	Rose Ringed Parakeet	<i>Psittacula krameri</i>

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Prem Chand Gupta,
140, Ward No- 1, Haily Mandi,
Pataudi, Gurgaon, Haryana- 123003

Ref. No. 810 /Parya/SEIAA/5005-4451/2020

Date: 17 March, 2021

Sub: Environmental Clearance for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

Dear Sir,

Please refer to your application/letter dated 10-08-2018, 18-08-2018, 23-08-2019, 16-09-2019, 15-06-2020 & 10-02-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 17-12-2020 and SEIAA meeting 24-02-2021.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).
- 2- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/parya/SEAC/4451/2018 dated 13/11/2018.
- 3- The public hearing was organized on 20/07/2019. Final EIA report submitted by the project proponent on 23/08/2019.
- 4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	5005/4451		
3. Name of Proponent	M/s P.C Gupta & Company Prem Chand Gupta (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, VasantKunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (Area 20.34 ha) sand/morrum mine on Yamuna river		
6. Project location (Plot/Khasra/Gata No.)	Village- Mandawar, Tehsil – Kairana, District – Shamli, Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Ha.		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL - 232 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
	I	29°27'14.95"N	77° 8'26.02"E
	J	29°27'21.36"N	77° 8'15.07"E
	K	29°27'19.05"N	77° 8'14.96"E
17. Total Geological Reserves	5,65,596 m ²		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.25 m		
30. Nearest metalled road from site	2127 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.60	
	Suppression of dust	1.16	
	Plantation	7.34	
	Others (if any)	-	
Total	9.1		
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/KHA.Vi.-2018, Dated: 23 rd August, 2018.		
35. Details of Lease Area in approved DSR	DSR ShuddhiPatra(213/Kha.Vi.-2018)dated 02 Aug-2018 issued by DM Shamli		
36. Length and breadth of Haul Road	Length 2127 meters passing from RanaMazra village and Width 6.0 m		
37. No of Trees to be Planted	459 Trees		
38. EMP Cost	Rs 8.93 lacs		
39. CER Cost	Rs 2.24 lacs		

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 7- There is no litigation pending in any court regarding this project.
- 8- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 17-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 24-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,03,400 m³/Year is proposed lease area 20.34 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.



2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

- the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.



19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
64. Waste water from potable use be collected and reused for sprinkling.
65. During the school opening and closing time vehicle movement will be restricted.
66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


(Ashish Tiwari)


Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5005-4451/2019

Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.


(Ashish Tiwari)

Member Secretary, SEIAA



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 144418/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021

Dated : 15/12/2021

To ,

Shri PREM CHAND GUPTA

M/s PREM CHAND GUPTA AND COMPANY

GATA NO. 621ma, 622ma VILLAGE MANDAWAR-4, TEHSIL KAIRANA, DISTRICT

SHAMMLI ,SHAMLI,247774

SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. PREM CHAND GUPTA AND COMPANY

Reference Application No. 14362788

Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s PREM CHAND GUPTA AND COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

Chief Environmental Officer (Circle 3)

U.P. Pollution Control Board

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	10 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. The industry shall establish Miyawaki forest inside the factory in sufficient area.
4. Industry shall comply with the conditions of CTE issued by the board on 11.12.2021.
5. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
6. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
7. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 17.03.2021.
8. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
9. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
10. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
12. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
15. Mining should not be done by the project proponent after sunset or at night.
16. Industry shall be bound to comply the direction issued by Hon'ble Supreme Court, High Court and NGT time to tome.
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (Circle 3)

H- फिट
ग्राम-मंडावर
 परतणा व नदरील येतारा
 जनपद- मुजफ्फरगढ
 अनुमति क्र. 1037-144-1
 अतिरिक्त क्र. 144-1-20

दोंडी खुर्द

बसेडा गॅर
रुखमाल

राना मजरा

ईसापुर खुसलान

कुरुला

जलाल पुर

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दिनांक 10/10/1957

मुजफ्फरगढ जिल्हा कार्यालय
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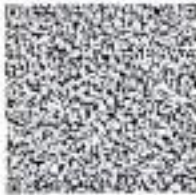
सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP78271701999816T
 Certificate Issued Date : 23-Dec-2021 01:58 PM
 Account Reference : NEWIMPACC (SV)/ up14228004/ KAIRANA/ UP-SML
 Unique Doc. Reference : SUBIN-UPUP1422800444987827319301T
 Purchased by : MS PC GUPTA AND COMPANY PROP PREMCHAND GUPTA
 Description of Document : Article 35 Lease
 Property Description : LAND AREA 20.34 HECT. GATA NO 621 M AND 622 M KHAND SANKHYA 4 VILL MANDAWAR TEH KAIRANA DISTT SHAMLI
 Consideration Price (Rs.) :
 First Party : UP GOVERNMENT THROUGH D M SHAMLI
 Second Party : MS PC GUPTA AND COMPANY PROP PREMCHAND GUPTA
 Stamp Duty Paid By : MS PC GUPTA AND COMPANY PROP PREMCHAND GUPTA
 Stamp Duty Amount(Rs.) : 25,34,000
 (Twenty Five Lakh Thirty Four Thousand only)



Please write or type below this line.....

प्रपत्र- एम.एम. 6

खनन के लिए नीलागी पट्टे का आदर्श प्रपत्र-(नियम 29)

यह अनुबन्ध आज दिनांक 01-01-2022 दिन शनिवार को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिसे पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकित्ती भी समझे जायेंगे),

एक पक्ष

क्रमश.....2

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Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at www.upstampcerti.com or using a Stamp Mobile App of State Machine. Any discrepancy in the details on the Certificate and an application on the website / Mobile App systems, it make.
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3. In case of any discrepancy please inform the Competent authority.

और मैसर्स पी०सी० गुप्ता एण्ड कम्पनी, कार्यालय 140, WARD NO-1 HAILY MANDI PATAUDL Gurgon, Haryana. 123003 प्रो० श्री प्रेम चन्द गुप्ता पुत्र श्री चिंरजी लाल गुप्ता, निवासी-2116, सेक्टर-डी० पोकेट-2 वसंत कुंज, साउथ वेस्ट, दिल्ली- 110070 (व्यक्ति का नाम पता और व्यवसाय) जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह-नीलामी के माध्यम से 203400 घन मीटर उपखनिज बालू के लिए पट्टेदार द्वारा रू० 102/- प्रति घन मीटर की दर से प्रथम वर्ष हेतु रू० 2,07,46,800/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिए 05 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम मण्डावर खण्ड-4 गाटा सं० 621म, 622म कुल रकबा 20.34 है० पांच वर्षों के लिए स्वीकार कर लिया गया है और उसने/उन्होंने प्रतिभूति स्वरूप रू० 51,86,700/- तथा प्रथम वर्ष की किश्त का 25 प्रतिशत धनराशि अंकन रू० 51,86,700/- रुपये अग्रिम रूप से राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

उपखनिज बालू (यमुना नदी) (यहां खनिज/खनिजों का उल्लेख किया जाय) जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "उपखनिज" कहा गया है, की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 01-01-2022 से 31-12-2026 तक (पांच वर्ष हेतु) की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामियों का

क्रमश.....3

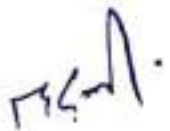


खान निरीक्षण अफसर जिन्हें आगामी (140 एण्ड 141) 140 एण्ड 141
शामली



आगामी


जिलाधिकारी
शामली।



- 3 -

भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/ करते हैं और राज्य सरकार एतद्वारा पट्टेदार/ पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला शामली की तहसील कैराना के अन्तर्गत स्थित ग्राम मण्डावर खण्ड-4 पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण गाटा संख्या-621म 622म क्षेत्र 20.34 हे० क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

ग्राम मण्डावर खण्ड-4	उत्तर में गाटा सं० 621 मि० का शेष भाग दक्षिण गोंव खुरगान की सीमा (कुन्दल) पूरुब गोंव खुरगान की सीमा (कुन्दल) पश्चिम गाटा सं० 622 मि० का शेष भाग
-------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------

पर्यावरण स्वच्छता प्रमाण पत्र व सीमाबंधन की आख्या के अनुसार खनन क्षेत्र का कोआर्डिनेट्स:-

Name of Pillars	Latitude	Longitude
A	29°27'21.79" N	77°8'15.08" E
B	29°26'57.48" N	77°8'13.42" E
C	29°26'57.59" N	77°8'17.59" E
D	29°26'58.67" N	77°8'25.16" E
E	29°27'9.49" N	77°8'25.03" E
F	29°27'14.84" N	77°8'24.46" E

क्रमश.....4

स्थान निरीक्षक
शामली

ऊपर जिले जायकास 1100 एवम्
शामली

शामली

- 4 -

G	29°27'15.02" N	77°8'28.28" E
H	29°27'16.66" N	77°8'28.45" E
I	29°27'14.95" N	77°8'26.02" E
J	29°27'21.36" N	77°8'15.07" E
K	29°27'19.05" N	77°8'14.96" E

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

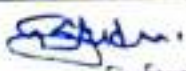
स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये उपखनिज बालू (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे।


(पंचम अनुसूची)

उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के पंचम अनुसूची नियम-27 (3) के अनुसार देय धनराशियों के जमा करने का विवरण :-

जमा की जाने वाली धनराशि का माह व धनराशि का प्रतिशत	माहवार देय धनराशि का विवरण				
	प्रथम वर्ष 2022 की किस्त ₹0 2,07,46,800/-	द्वितीय वर्ष 2023 की किस्त ₹0 2,28,21,480/-	तृतीय वर्ष 2024 की किस्त ₹0 2,51,03,628/-	चतुर्थ वर्ष 2025 की किस्त ₹0 2,76,13,991/-	पंचम वर्ष 2026 की किस्त ₹0 3,03,75,390/-
01, January 20%	₹0 41,49,360/- अग्रिम रूप से जमा	45,64,296/-	50,20,726/-	55,22,798/-	60,75,078/-
01, February 10%	₹0 10,37,340/- अग्रिम रूप से जमा अवशेष ₹0 10,37,340/- देय	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, March 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, April 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, May 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, June 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-

कमरा.....5


खान निरीक्षक
शामली


अपर जिला अधिकारी (वि० एवं रा०)
शामली।


जिलाधिकारी
शामली।

15/5/21

01, October 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, November 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, December 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन पत्र (present) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

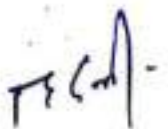
पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगा : (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (convenience) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

क्रमश.....6


खान निरीक्षक
शामली


अणु जिला अधिकारी (100 एच एच)
शामली।


जिलाधिकारी
शामली।



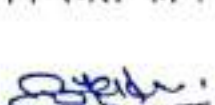
पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती—(3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

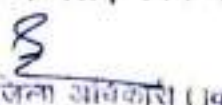
नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करें/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहृत (challenged) किया जाएगा।

—: अतिरिक्त शर्तें :-

- (1) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- (2) पट्टा अभिलेख निष्पादन के दिनांक से एक माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (3) पट्टा धारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए एवं खनन स्थल की निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता

क्रमश.....7


जान निराशंक
शामली


अपर जिला अधिकारी (100 एवं 110)
शामली।

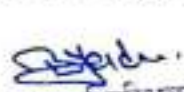

जिलाधिकारी
शामली।

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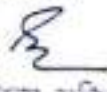
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रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम - 67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

- (4) पट्टाधारक प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0 एफ0 आई0 डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम- 60 के अन्तर्गत शास्ति का भागीदार होगा।
- (5) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन न्यास, शामली के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0डी0एस0 जमा करना अनिवार्य होगा।
- (6) पट्टेधारक को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेदार होंगे।
- (7) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा।
- (8) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (9) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- (10) खनन संक्रियाओं में नदी की जलधारा को छोड़कर पर्यावरण अनापत्ति प्रमाण पत्र में विनिर्दिष्ट शर्तों के अनुसार मशीनों का प्रयोग किया जा सकता है।
- (11) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर उपखनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (12) भारत सरकार द्वारा निर्धारित मानकों के अनुसार पट्टाधारक द्वारा प्रयुक्त वाहनों में उपखनिज की फीडिंग की जायेगी।



खान निरीक्षक/अपर जिला अधिकारी (वि० एवं स०)
शामली



शामली

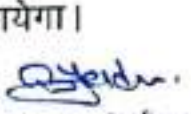



जिलाधिकारी
शामली

क्रमश.....8



- (13) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (14) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (15) पट्टेधारक को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 2021 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
- (16) पट्टेधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
- (17) पट्टेधारक नियमावली 2021 के नियम-75 के प्राविधानों के अन्तर्गत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2,000,- की शास्ति का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
- (18) खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
- (19) पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरान्त क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
- (20) स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
- (21) खनन पट्टा स्वीकृति के पश्चात् भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात् खनन पट्टा निरस्त किया जायेगा।


खान निरीक्षक
शामली

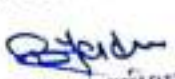

जिलाधिकारी
शामली।



जिलाधिकारी
शामली। क्रमश.....9

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- (22) पट्टेधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, शामली में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
- (23) खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति की बिना वन मार्ग से नहीं किया जायेगा।
- (24) स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात् खनन पट्टा निरस्त किया जायेगा।
- (25) स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
- (26) स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-68 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
- (27) उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेधारक को किया जाना आवश्यक होगा।
- (28) निदेशालय के पत्र संख्या-441/एम-228/2017 (खनन नीति 111) दिनांक 27-06-2019 के अनुपालन में पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को आन्तरित किये जाने में पट्टेधारक को कोई आपत्ति नहीं होगी।
- (29) पर्यावरण स्वच्छता प्रमाण पत्र में संशोधन आदि यदि आवश्यकता हो का दायित्व स्वयं पट्टाधारक का होगा।
- (30) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र सं० 810/पर्या०/सीईएए/5005-4451/2020 दिनांक 17.03.2021 में इंगित शर्तों का पालन हेतु पट्टेधारक बाध्य होगा।
- (31) स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेधारक को मान्य होगा।

स्टाम्प शुल्क : स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष की धनराशि रू० 2,07,46,800/- द्वितीय वर्ष की धनराशि रू० 2,28,21,480/-


खान निरीक्षक
शामली


अपर जिला अधिकारी (एच० एच०)
शामली।


जिलाधिकारी
शामली।


क्रमश.....10


17/5/21

- 10 -

तृतीय वर्ष की धनराशि रू0 2,51,03,628/- चतुर्थ वर्ष की धनराशि रू0 2,76,13,991/- पंचम वर्ष की धनराशि रू0 3,03,75,390/- कुल धनराशि रू0 12,66,61,289/- होती है, पर 2 प्रतिशत की दर से 25,34,000/- का ई-स्टाम्प संख्या-IN-UP78271701999816T दिनांक 23-12-2021 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।


खान निरीक्षक,
शामली।


अपर जिलाधिकारी (वि0/रा0),
अपर जिला शामली (वि0 क्र रू0)
शामली।


जिलाधिकारी,
शामली।

गवाह

1.

माननीय मजिस्ट्रेट
दफ्तर नं0 30
मिर्जापुर जिला
(एन0 एम0)

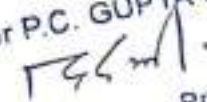


गवाह

2.

Gayender Singh Pal 84 Bani
Mohale Jangpur New Delhi 110047



For P.C. GUPTA & CO.

Proprietor

पट्टेधारक का हस्ताक्षर

की उपस्थिति में जिलाधिकारी शामली द्वारा हस्ताक्षरित







Date:-

To,
Hon'ble District Magistrate
Shamli,
Uttar Pradesh

Subject:- Six Monthly Compliance Report
(Period - Jan-2024 to June-2024)

Respected Sir/Madam,

This is in reference to the Terms and Condition of our E.C Letter dated 17-Mar-2021 having Reference Number - 810/Parya/SEIAA/5005-4451/2020 issued by SIEAA - U.P.

In this regard, please find enclosed Six Monthly Compliance Report of our River Bed Mining Project located at - YAMUNA RIVER GATA NO. - 621ma & 622ma, VILLAGE -Mandawar-4, TEHSIL - KAIRANA, DISTRICT - SHAMLI - U.P.

The Report has also been submitted to following authorities:-

- 1) MoEF - Regional Office - Aligarj Lucknow
- 2) MS, U.P. Pollution Control Board
- 3) Directorate of Environment, (SEIAA/SEAC) - Lucknow, U.P.
- 4) RO- Muzaffarnagar, U.P. Pollution Control Board

The confirmation of submission to above mentioned authorities is enclosed with this letter.
Please acknowledge the same.

Thanking You,

For PC GUPTA & CO.

P.C. Gupta
Proprietor

Prem Chand Gupta, (Prop. M/S P.C. Gupta)
R/o D-2, 2116, Vasantkunj, New Delhi- 110070

Encls:- Six Monthly Compliance Report

15-07-24



Date:-

To,

Hon'ble District Magistrate

Shamli,

Uttar Pradesh

Subject:- Six Monthly Compliance Report
(Period – Jan-2024 to June-2024)

Respected Sir/Madam,

This is in reference to the Terms and Condition of our E.C Letter dated 17-Mar-2021 having Reference Number - 810/Parya/SEIAA/5005-4451/2020 issued by SIEAA - U.P.

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Please acknowledge the same.

Thanking You,

Prem Chand Gupta, (Prop. M/S P.C. Gupta)
R/o D-2, 2116, Vasantkunj, New Delhi- 110070

Encls:- Six Monthly Compliance Report



Compliance Report <compliancereports.sixmonthly@gmail.com>

Subject:- Six Monthly Compliance Report (Period – Jan-2024 to Jue-2024) – File No 5005-4451

1 message

Compliance Report <compliancereports.sixmonthly@gmail.com>

Wed, Jul 3, 2024 at 12:01 PM

To: rocz.lko-mef@nic.in, ms@uppcb.com, doeuplko@yahoo.com, romuzaffarnagar@uppcb.in

- 1) MoEF IRO , Aliganj, Lucknow
- 2) Directorate of Environment, SEIAA, UP - Gomti Nagar, Lucknow
- 3) Member Secretary . - U.P.P.C.B. - Gomti Nagar, Lucknow
- 4) Regional Officer - U.P.P.C.B. - Muzaffarnagar, Uttar Pradesh

Respected Sir/s,


This is in reference to the Terms and Condition of our E.C Letter dated 17-March-2021 having Reference Number - 810/Parya/SEIAA/5005-4451/2020 issued by SIEAA - U.P. issued by SIEAA - U.P.

In this regard, please find enclosed Six Monthly Compliance Report of our River Bed Mining Project located at - YAMUNA RIVER GATA NO. – 621ma & 622ma, VILLAGE –Mandawar-4, TEHSIL – KAIRANA, DISTRICT – SHAMLI – U.P.

The applicant is facing problem while uploading compliance report in e-parivesh portal which shall be resolved soon.

Please acknowledge the same. Thanking You,

Prem Chand Gupta, (Prop. M/S P.C. Gupta)
R/o D-2, 2116, Vasantkunj, New Delhi- 110070

 **Mandawar-4 CR - Jan-June-2024.pdf**
22408K

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466

136

Six Monthly Compliance Report – File No – 5005/4451

Period of Compliance – From Jan-2024 till June-2024

**RIVER BED SAND/MORRUM MINING PROJECT FROM YAMUNA RIVER AT GATA NO.- 621MA, 622MA,
VILLAGE – MANDAWAR-4, TEHSIL – KAIRANA, DISTRICT – SHAMLI – U.P.,**

M/S P C GUPTA & COMPANY (LEASE AREA 20.34 HA)

Project Proponent :- M/S P. C. GUPTA & COMPANY

**Proprietor / Owner - •Shri P. C. GUPTA,
Owner,R/o- 140, Ward No. 1, Haily Mandi, Pataudi, Gurgaon,
Haryana, (123003)**

SIX MONTHLY COMPLIANCE REPORT**AS PER TERMS & CONDITIONS OF E.C.****FOR****RIVER BED SAND MINING PROJECT****LOCATED AT YAMUNA RIVER****GATA No.- 621MA & 622MA, LEASE AREA 20.34 HA****VILLAGE – MANDAWAR-4****TEHSIL – KAIRANA****DISTRICT – SHAMLI – U.P.****LEASE AREA 20.34 HA.****ANNUAL PRODUCTION – 2,03,400 CUBIC METER/YEAR****PROJECT PROPONENT - M/s P C GUPTA & COMPANY**

PERIOD OF COMPLIANCE REPORT	FROM – Jan-2024 TILL June- 2024
----------------------------------------	--------------------------------------------

CONTENT

S.No	DESCRIPTION
1.	Introduction
2.	Purpose of the Report
3.	Methodology for Preparation of Report
4.	Generic Structure of Report
5.	Data Sheet
6.	Compliance of Environment Clearance Conditions
7.	Annexures

INTRODUCTION

- Shri Prem Chand Gupta, Owner, R/o- D-2, 2116, Vasantkunj, New Delhi, (110070) has obtained the Environmental Clearance Letter from SEIAA – Uttar Pradesh for River Bed Sand Mining Project from YAMUNA RIVER at Gata No. 621ma & 622ma, Village – Mandawar-4, Tehsil – Kairan District – Shamli – U.P (Lease Area 20.34 ha.) for a production of 2,03,400 m³ vide. Ref. No. No. 810/Praya/SEIAA/5005-4451/2020 ; Dated 17th – March - 2021. The total cost of the project will be Rs.1.12 crores per annum.

Purpose of the Report

- **As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit six monthly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. Clause No. 24 of General Condition) , Six Monthly Compliance Reports should be submitted to the Regulatory Authority.**
- It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms). The regulatory authorities in this case are SEIAA/ SEAC – Uttar Pradesh, UPPCB – Regional Office, District Magistrate, District Mining Officer. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / SPCB, samples for water and soil were also collected for analysis at the time of EIA process and the baseline indicators are proposed to be compared in
- Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report has been prepared.
- The report is supposed to submit after every six month as per the conditions stipulated in Environment Clearance Order. The Environmental Assessment has been carried out to verify:

1. That the proposed project has not any adverse effect on the project site as well as it's surrounding.
2. That there is compliance with the conditions stipulated in the Environmental Clearance Letter.
3. That the Project proponent is implementing the environmental safeguards and environmental pollution mitigation measures as suggested in approved Form-1 / PFR, Environmental Management Plan with true spirit.
4. The non-conformity in the project with respect to the environmental implication of the project.

- **Methodology Proposed for Preparation of Report is as follows:**

1. Study of EC Letter & Related Documents
2. Site Visits by a Team of Experts
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise and Soil.
4. Analysis of Samples collected during Monitoring
5. Interpretation of Monitoring Results
6. Compliance of all the T&C of the E.C.

Generic Structure of Report:

1. Purpose of the Report, explaining the need of a Compliance Report and methodology adopted for preparation of Report.
2. Data Sheet
3. Compliance Report, explaining the entire specific & general conditions given in the EC Letter and providing details w.r.t. each condition/ guideline.
4. Monitoring Reports & Analysis, showing the level of pollution/emission within the project site for various environment parameters.
5. Photographs showing status of the project and sampling/monitoring of environmental parameters.
6. Supporting documents related mandatory for the project.

DATA SHEET

Sl. No	Item	Details
PROJECT DETAILS		
1	Project	Proposed River Bed Sand/Morrum Mining having lease area 20.34 ha along River Yamuna in Gata No.- 621ma & 622ma at Village- Mandawar-4, Tehsil- Kairana, District- Shamli, U.P., M/s P. C. Gupta
2	E.C Clearance Letters / OMs and date	E.C. Ref. - 810/Praya/SEIAA/5005-4451/2020; Dated 17 th – March– 2021 issued by SEIAA,UP
3	Date of execution of sale deed	01st – January– 2022
FINANCIAL DETAILS		
4	Total Project cost	Rs. 1.12 crores per annum
5	CER cost & EMP Cost	CER Cost :- 2% of the project cost- Rs. 2.24 lac EMP Cost - Rs-8.93 lacs per annum
PRODUCTION DETAILS		
6	Geological reserve (cum)	5,65,596 m ³
7	Production as per LoI(cum)	2,03,400 m ³ / Year
8	Production in Five Years	10,17,000 m ³
9	No. of Days proposed for mining	250 days
10	Proposed Number of Workers	60
11	Method of Mining	Open cast ; manual / Semi-mechanized

Compliance of Environment Clearance Conditions

General Conditions

SL.No.	General Conditions
1	<p>This Environmental Clearance is subject to allotment of Mining Lease in Favour of Project Proponent.</p> <p>➤ Lease Deed has been Executed for 5 years on 01st – January– 2022. Copy Enclosed</p>
2	<p>Forest Clearance should be taken by the proponent as necessary under Law.</p> <p>➤ The Notice of e-Tender of Lease was issued subsequent to formulation of District Survey Report of Shamli and District Administration has sought prior clearance from Forest Department before publishing the e-tender Notice.</p>
3	<p>Any change in mining area ,khasra numbers, entailing capacity addition with change in the process or mining technology , modernization and scope of working shall again require prior Environment Clearance as per provision of EIA Notification , 2006 (as amended) .</p> <p>➤ No change in mining area, khasra numbers, entailing capacity addition with change in the process or mining technology, modernization and scope of working in this period.</p> <p>➤ However, if any shall be made with prior approval of SEIAA – UP.</p>
4	<p>Precise mining area will be jointly demarcated at site by project proponent and officials of Mining / Revenue department prior to starting of mining operations . Such site plan , duly verified by competent authority along-with copy of the EC letter shall be displayed on a hoarding / board at the site. A copy of site plan shall be submitted to SEIAA within a period of 2 months.</p> <p>➤ Joint demarcation was done by concerned district authorities /mining department, before execution of lease deed.</p>
5	<p>Mining and loading shall be done in day hours only.</p>

	<ul style="list-style-type: none"> ➤ The same is complied with, under surveillance of CCTV Cameras.
6	<p>No mining shall be carried out in safety zone of any bridge and / or embankment.</p> <ul style="list-style-type: none"> ➤ The project site lies outside the safety zone of any bridge. ➤ The embankment are protected as per provisions of Mining Plan / SSMG-2016
7	<p>It shall be ensured that standards related to ambient air quality, / effluent as prescribed by the Ministry of Forest are strictly complied with. Water sprinklers and other dust control measures should be applied to take care of dust generated during mining operation.</p> <ul style="list-style-type: none"> ➤ The same is complied with. ➤ The sand mining process does not create any waste water. ➤ Protective respiratory devices will be provided to workers, if required. ➤ Vehicles with valid pollution control certificates are used. ➤ Water sprinklers twice a day are used to suppress dust generated during mining operation. To restrict fugitive emission about 1.16 KL/day water is used as water sprinkling by the hired water tankers. ➤ Plantation activity is also proposed in the land of panchayat and the ambient air quality shall not exceed above latest prescribed standards by Ministry of Environment & Forests, Government of India.
8	<p>All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have cancelled.</p> <ul style="list-style-type: none"> ➤ The same is being complied with.
9	<p>Parking of vehicles should not be on public areas.</p> <ul style="list-style-type: none"> ➤ Smooth transition of transport is ensured within Haulage Routs. ➤ Parking of vehicles are restricted being river bed / village area
10	<p>No tree-felling will be done on the lease area, except only with the permission of Forest Department.</p> <ul style="list-style-type: none"> ➤ There is not tree existing within the pillar demarcated lease area being a river bed.
11	<p>No wildlife habitat will be infringed.</p> <ul style="list-style-type: none"> ➤ Compliance noted. The same shall be taken care of while conducting mining

	operations.
12	<p>It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristic of the river bed/basin , where mining is carried out .</p> <ul style="list-style-type: none"> ➤ The land use is River Bed and ultimate depth of mining is restricted to 3 meter or water table, whichever is less, as per SSMMG-2016 Norms ➤ The mining is done as per approved Mine Plan and it is ensured that underlying soil characteristic of the river bed is not disturbed.
13	<p>It shall be ensured that mining operation of sand/morrum will not in any way disturb the velocity and flow pattern of the water significantly.</p> <ul style="list-style-type: none"> ➤ The safety zone of not less than 7.5 meters is left near zero level to ensure that velocity and flow pattern of the water is not disturbed
14	<p>It shall be ensured that there is no fauna dependent on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to RO, PCB and SEIAA within 02 month.</p> <ul style="list-style-type: none"> ➤ The primary survey report on Flora and Fauna is enclosed as Annexure
15	<p>Primary survey of Flora and Fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.</p> <ul style="list-style-type: none"> ➤ The primary survey report on Flora and Fauna is enclosed as Annexure
16	<p>Hydro-geological study shall be carried out by a reputed organization / institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to Ro-PCB and SEIAA within six months. In case adverse impact is observed / anticipated, mining shall be not carried out.</p> <ul style="list-style-type: none"> ➤ Ground Water Board / Member of DEIAA, Shamli shall be requested to conduct such study. Report shall be submitted accordingly.
17	<p>Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitation (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to RO-PCB and SEIAA and this activity should be completed before the start of mining.</p> <ul style="list-style-type: none"> ➤ Water sprinkling on the transportation road (haulage route) is being regularly done to minimize pollution. ➤ Water sprinklers twice a day are used to suppress dust generated during

	<p>mining operation. To restrict fugitive emission a water sprinkling is done by the hired water tankers</p>
18	<p>Need-Based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects / tools such as development of fodder farm, fruit bearing orchids, vocational training etc. can form part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.</p> <p>➤ The same is being carried out. The same will be implemented as per the need base assessment action plan.</p>
19	<p>Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with local DFO / Horticulture officer.</p> <p>➤ Agreed and complied</p>
20	<p>Separate stock piles shall be maintained for excavated top soil, if any and the top soil should be utilized for green cover / tree plantation.</p> <p>➤ Top soil, if any, encountered shall be stocked and used in green cover / plantation near Mining Project.</p>
21	<p>Dispensary facilities for first-aid shall be provided.</p> <p>➤ First Aid Box is placed for 24 hours at the site.</p>
22	<p>The District mining officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the district mining officer by furnishing the requisite data/information/ monitoring reports. In case of any violation of stipulated conditions the District Mining Officer will report to SEIAA.</p> <p>➤ Noted and agreed</p>
23	<p>The project proponent shall submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and representative of RO of UPPCB by 1st June and 1st December every year.</p> <p>➤ Noted and agreed.</p> <p>➤ The present report is compliance to the condition.</p>

24	<p>A copy of clearance letter shall be sent by the proponent to the concerned Panchayet, Zila Parishad / Municipal Corporation and Urban Local Bodies.</p> <ul style="list-style-type: none"> ➤ Noted and agreed.
25	<p>Transportation of minerals shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral / dust.</p> <ul style="list-style-type: none"> ➤ Noted and Agreed. ➤ Transportation of sand shall be done via tarpaulin covered trucks which are optimally loaded. ➤ Loaders has been instructed to wash trucks / loaders from workshop / washing points away from the river bed as washing of trucks may degrade the river water quality.
26	<p>Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.</p> <ul style="list-style-type: none"> ➤ The sand mining process does not create any waste water. ➤ The entire mineral extracted is saleable. ➤ The laborers from nearby villages will be hired to carry out work in day time only, hence there will be no or very less waste is expected to generate. No liquid effluents will be generated at site
27	<p>Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.</p> <ul style="list-style-type: none"> ➤ Noise levels will be kept under prescribed limits
28	<p>Special Measures shall be adopted to protect the nearby settlements from impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken shall be carried-out by the project proponent regularly at its own expenses.</p> <ul style="list-style-type: none"> ➤ The transportation of minor mineral is carried out from a route which is much away from the settlement. The roads are maintained /repaired time to time as per the provision of EMP/CER
29	<p>Measure for prevention & control of soil erosion and management of silt shall be</p>

	<p>undertaken. Protection of dumps against erosion, if any , shall be carried out with geotextile matting or other suitable material.</p> <ul style="list-style-type: none"> ➤ It is not applicable as top soil will not be generated in River Bed Mining Project.
30	<p>Under Corporate Social Responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless chula etc.</p> <ul style="list-style-type: none"> ➤ CER Proposed in the conceptual plans are as under – ➤ CER activities are being carried out. Rs. 2.24 lacs mandate is being fulfilled as per the norms of EC. ➤ Distribution of LPG cylinders used in cooking has been distributed in the nearby villages to the local villagers using CER fund. Photographs attached.
31	<p>Possibility of adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent expenses shall be submitted within 02 months from the date of issuance of EC.</p> <ul style="list-style-type: none"> ➤ The environmental management cell is carrying out these studies time to time and same will be implemented as per the need base assessment action plan.
32	<p>The funds earmarked for environmental protection measure should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and forests and its Regional office located at Lucknow, SEIAA, UP and UPPCB.</p> <ul style="list-style-type: none"> ➤ Agreed and complied the report will be submitted accordingly at year end.
33	<p>Action Plan with respect to suggestion/improvements and recommendations made and</p>

	<p>agreed during Public Hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</p> <p>➤ All the suggestion / improvement of public hearing has been planned and mitigated in the Chapter – 7 of the Final EIA Report.</p>
34	<p>Environmental Clearance is subject to obtaining clearance under the Wildlife (protection) Act, 1972 from the competent authority, if applicable to this project.</p> <p>➤ Not Applicable</p>
35	<p>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the state Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.</p> <p>➤ The same is observed time to time by environmental management cell as such not observed till date.</p> <p>➤ Awareness among workers and ensured by providing them education.</p>
36	<p>The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that the due to this activity the hydro geological regime of the surrounding area shall not be affected.</p> <p>➤ The mining is being done as per the provisions of the approved mining plan and SSMMG, 2016</p>
37	<p>The project proponent shall be obtain necessary prior permission of the competent authorities for with drawl of requisite quantity of water (surface water and ground water),required for the project.</p> <p>➤ Not Applicable the source of water is hired tanker</p>
38	<p>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicle used for the transportation.</p> <p>➤ It is ensure that only Pollution control certified Vehicle enter the lease area</p>

	for loading
39	<p>Vehicular emission shall be kept under control and regularly monitored. The vehicle carrying the mineral shall not be overloaded.</p> <ul style="list-style-type: none"> ➤ It is ensure that only Pollution control certified Vehicle enter the lease area for loading. ➤ The check of noise and air emissions are monitored time to time as per CPCB standards and compliance report shall be submitted.
40	<p>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking , mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc.(MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).</p> <ul style="list-style-type: none"> ➤ Labors are hired from the nearby villages. Temporary rest shelter with facility of fuel for cooking, mobile toilets, safe drinking water are provided to labors, medical health checkup are done time to time as per EMP/CER provision. Cooking cylinder's has been provided to labor's.
41	<p>Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.</p> <ul style="list-style-type: none"> ➤ PPE are provided to workers for their safety and health aspects, medical camps and training are conducted time to time.
42	<p>A copy of the clearance letter shall be sent by the proponent to the concerned Panchayat, Zila Parishad /Municipal Corporation,Urban Local Body and the Local NGO,if any, from whom suggestions/representations,if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.</p> <ul style="list-style-type: none"> ➤ Complied.
43	<p>The environment statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules,1986, as amended</p>

	<p>subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and forests, Lucknow by e-mail.</p> <p>➤ Environment statement as per prescribed format shall be submitted in the ending of financial year as per the norms</p>
44	<p>The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation)</p> <p>➤ For green belt 525 Trees has been provisioned for plantation.</p> <p>➤ 496 plans are proposed to be planted in phases; along the river bank.</p> <p>➤ In year 2022, plants were purchased and mortality replaced during pre-monsoon.</p>
45	<p>Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.</p> <p>➤ Agreed and noted however debris near the mining lease area has not been observed</p>
46	<p>Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.</p> <p>➤ PPE (personal protective equipment's) are provisioned for workers; medical first aid facility is available at the site office.</p>
47	<p>Periodical and Annual medical check-up of workers as per Mines Act they Should be covered under ESI as per rule.</p> <p>➤ Agreed and complied.</p>

Specific Conditions

SL.No	Specific Conditions
1.	<p>Directions/Suggestions given during public hearing and commitment made by project proponent should be strictly complied</p> <p>➤ Directions of the public hearing were addressed and incorporated in the chapter-7 of the final EIA report and approval of SEIAA/SEAC committee were taken accordingly.</p>
2.	<p>The project proponent shall obtain the forest clearance and permission from central and state government as per law and provisions of forest (conservation) act, 1980 before start of work.</p> <p>➤ This is a river bed mining project and all details have been captured in the district survey report after which the lease has been auctioned for e-tender.</p>
3.	<p>The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been distributed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</p> <p>➤ Re-grassing in the respective area will be done at the time of mine closure as per the approved mine plan.</p>
4.	<p>In compliance to Hon'ble Supreme court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta V/s GoI and others) anti-smog guns shall be installed to reduce the dust during excavation.</p> <p>➤ Noted and Agreed.</p> <p>➤ Being complied (if required).</p>
5.	<p>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</p>

	<p>➤ Water will be sourced from local valid vendors through hired tankers.</p>
6.	<p>At the time of operation, project proponent will comply all the guidelines issued by GoI/State Govt./District administration related to Covid-19</p> <p>➤ Agreed and Noted.</p>
7.	<p>Environment management should be in accordance with the present environment status of the project.</p> <p>➤ EMP has been made accordingly in respect of the study area of 10 kms and shall be implemented accordingly.</p>
8.	<p>Selection of plants for green belt should be on the basis of pollution removal index</p> <p>➤ Selection of plants shall be made as per the native dominant species and higher APTI.</p>
9.	<p>No mining activity should be carried out in-stream channel as per SSMG-2016</p> <p>➤ Mining will be done as per Norms of Approved Mining Plan and SSMMG-2016</p>
10.	<p>Pakka motorable haul route to be maintained by PP</p> <p>➤ Haul route is maintained as per proper Norms</p>
11.	<p>A Separate Environment Management Cell with qualified personal shall be kept under control of senior executive , who will report daily to organization.</p> <p>➤ Agreed and Noted.</p>
12.	<p>Permission from the competent authority regarding evacuation route should be taken</p> <p>➤ Agreed and Noted. Agreement has been done with farmers for evacuation route and is maintained</p>
13.	<p>Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.</p> <p>➤ Noted and agreed. plants have been planted in the current season.</p> <p>➤ At least 70% survival shall be ensured</p>
14.	<p>Site Photographs should be submitted with Date and Time within 15 days</p> <p>➤ Site Photographs has been already submitted to concerned authority as the time of appraisal of E.C.</p>
15.	<p>One month monitoring report of the area for air quality, noise level, flora and fauna should be conducted twice a week and be submitted within 45 days for a record.</p>

	<ul style="list-style-type: none"> ➤ Base line data monitoring of the site was done and submitted at the time of appraisal of E.C. Fresh baseline data is enclosed. ➤ Flora and Fauna study is enclosed as annexure.
16.	<p>Provision for cylinder to workers should be made for cooking</p> <ul style="list-style-type: none"> ➤ Cylinder to workers has been provided for coking as a part of C.E.R. Objective.
17.	<p>The capacity of trucks / tractors for loading purpose will be in tonnes as per PDW and transport department applicable norms and fixed by the government.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ Only trucks / tractors with valid license and permits issued by RTO are permitted for loading. The data of same is being maintained online in the Server
18.	<p>Provide suitable masks to the workers.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ Protective respiratory devises will be provided to workers, if required.
19.	<p>Approach Road kaccha is to be made motarable and trees samplings to be planted on both sides of the road.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. ➤ The kaccha roads are regularly maintained. ➤ Proposal for plantation has been given to land owners and their consent is awaited.
20.	<p>Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.</p> <ul style="list-style-type: none"> ➤ Agreed. Plants have been planted in current season. ➤ Further compliance is under process.
21.	<p>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by QCI-NABET accredited consultant and the district mines officer shall form the basis for midterm review of conditions of EC.</p> <ul style="list-style-type: none"> ➤ Noted and agreed. The same shall be done within the stipulated time.
22.	<p>Provision of two toilets and handpump should be made at mining site.</p>

	<p>➤ Agreed and complied</p>
23.	<p>Drinking water for workers would be provided by tankers.</p> <p>➤ Agreed and complied it is ensuring that only safe drinking water is provided to workers.</p>
24.	<p>Mining should be done bar scalping or skimming methods extraction (typically 0.3-0.6m or 1-2ft) as per sustainable sand mining management guideline 2016.</p> <p>➤ Mining will be is being done by scrapping method in layers or as per provision of mine plan and SSMMG, 2016.</p>
25.	<p>A buffer / safe zone shall be maintained from the habitation as per mining guidelines.</p> <p>➤ Noted and agreed.</p> <p>➤ Mining is being done as per approved Mine Plan</p>
26.	<p>CER plan shall be prepared by PP and details of various heads of expenditures to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.</p> <p>➤ Agreed and same will be applied.</p>
27.	<p>Health / Insurance card, Medical claim, regular health checkups camps, facilities provided to regular / temporary / contractual or any base workers. Copy of receipt shall be produced to Directorate of environment along with the compliance</p> <p>➤ Regular health check-up is ensured with the help of Local Doctor / PHC.</p>
28.	<p>Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby area may be considered as one of the activity in CER.</p> <p>➤ Agreed and will be done when required</p>
29.	<p>The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place , suitable measure to be taken and details to be provided to concerned Department.</p> <p>➤ Mining is only been conducted in dry river bed and 10% of river width from the water channel site is left as no mining zone</p>
30.	<p>Width of the haul road shall be more than 6 m.</p> <p>➤ Agreed and complied</p>
31.	<p>Submit annual replenishment report certified by an authorised agency. In case the</p>

	<p>replenishment is lower than the approved rate of production, then the mining activity/production level shall be decreased/ stopped accordingly till the replenishment is completed.</p> <p>➤ Agreed and complied. Replenishment report will be submitted post monsoon.</p>
32.	<p>PP shall ensure that if project area falls within eco-sensitive zone of National Park/Sanctuary prior permission from NBWL under provision of WP Act – 1972 shall be obtained before commencement of work</p> <p>➤ This is not applicable for this Mining Project</p>
33.	<p>If in future this lease area becomes part of cluster of wqual to or more than 05 ha. Then additional conditions based on EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C, conditions. If the certificate related to cluster provided by the competent authority is found to be false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate</p> <p>➤ Noted and agreed. There is not lease in the cluster.</p>
34.	<p>E.C. will be co-terminus to lease period.</p> <p>➤ Noted and Agreed.</p>
35.	<p>Project falling within 10 KM radius of Wild Life Sanctuary is to obtain clearance from NBWL even of eco-sensitive zones are not marked.</p> <p>➤ Agreed and Noted. The project does not fall in this zone.</p>
36.	<p>To avoid ponding effect and adverse environment conditions for sand mining in area progressive mining should be done as per sustainable sand mining management guidelines 2016.</p> <p>➤ Agreed and complied</p>
37.	<p>Geo coordinates should be verified by Director, DGM/ DM/Regional Mining Officer/NHAI and should be submitted to SEIAA / SEAC, secretariat as earliest.</p> <p>➤ Geo coordinates has been verified by district mining department in the joint demarcation report.</p>
38.	<p>In case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 mt. and area is less than 25 ha, but factually the distance is less than 500 mt and the mine is</p>

	<p>located in cluster of area equal or more than 25ha, the EC issued will stand revoked.</p> <p>➤ Noted and agreed</p>
39.	<p>The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by QCI-NABET accredited consultant and the district mines officer shall form the basis for midterm review of conditions of EC.</p> <p>➤ Agreed and same shall done in coming times, subject to COVID-19 conditions.</p>
40.	<p>The mining work will be open-cast and manual/semi mechanised (subject to order of hon'ble form the basis for midterm review of condition of Environment clearance).</p> <p>➤ The method of mining is open cast/manual and semi mechanised as per mine plan and condition of EC. Any order of NGT shall be complied with</p>
41.	<p>It shall be ensured that there shall be no mining of any type within 03m or 10% of the width whichever is less, shall be left on both the banks of precise are to control and avoid erosion of river bank. The mining is confined to extraction of sand /morrum from the river bank only.</p> <p>➤ The mining is being done by living a buffer area of 7.5m from the lease boundary as per approved mining plan.</p>
42.	<p>The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensured that due to this activity the hydro geological regime of surrounding area shall not be affected.</p> <p>➤ The mining is being done as per the provisions of the approved mining plan SSMMG 2016</p>
43.	<p>The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the rule prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (non-mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.</p> <p>➤ Agreed and Complied</p>
44.	<p>The project proponent shall ensure that whatever deployment of labour attracts the mines act, the provision there of shall be strictly followed.</p> <p>➤ All the regulations and provisions as per mines act are followed</p>

45.	<p>The project proponent will provide personal protective equipment (PPE) as required; also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.</p> <p>➤ Proper training are provided through medical camps time to time</p>
46.	<p>The critical parameters such as PM10, PM2.5, SO2, and NOx in the ambient air within the impact zone shall be monitored periodically. Further ,quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)]</p> <p>➤ Base line data monitoring within 10KM radius shall be submitted accordingly.</p>
47.	<p>Effective safe guard measures , such as regular water , sprinkling, shall be carried out in critical area prone to air pollution, and having high levels of particulate matter such as loading and unloading point and all transfer point. Extensive water sprinkling shall be carried out on haul roads.</p> <p>➤ Water Sprinkling is being regularly done to types a day to control dust emission. River bed material in trucks are transported by covering it in tarpaulin</p>
48.	<p>It should be ensured that ambient air quality parameters conform to the norms prescribed by central pollution control board in this regard.</p> <p>➤ The earlier testing reports are analysed. Parameter are within the prescribed norms</p>
49.	<p>The extended mining scheme will be submitted by the proponent before expiry of present mining plan.</p> <p>➤ Agreed and Complied. The provision of progressive mine closure plan has already been taken in the mine plan</p>
50.	<p>Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</p> <p>➤ Agreed and Complied. The provision of environmental audit has been taken in the action plan.</p>

51.	<p>Four ambient air quality monitoring station should be established in the core zone as well as in the buffer zone for monitoring PM10 ,PM2.5,SO2 and NOx. Location of the station should be decided based on the meteorological data, topographically features and environmently,and ecologically sensitive targets and frequency of monitoring should be undertaking in consultation with the state pollution control board.</p> <p>➤ Monitoring Locations has been selected as per prescribed standards and is submitted as annexure to monitoring report</p>
52.	<p>Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/work out on the basis of lease area among users.</p> <p>➤ Not applicable, as it is an isolated lease.</p>
53.	<p>Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the work.</p> <p>➤ Noted and Complied</p>
54.	<p>Solid waste material viz, gutkha pouches, plastic bags, glasses etc. To be generated during project activity will be separately storage in bins and managed as per solid waste management rules.</p> <p>➤ Agreed and complied.</p>
55.	<p>Green area / belt to be developed among haulage road in consultation of grams sabha/panchayat.</p> <p>➤ Noted and Agreed</p>
56.	<p>Natural/customary paths used by villagers should not be obstructed at anytime by the activities proposed under the project.</p> <p>➤ It is ensured that transport carry river bed material use approach roads which are at the farthest distance from the habitation</p>
57.	<p>Digital processing of the entire lease area in the districts using remote sensing technique should be done regularly once in three years for monitoring the change of river course by directorate of geology and mining, Govt, of Uttar Pradesh. The record of such study to be maintained and report be submitted to the regional office of MoEF,SEIAA,UP</p> <p>➤ It is anticipated that the same is being done by the concerned govt bodies/departments and UPPCB.</p>

58.	<p>A copy of clearance letter will be marked to concerned panchayat/local NGO, if any form that suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.</p> <p>➤ Noted.</p>
59.	<p>State pollution control board shall display a copy of the clearance letter at the regional office, district industry centre and collector's office/ tehsildar's office for 30 days.</p> <p>➤ It is anticipated that the same is being done by the concerned govt bodies/departments.</p>
60.	<p>The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter information that the project has been accorded environmental clearance and a copy of the clearance letter is available with the state pollution control board and also at website of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the regional office the ministry located in lucknow, CPCB, State PCB.</p> <p>➤ Copy of EC has been forwarded to concerned authority by SEIAA.</p>
61.	<p>The MoEF / SEIAA or any other authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection</p> <p>➤ Noted and agreed.</p>
62.	<p>Concealing factual data or submission of false / fabricated data and failure to comply with any of conditions mentioned above result in withdrawal of this EC and attract action under EP Act 1986.</p> <p>➤ Noted and agreed.</p>
63.	<p>Any appeal against this EC shall lie with NGT, if preferred , within a period of 30 days as prescribed under section 11 of the NGT Appellate Authority , Act, 1997.</p> <p>➤ Noted and agreed.</p>
64.	<p>Waste water from portable use be collected and reused for sprinkling.</p> <p>➤ Noted. The same shall be complied with.</p>
65.	<p>During school opening / closing time vehicle movement will be restricted</p> <p>➤ Agreed and complied</p>
66.	<p>A width of not less than 50m or 10% width of the river can be restricted for mining</p>

	activities from river bank.
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| | <ul style="list-style-type: none">➤ Mining is being done as per the mines act and SSMG, 2016. |
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ANNEXURE GC-15

FLORA & FAUNA STUDY

List of Trees Identified

Sl. No.	Scientific Names	Common Names
1	Acacia nilotica	Kikar
2	Acacia Senegal	Khair
3	Albizia lebbeck	Kala siris
4	Albizia procera	Safed siris
5	Alstonia scholaris	Chatim
6	Ailanthus excelsa	Arusa
7	Azadiracta indica	Neem
8	Bauhinia purpurea	Kachnar
9	Bombax ceiba	Semal
10	Butea monosperma	Dhak
11	Cassia fistula	Amaltas
12	Cassia siamea	Kassod
13	Casuarina equisetifolia	Jungli Saru
14	Callistemon speciosus	Bottle Brush
15	Crataeva nurvala	Baruna
16	Dalbergia sissoo	Shisham
17	Delonix regia	Gulmohar
18	Diospyros cordifolia	Bistendu
19	Erythrina arborescens	Roringe
20	Eucalyptus globosus	Nilgiri/Safeda
21	Ficus benghalensis	Bargad
22	Ficus religiosa	Pipal
23	Ficus palmata	Anjir

Sl. No.	Scientific Names	Common Names
24	<i>Ficus glomerata</i>	Gullor
25	<i>Holoptelea integrifolia</i>	Papri
26	<i>Pithecellobium dulce</i>	Jungle Jalebi
27	<i>Leucaena leucocephala</i>	Safed babul
28	<i>Magnolia champaka</i>	Champa
29	<i>Mangifera indica</i>	Aam
30	<i>Mimusops elengi</i>	Maulsari
31	<i>Melia azedarach</i>	Bakain
32	<i>Moringa oleifera</i>	Sohanjana
33	<i>Morus alba</i>	Toot
34	<i>Millingtonia hortensis</i>	Akas neem
35	<i>Mitragyna parvifolia</i>	Phaldu
36	<i>Parkinsonia aculeata</i>	Ram Babul
37	<i>Phoenix sylvestris</i>	Khazoor
38	<i>Pongamia pinnata</i>	Karanj
39	<i>Prosopis juliflora</i>	Khejri
40	<i>Prosopis cineraria</i>	Jand
41	<i>Populus deltoides</i>	Poplar
42	<i>Polyalthia longifolia</i>	Debdaru
43	<i>Putranjiva roxburghii</i>	Jivanputra
44	<i>Salix tetrastratica</i>	Willow
45	<i>Syzygium cumini</i>	Jamun
46	<i>Tamarindus indica</i>	Imli
47	<i>Tectona grandis</i>	Sagun
48	<i>Terminalia arjuna</i>	Arjun

List of Fauna identified

Sl. No.	Common Name	Scientific Name
Mammals		
1	Black Rat	Rattus rattus
2	Common Mongoose	Herpestes edwardsii
3	Five Striped Palm Squirrel	Funambulus pennanii
4	Little Indian field mouse	Mus booduga
5	Indian Hare	Lepus nigricollis
6	Monkey	Maccaca mulata
7	Jackal	Canis aureus
8	Bat	Rousettus leschenaultia
Amphibians		
9	Indian pond frog	Rana hexadactyla
10	Common Indian Toad	Duttaphrynus melanostictus
11	Indian Bull Frog	Hoplobatrachus tigerinus
12	Indian Skipper Frog	Euphlyctis cyanophlyctis
13	Toad	Bufo bufo
14	Indian Cricket Frog	Rana limnocharis
15	Common Frog	Rana tigrina
Reptiles		
1	House gecko	Hemidactylus flavivridis
2	Common garden lizard	Calotes versicolor
3	Brahminy skink	Mabuya carinata
4	Indian Cobra	Naja naja
5	Rat Snake	Ptyas mucosa
6	Garden Lizard	Calotus calotus
Aves		

Sl. No.	Common Name	Scientific Name
1	House Crow	Corvus splendens
2	Rock Pigeon	Columba livia
3	Jungle babbler	Turoides striatus
4	Common Myna	Acridotheres tristis
5	Green bee-eater	Merops orientalis
6	Indian roller	Coracias benshalensis
7	Black Drongo	Dicirus macrocercus
8	Little cormorant	Microcarbo niger
9	Common swift	Apus apus
10	House swift	Apus affinis
11	Cattle Egret	Bubulcus ibis
12	Little Egret	Egretta garzetta
13	Pond heron	Ardeola grayii
14	Red wattled lapwing	Vanellus indicus
15	Ring dove	Streptopelia decaocto
16	Spotted Dove	Streptopelia chinensis
17	White Breasted Kingfisher	Halcyon smyrnensis
18	Blue Cheeked Bee Eater	Merops persicus
19	Asian Koel	Eudynamys scolopacea
20	Indian peafowl	Pavo cristatus
21	Indian Robin	Saxicoloides fulicata
22	Pied Bush Chat	Saxicola caprata
23	Purple Sun Bird	Nectarinia asiatica
24	Small Sun Bird	Nectarinia minima
25	House Sparrow	Passer domesticus
26	Grey Tit	Parus major
27	Red Vented Bulbul	Pycnonotus cafer

Sl. No.	Common Name	Scientific Name
28	Bank Myna	<i>Acridotheres ginginianus</i>
29	Common Babbler	<i>Turdoides caudatus</i>
30	Tailor Bird	<i>Orthotomus sutorius</i>
31	Rose Ringed Parakeet	<i>Psittacula krameri</i>

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Prem Chand Gupta,
140, Ward No- 1, Haily Mandi,
Pataudi, Gurgaon, Haryana- 123003

Ref. No. 810 /Parya/SEIAA/5005-4451/2020

Date: 17 March, 2021

Sub: Environmental Clearance for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

Dear Sir,

Please refer to your application/letter dated 10-08-2018, 18-08-2018, 23-08-2019, 16-09-2019, 15-06-2020 & 10-02-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 17-12-2020 and SEIAA meeting 24-02-2021.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).
- 2- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/parya/SEAC/4451/2018 dated 13/11/2018.
- 3- The public hearing was organized on 20/07/2019. Final EIA report submitted by the project proponent on 23/08/2019.
- 4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	5005/4451		
3. Name of Proponent	M/s P.C Gupta & Company Prem Chand Gupta (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, VasantKunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (Area 20.34 ha) sand/morrum mine on Yamuna river		
6. Project location (Plot/Khasra/Gata No.)	Village- Mandawar, Tehsil – Kairana, District – Shamli, Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Ha.		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL - 232 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
	I	29°27'14.95"N	77° 8'26.02"E
	J	29°27'21.36"N	77° 8'15.07"E
	K	29°27'19.05"N	77° 8'14.96"E
17. Total Geological Reserves	5,65,596 m ²		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.25 m		
30. Nearest metalled road from site	2127 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.60	
	Suppression of dust	1.16	
	Plantation	7.34	
	Others (if any)	-	
Total	9.1		
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/KHA.Vi.-2018, Dated: 23 rd August, 2018.		
35. Details of Lease Area in approved DSR	DSR ShuddhiPatra(213/Kha.Vi.-2018)dated 02 Aug-2018 issued by DM Shamli		
36. Length and breadth of Haul Road	Length 2127 meters passing from RanaMazra village and Width 6.0 m		
37. No of Trees to be Planted	459 Trees		
38. EMP Cost	Rs 8.93 lacs		
39. CER Cost	Rs 2.24 lacs		

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 7- There is no litigation pending in any court regarding this project.
- 8- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 17-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 24-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,03,400 m³/Year is proposed lease area 20.34 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.



2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

- the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.



19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
64. Waste water from potable use be collected and reused for sprinkling.
65. During the school opening and closing time vehicle movement will be restricted.
66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5005-4451/2019

Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

**UTTAR PRADESH POLLUTION CONTROL BOARD****Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010****Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com****CONSENT ORDER****Ref No. - 144418/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021****Dated : 15/12/2021****To ,**

Shri PREM CHAND GUPTA

M/s PREM CHAND GUPTA AND COMPANY

GATA NO. 621ma, 622ma VILLAGE MANDAWAR-4, TEHSIL KAIRANA, DISTRICT
SHAMMLI ,SHAMLI,247774
SHAMLI**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. PREM CHAND GUPTA AND COMPANY**

Reference Application No. 14362788

Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s PREM CHAND GUPTA AND COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board**Chief Environmental Officer (Circle 3)****Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

Chief Environmental Officer (Circle 3)

U.P. Pollution Control Board

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	10 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. The industry shall establish Miyawaki forest inside the factory in sufficient area.
4. Industry shall comply with the conditions of CTE issued by the board on 11.12.2021.
5. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
6. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
7. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 17.03.2021.
8. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
9. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
10. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
12. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
15. Mining should not be done by the project proponent after sunset or at night.
16. Industry shall be bound to comply the direction issued by Hon'ble Supreme Court, High Court and NGT time to tome.
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (Circle 3)

और मैसर्स पी०सी० गुप्ता एण्ड कम्पनी, कार्यालय 140, WARD NO-1 HAILY MANDI PATAUDL Gurgon, Haryana. 123003 प्रो० श्री प्रेम चन्द गुप्ता पुत्र श्री चिंरजी लाल गुप्ता, निवासी-2116, सेक्टर-डी० पोकेट-2 वसंत कुंज, साउथ वेस्ट, दिल्ली- 110070 (व्यक्ति का नाम पता और व्यवसाय) जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये ई-निविदा सह-नीलामी के माध्यम से 203400 घन मीटर उपखनिज बालू के लिए पट्टेदार द्वारा रू० 102/- प्रति घन मीटर की दर से प्रथम वर्ष हेतु रू० 2,07,46,800/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिए 05 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि ग्राम मण्डावर खण्ड-4 गाटा सं० 621म, 622म कुल रकबा 20.34 है० पांच वर्षों के लिए स्वीकार कर लिया गया है और उसने/उन्होंने प्रतिभूति स्वरूप रू० 51,86,700/- तथा प्रथम वर्ष की किश्त का 25 प्रतिशत धनराशि अंकन रू० 51,86,700/- रुपये अग्रिम रूप से राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

उपखनिज बालू (यमुना नदी) (यहां खनिज/खनिजों का उल्लेख किया जाय) जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "उपखनिज" कहा गया है, की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 01-01-2022 से 31-12-2026 तक (पांच वर्ष हेतु) की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामियों का

क्रमश.....3



खान निरीक्षण अफसर जिसे आगामी (140 एण्ड 141) 140 एण्ड 141
शामली



आगामी


जिलाधिकारी
शामली।



- 3 -

भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/ करते हैं और राज्य सरकार एतद्वारा पट्टेदार/ पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला शामली की तहसील कैराना के अन्तर्गत स्थित ग्राम मण्डावर खण्ड-4 पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण गाटा संख्या-621म 622म क्षेत्र 20.34 हे० क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :-

ग्राम मण्डावर खण्ड-4	उत्तर में गाटा सं० 621 मि० का शेष भाग दक्षिण गोंव खुरगान की सीमा (कुन्दल) पूरुब गोंव खुरगान की सीमा (कुन्दल) पश्चिम गाटा सं० 622 मि० का शेष भाग
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पर्यावरण स्वच्छता प्रमाण पत्र व सीमाबंधन की आख्या के अनुसार खनन क्षेत्र का कोआर्डिनेट्स:-

Name of Pillars	Latitude	Longitude
A	29°27'21.79" N	77°8'15.08" E
B	29°26'57.48" N	77°8'13.42" E
C	29°26'57.59" N	77°8'17.59" E
D	29°26'58.67" N	77°8'25.16" E
E	29°27'9.49" N	77°8'25.03" E
F	29°27'14.84" N	77°8'24.46" E

क्रमश.....4

स्थान निरीक्षक
शामली

ऊपर जिले जायकास 1/100 एवम्
शामली

शामली

- 4 -

G	29°27'15.02" N	77°8'28.28" E
H	29°27'16.66" N	77°8'28.45" E
I	29°27'14.95" N	77°8'26.02" E
J	29°27'21.36" N	77°8'15.07" E
K	29°27'19.05" N	77°8'14.96" E

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

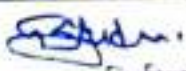
स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये उपखनिज बालू (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे।


(पंचम अनुसूची)

उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के पंचम अनुसूची नियम-27 (3) के अनुसार देय धनराशियों के जमा करने का विवरण :-

जमा की जाने वाली धनराशि का माह व धनराशि का प्रतिशत	माहवार देय धनराशि का विवरण				
	प्रथम वर्ष 2022 की किस्त ₹0 2,07,46,800/-	द्वितीय वर्ष 2023 की किस्त ₹0 2,28,21,480/-	तृतीय वर्ष 2024 की किस्त ₹0 2,51,03,628/-	चतुर्थ वर्ष 2025 की किस्त ₹0 2,76,13,991/-	पंचम वर्ष 2026 की किस्त ₹0 3,03,75,390/-
01, January 20%	₹0 41,49,360/- अग्रिम रूप से जमा	45,64,296/-	50,20,726/-	55,22,798/-	60,75,078/-
01, February 10%	₹0 10,37,340/- अग्रिम रूप से जमा अवशेष ₹0 10,37,340/- देय	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, March 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, April 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, May 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, June 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-

कमरा.....5


खान निरीक्षक
शामली


अपर जिला अधिकारी (वि० एवं रा०)
शामली।


जिलाधिकारी
शामली।

15/5/21

01, October 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, November 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-
01, December 10%	20,74,680/-	22,82,148/-	25,10,363/-	27,61,399/-	30,37,539/-

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01 खनिज रियायत शुल्क और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा घालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन पत्र (present) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करें, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

भाग-3

सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

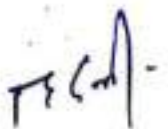
पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगा : (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (convenience) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

क्रमश.....6


खान निरीक्षक
शामली


उप जिला अधिकारी (100 एच एच)
शामली।


जिलाधिकारी
शामली।



पट्टे की समाप्ति के पश्चात तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती—(3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार/पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करें/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहृत (challenged) किया जाएगा।

—: अतिरिक्त शर्तें :-

- (1) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- (2) पट्टा अभिलेख निष्पादन के दिनांक से एक माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (3) पट्टा धारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए एवं खनन स्थल की निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता

क्रमश.....7


जान निराशंक
शामली


अपर जिला अधिकारी (100 एवं 110)
शामली।

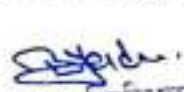

जिलाधिकारी
शामली।

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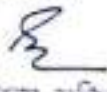
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रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम - 67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

- (4) पट्टाधारक प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0 एफ0 आई0 डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम- 60 के अन्तर्गत शास्ति का भागीदार होगा।
- (5) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन न्यास, शामली के निर्धारित खाते में नियमानुसार देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0डी0एस0 जमा करना अनिवार्य होगा।
- (6) पट्टेधारक को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेदार होंगे।
- (7) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा।
- (8) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (9) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
- (10) खनन संक्रियाओं में नदी की जलधारा को छोड़कर पर्यावरण अनापत्ति प्रमाण पत्र में विनिर्दिष्ट शर्तों के अनुसार मशीनों का प्रयोग किया जा सकता है।
- (11) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर उपखनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (12) भारत सरकार द्वारा निर्धारित मानकों के अनुसार पट्टाधारक द्वारा प्रयुक्त वाहनों में उपखनिज की फीडिंग की जायेगी।



खान निरीक्षक/अपराजित अधिकारी (वि० एवं स०)
शामली



शामली

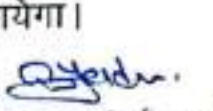



जिलाधिकारी
शामली

क्रमश.....8



- (13) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (14) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (15) पट्टेधारक को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 2021 यथा संशोधित एवं सुसंगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
- (16) पट्टेधारक स्वीकृत एवं चिन्हांकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
- (17) पट्टेधारक नियमावली 2021 के नियम-75 के प्राविधानों के अन्तर्गत पूर्ववर्ती त्रैमास के सम्बन्ध में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम0एम0-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर रू0 2,000,- की शास्ति का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
- (18) खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेधारक तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्म विभाग (उ0प्र0) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
- (19) पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरान्त क्षेत्र का समतलीकरण कर वहाँ वृक्षारोपण करना होगा।
- (20) स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करने की अनुमति दी जायेगी।
- (21) खनन पट्टा स्वीकृति के पश्चात् भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात् खनन पट्टा निरस्त किया जायेगा।


खान निरीक्षक
शामली

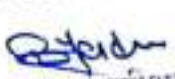

जिलाधिकारी
शामली



जिलाधिकारी
शामली । क्रमश.....9

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- (22) पट्टेधारक द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अभिलेख जिला क्वैरी कार्यालय, शामली में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय के लिए राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
- (23) खनन स्थल से निकाले गये खनिज पदार्थ का अभिवहन वन विभाग की लिखित सहमति की बिना वन मार्ग से नहीं किया जायेगा।
- (24) स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 2021 के नियम 61 के अधीन युक्तियुक्त अवसर दिये जाने के पश्चात् खनन पट्टा निरस्त किया जायेगा।
- (25) स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
- (26) स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-68 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
- (27) उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के नियम-35(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेधारक को किया जाना आवश्यक होगा।
- (28) निदेशालय के पत्र संख्या-441/एम-228/2017 (खनन नीति 111) दिनांक 27-06-2019 के अनुपालन में पट्टा समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक को आन्तरित किये जाने में पट्टेधारक को कोई आपत्ति नहीं होगी।
- (29) पर्यावरण स्वच्छता प्रमाण पत्र में संशोधन आदि यदि आवश्यकता हो का दायित्व स्वयं पट्टाधारक का होगा।
- (30) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र सं० 810/पर्या०/सीईएए/5005-4451/2020 दिनांक 17.03.2021 में इंगित शर्तों का पालन हेतु पट्टेधारक बाध्य होगा।
- (31) स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तें जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेधारक को मान्य होगा।

स्टाम्प शुल्क : स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष की धनराशि रू० 2,07,46,800/- द्वितीय वर्ष की धनराशि रू० 2,28,21,480/-


खान निरीक्षक
शामली


अपर जिला अधिकारी (एच० एच०)
शामली।


जिलाधिकारी
शामली।

क्रमश.....10


14/5/21

- 10 -

तृतीय वर्ष की धनराशि रू0 2,51,03,628/- चतुर्थ वर्ष की धनराशि रू0 2,76,13,991/- पंचम वर्ष की धनराशि रू0 3,03,75,390/- कुल धनराशि रू0 12,66,61,289/- होती है, पर 2 प्रतिशत की दर से 25,34,000/- का ई-स्टाम्प संख्या-IN-UP78271701999816T दिनांक 23-12-2021 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।


खान निरीक्षक,
शामली।


अपर जिलाधिकारी (वि0/रा0),
अपर जिला शामली (वि0 क्र रू0)
शामली।


जिलाधिकारी,
शामली।

गवाह

1.

माननीय मंत्री
द्वारा नामित
निरीक्षक
(ए.सी.ओ.)



गवाह

2.

Gayender Singh
Mohale, Jangpuri New Delhi 110047



For P.C. GUPTA & CO.
Proprietor

पट्टेधारक का हस्ताक्षर

की उपस्थिति में जिलाधिकारी शामली द्वारा हस्ताक्षरित







NABL LAB Report
of Air Water Soil and
Noise Testing
Parameters



C-43, Sector-88, Phase-II, Noida-201305, (U.P.)

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Contact No.:+91-9971912476, 9350952231

E-mail: ultratestlab@gmail.com

Website: http://www.ultralabnoida.com

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-31052024-01

Issue Date: 31/05/2024

ISSUED TO : M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 M/S Shiva Buildtech Pvt Ltd (Ashok Jain)

Project Proponent -2 M/S P. C. Gupta And Company

Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village - Mandawar - 3 & Mandawar - 4 ,Tehsil - Kairana, District - Shamli, State - U.P

Sampling Protocol : UTL/STP/AIR/01

Location : AQ-1 Mandawar.

Analysis Duration : 05/05/2024 To 31/05/2024

Sample Drawn By : UTL

TEST RESULT

S.No	Date	Particulate Matter PM10 ($\mu\text{g}/\text{m}^3$)	Particulate Matter PM2.5 ($\mu\text{g}/\text{m}^3$)	Sulphur Dioxide SO_2 ($\mu\text{g}/\text{m}^3$)	Nitrogen Dioxide NO_2 ($\mu\text{g}/\text{m}^3$)	Carbon monoxide CO (mg/m^3)
		IS:5182(Part-23)	IS:5182(Part-24)	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	01/05/2024	82.09	41.90	11.43	20.78	0.63
2	04/05/2024	79.50	39.54	12.61	23.24	0.60
3	08/05/2024	83.75	43.36	11.91	21.58	0.59
4	11/05/2024	81.41	41.56	9.77	20.64	0.55
5	15/05/2024	80.61	41.59	10.76	21.58	0.57
6	18/05/2024	82.83	42.27	12.38	23.34	0.62
7	22/05/2024	84.18	43.79	10.81	20.47	0.60
8	25/05/2024	81.35	40.68	11.58	21.92	0.63
Minimum		79.50	39.54	9.77	20.47	0.55
Maximum		84.18	43.79	12.61	23.34	0.63
Average		81.97	41.84	11.41	21.69	0.60
98 th Percentile		84.12	43.73	12.58	23.33	0.63
NAAQS,For 24 Hourly Monitoring		100.0	60.0	80.0	80.0	4.0

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
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Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)

Microbiologist





ULTRATEST LABORATORY PRIVATE LIMITED

525

319

C-43, Sector-88, Phase-II, Noida-201305, (U.P.)

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

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TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-31052024-02

Issue Date: 31/05/2024

ISSUED TO : M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 M/S Shiva Buildtech Pvt Ltd (Ashok Jain)

Project Proponent -2 M/S P. C. Gupta And Company

Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village - Mandawar - 3 & Mandawar - 4 , Tehsil - Kairana, District - Shamli, State - U.P

Sampling Protocol : UTL/STP/AIR/01

Location : AQ-2 Issapur.

Analysis Duration : 05/05/2024 To 31/05/2024

Sample Drawn By : UTL

TEST RESULT

S.No	Date	Particulate Matter PM10 ($\mu\text{g}/\text{m}^3$)	Particulate Matter PM2.5 ($\mu\text{g}/\text{m}^3$)	Sulphur Dioxide SO_2 ($\mu\text{g}/\text{m}^3$)	Nitrogen Dioxide NO_2 ($\mu\text{g}/\text{m}^3$)	Carbon monoxide CO (mg/m^3)
		IS:5182(Part-23)	IS:5182(Part-24)	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	01/05/2024	81.43	42.45	10.59	20.86	0.58
2	04/05/2024	79.43	38.63	12.31	21.85	0.55
3	08/05/2024	82.58	42.32	10.27	19.86	0.56
4	11/05/2024	80.01	40.63	11.47	21.63	0.52
5	15/05/2024	77.46	37.05	8.92	19.36	0.57
6	18/05/2024	81.65	40.82	12.32	22.75	0.60
7	22/05/2024	78.76	39.38	9.83	20.17	0.62
8	25/05/2024	82.25	42.82	11.74	22.26	0.58
Minimum		77.46	37.05	8.92	19.36	0.52
Maximum		82.58	42.82	12.32	22.75	0.62
Average		80.44	40.51	10.93	21.09	0.57
98th Percentile		82.53	42.77	12.32	22.68	0.62
NAAQS, For 24 Hourly Monitoring		100.0	60.0	80.0	80.0	4.0

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





C-43, Sector-88, Phase-II, Noida-201305, (U.P.)

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Contact No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com



TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-31052024-03

Issue Date: 31/05/2024

ISSUED TO : M/S SHIVA BUILDTECH PVT LTD

Project Proponent-1 M/S Shiva Buildtech Pvt Ltd (Ashok Jain)

Project Proponent-2 M/S P. C. Gupta And Company

Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village - Mandawar - 3 & Mandawar - 4, Tehsil - Kairana, District - Shamli, State - U.P

Sampling Protocol : UTL/STP/AIR/01

Location : AQ-3 Kundla.

Analysis Duration : 05/05/2024 To 31/05/2024

Sample Drawn By : UTL

TEST RESULT

S.No	Date	Particulate Matter PM10 ($\mu\text{g}/\text{m}^3$)	Particulate Matter PM2.5 ($\mu\text{g}/\text{m}^3$)	Sulphur Dioxide SO_2 ($\mu\text{g}/\text{m}^3$)	Nitrogen Dioxide NO_2 ($\mu\text{g}/\text{m}^3$)	Carbon monoxide CO (mg/m^3)
		IS:5182(Part-23)	IS:5182(Part-24)	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182(Part-X)
1	01/05/2024	83.18	42.85	12.18	22.42	0.57
2	04/05/2024	80.77	40.38	10.42	20.26	0.54
3	08/05/2024	81.96	41.40	13.63	23.09	0.59
4	11/05/2024	84.29	44.50	12.27	21.53	0.61
5	15/05/2024	82.95	42.76	10.73	20.59	0.56
6	18/05/2024	85.46	44.62	11.80	21.73	0.53
7	22/05/2024	82.40	41.84	13.77	24.08	0.58
8	25/05/2024	83.42	43.18	12.16	22.37	0.55
Minimum		80.77	40.38	10.42	20.26	0.53
Maximum		85.46	44.62	13.77	24.08	0.61
Average		83.05	42.69	12.12	22.01	0.57
98 th Percentile		85.29	44.61	13.75	23.94	0.61
NAAQS, For 24 Hourly Monitoring		100.0	60.0	80.0	80.0	4.0

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





ULTRATEST LABORATORY PRIVATE LIMITED

C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
 (An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
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 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com

3297

TEST REPORT

Noise Report

Report Code: N-20052024-01
 ISSUED TO

Issue Date: 24/05/2024

: M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha
 Gata No 621ma, 622ma Village – Mandawar - 3 & Mandawar - 4
 Tehsil – Kairana, District – Shamli, State – U.P
 Monitoring Date : 16/05/2024 TO 17/05/2024
 Sample Drawn By : UTL
 Sample Description : Ambient Noise
 Weather Condition : Clear
 Monitoring Duration : 24 hrs

TEST RESULT

S.No	Location	Observed Value Leq dB(A)			Limit as per CPCB Guidelines Leq. dB(A)		Zone
		Day*	Night*	Day/Night	Day*	Night*	
1	Mandawar	52.9	42.7	52.8	55.0	45.0	Residential
2	Issapur	50.3	43.3	51.5	55.0	45.0	Residential
3	Kundla	51.8	43.1	52.3	55.0	45.0	Residential
*Day Time		Leq(6.00AM TO 10.00 PM)					
*Night Time		Leq(10.00PM TO 6.00 AM)					

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Dr. Singh
 Checked By

For ULTRATEST LABORATORY PRIVATE LIMITED





C-43, Sector-88, Phase-II, Noida-201305, (U.P.)

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Contact No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com



TEST REPORT

Soil Sample Analysis

Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-20052024-01

Issue Date: 20/05/2024

ISSUED TO

: M/S SHIVA BUILDTECH PVT LTD

Project: Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project: Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village – Mandawar - 3 & Mandawar - 4 , Tehsil – Kairana, District – Shamli, State – U.P
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTRL
 Sample Description : Soil
 Sampling Location : Mandawar
 Sample Quantity : 2.0 kg
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

S.No	Parameter	Units	Result	Test Method
			Location	
1	pH(1:2.5 Suspension)	-	7.21	IS: 2720 (Part-26),1987
2	Electrical Conductivity	µmhos/cm	358.4	IS14767:2000
3	Potassium (as K)	mg/kg	213.54	UTRL/LAB/SOIL/SOP/07
4	Sodium (as Na)	mg/kg	140.27	UTRL/LAB/SOIL/SOP/06
5	Calcium (as Ca)	mg/kg	3611.87	UTRL/LAB/SOIL/SOP/08
6	Magnesium (as Mg)	mg/kg	692.11	UTRL/LAB/SOIL/SOP/08
7	Sodium Absorption Ratio	-	0.56	UTRL/LAB/SOIL/SOP/14
8	Water Holding Capacity	%	31.22	UTRL/LAB/SOIL/SOP/11
9	Total Kjeldahl Nitrogen	%	0.063	UTRL/LAB/SOIL/SOP/15
10	Phosphorous	mg/kg	64.21	UTRL/LAB/SOIL/SOP/09
11	Bulk Density	gm/cc	1.35	UTRL/LAB/SOIL/SOP/10
12	Organic Matter	%	1.27	IS: 2720 (Part-22):1972

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





ULTRATEST LABORATORY PRIVATE LIMITED

C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
 (An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
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TEST REPORT

Soil Sample Analysis

Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-20052024-02

Issue Date: 20/05/2024

ISSUED TO

: M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village - Mandawar - 3 & Mandawar - 4 , Tehsil - Kairana, District - Shamli, State - U.P.
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTL
 Sample Description : Soil
 Sampling Location : Issapur
 Sample Quantity : 2.0 kg
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

S.No	Parameter	Units	Result	Test Method
			Location	
1	pH(1:2.5 Suspension)	-	6.84	IS: 2720 (Part-26),1987
2	Electrical Conductivity	µmhos/cm	542.8	IS14767:2000
3	Potassium (as K)	mg/kg	205.49	UTRL/LAB/SOIL/SOP/07
4	Sodium (as Na)	mg/kg	239.89	UTRL/LAB/SOIL/SOP/06
5	Calcium (as Ca)	mg/kg	3475.69	UTRL/LAB/SOIL/SOP/08
6	Magnesium (as Mg)	mg/kg	688.98	UTRL/LAB/SOIL/SOP/08
7	Sodium Absorption Ratio	-	0.97	UTRL/LAB/SOIL/SOP/14
8	Water Holding Capacity	%	29.40	UTRL/LAB/SOIL/SOP/11
9	Total Kjeldahl Nitrogen	%	0.051	UTRL/LAB/SOIL/SOP/15
10	Phosphorous	mg/kg	60.28	UTRL/LAB/SOIL/SOP/09
11	Bulk Density	gm/cc	1.32	UTRL/LAB/SOIL/SOP/10
12	Organic Matter	%	1.33	IS: 2720 (Part-22):1972

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





E-43, Sector-88, Phase-II, Noida-201305, (U.P.)

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TEST REPORT

Soil Sample Analysis

Discipline/Group-Chemical/ Pollution & Environment

Report Code: SS-20052024-03

Issue Date: 20/05/2024

ISSUED TO

: M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village – Mandawar - 3 & Mandawar - 4 ,
 Tehsil – Kairana, District – Shamli, State – U.P
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTL
 Sample Description : Soil
 Sampling Location : Kundla
 Sample Quantity : 2.0 kg
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

S.No	Parameter	Units	Result	Test Method
			Location	
1	pH(1:2.5 Suspension)	-	7.08	IS: 2720 (Part-26),1987
2	Electrical Conductivity	µmhos/cm	647.5	IS:4767:2000
3	Potassium (as K)	mg/kg	230.41	UTRL/LAB/SOIL/SOP/07
4	Sodium (as Na)	mg/kg	275.26	UTRL/LAB/SOIL/SOP/06
5	Calcium (as Ca)	mg/kg	3837.40	UTRL/LAB/SOIL/SOP/08
6	Magnesium (as Mg)	mg/kg	760.69	UTRL/LAB/SOIL/SOP/08
7	Sodium Absorption Ratio	-	1.06	UTRL/LAB/SOIL/SOP/14
8	Water Holding Capacity	%	28.49	UTRL/LAB/SOIL/SOP/11
9	Total Kjeldahl Nitrogen	%	0.058	UTRL/LAB/SOIL/SOP/15
10	Phosphorous	mg/kg	51.32	UTRL/LAB/SOIL/SOP/09
11	Bulk Density	gm/cc	1.28	UTRL/LAB/SOIL/SOP/10
12	Organic Matter	%	1.45	IS: 2720 (Part-22):1972

Note:-

End Of Report

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By
 Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





ULTRATEST LABORATORY PRIVATE LIMITED

C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
 (An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
 Contact No.: +91-9971912476, 9350952231
 E-mail: ultraresearchlab@gmail.com
 Website: http://www.ultralabnoida.com



TEST REPORT

Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-20052024-01
 ISSUED TO

: M/S SHIVA BUILDTECH PVT LTD

Issue Date: 25/05/2024

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village - Mandawar - 3 & Mandawar - 4 ,Tehsil - Kairana, District - Shamli, State - U.P
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTL
 Sample Description : Surface Water
 Sampling Location : Sample Collected from Yamuna River Upstream
 Sampling Procedure : IS: 17614 (Part-06)
 Sample Quantity : 2.0 Litre
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.14	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Conductivity @25°C	IS:3025(Part-14):2013	1020.7	µs/cm.	-	-	-	1000	2250
3	Total Suspended Solid	IS:3025(Part-17):2022	34	mg/l	-	-	-	-	-
4	Total Alkalinity (as CaCO ₃)	IS:3025(Part-23):1986	260	mg/l	-	-	-	-	-
5	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):2023	13.25	mg/l	2	3	3	-	-
6	Dissolved Oxygen (as O ₂) Min.	IS:3025(Part-38):1989	5.6	mg/l	6	5	4	4	-
7	Calcium(as Ca)	IS:3025(Part-40):1991	49.60	mg/l	80	-	-	-	-
8	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed 2017	29.16	mg/l	24	-	-	-	-
9	Chloride(as Cl),Max	IS:3025(Part-32):1988	146.76	mg/l	250	-	-	-	600
10	Iron(as Fe),Max	IS:3025(Part-53):2024	0.12	mg/l	0.3	-	50	-	-
11	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.35	mg/l	1.5	1.5	1.5	-	-
12	Total Dissolved Solid	IS:3025(Part-16):2023	663	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-20052024-01





Contd. To report Code: WW-20052024-01

13	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	244.00	mg/l	300	-	-	-	-
14	Sulphate (as SO ₄)Max	IS:3025(Part-24):2022	48.01	mg/l	400	-	400	-	1000
15	Sodium (as Na)	IS:3025(Part-45):1993	88.06	mg/l	-	-	-	-	-
16	Potassium (as K)	IS:3025(Part-45):1993	22.01	mg/l	-	-	-	-	-
17	Nitrate (as NO ₃),Max	APHA 4500-NO ₃ -B 23rd Ed 2017	1.60	mg/l	20	-	50	-	-
18	Chemical Oxygen Demand (asO ₂)	IS-3025(Part-58):2023	48.00	mg/l	-	-	-	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

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- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Signature
Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED

(Authorized Signatory)





TEST REPORT

Surface Water Sample Analysis
Discipline/Group-Chemical/Water

Report Code: WW-20052024-02
ISSUED TO

Issue Date: 25/05/2024

: M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621 ma, 622ma Village – Mandawar - 3 & Mandawar - 4 ,Tehsil – Kairana, District – Shamli, State – U.P
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTL
 Sample Description : Surface Water
 Sampling Location : Sample Collected from Yamuna River Downstream
 Sampling Procedure : IS: 17614 (Part-06)
 Sample Quantity : 2.0 Litre
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.35	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Conductivity @25°C	IS:3025(Part-14):2013	1093.6	µs/cm.	-	-	-	1000	2250
3	Total Suspended Solid	IS:3025(Part-17):2022	37	mg/l	-	-	-	-	-
4	Total Alkalinity (as CaCO ₃)	IS:3025(Part-23):1986	276	mg/l	-	-	-	-	-
5	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):2023	15.3	mg/l	2	3	3	-	-
6	Dissolved Oxygen (as O ₂) Min.	IS:3025(Part-38):1989	5.3	mg/l	6	5	4	4	-
7	Calcium(as Ca)	IS:3025(Part-40):1991	52.80	mg/l	80	-	-	-	-
8	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed 2017	31.10	mg/l	24	-	-	-	-
9	Chloride(as Cl),Max	IS:3025(Part-32):1988	152.63	mg/l	250	-	-	-	600
10	Iron(as Fe),Max	IS:3025(Part-53):2024	0.15	mg/l	0.3	-	50	-	-
11	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.38	mg/l	1.5	1.5	1.5	-	-
12	Total Dissolved Solid	IS:3025(Part-16):2023	711	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-20052024-02





C-43, Sector-88, Phase-II, Noida-201305, (U.P.)
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Contact No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: <http://www.ultralabnoida.com>



Contd. To report Code: WW-20052024-02

13	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	260.00	mg/l	300	-	-	-	-
14	Sulphate (as SO ₄)Max	IS:3025(Part-24):2022	61.23	mg/l	400	-	400	-	1000
15	Sodium (as Na)	IS:3025(Part-45):1993	91.58	mg/l	-	-	-	-	-
16	Potassium (as K)	IS:3025(Part-45):1993	22.90	mg/l	-	-	-	-	-
17	Nitrate (as NO ₃),Max	APHA 4500-NO3-B 23rd Ed 2017	3.01	mg/l	20	-	50	-	-
18	Chemical Oxygen Demand (asO ₂)	IS-3025(Part-58):2023	56.00	mg/l	-	-	-	-	-

****End Of Report****

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

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Ar Singh
Checked By



For ULTRATEST LABORATORY PRIVATE LIMITED





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TEST REPORT

Water Sample Analysis Discipline/Group-Chemical/Water

Report Code : W-20052024-01

Issue Date : 25/05/2024

Issued To

M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village – Mandawar - 3 & Mandawar - 4 , Tehsil – Kairana, District – Shamli, State – Uttar Pradesh
 Sample Description : Ground Water
 Sample Packing : Sample Collected in PVC Bottle
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTL
 Sampling Location : Sample Collected from Mandawar
 Sampling Procedure : IS 13969 (Part-11)
 Sample Quantity : 1.0 Litre
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS :3025(Part -11):2022	7.41	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS :3025(Part- 10):2023	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	236.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	51.20	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B 23rd Ed. 2017	26.24	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	89.22	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2024	<0.05	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed. 2017	0.54	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022	77.39	mg/l	200	400
13	Total Dissolved Solid	IS:3025(Part-16):2023	535	mg/l	500	2000

End Of Report

Note:-

The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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For ULTRATEST LABORATORY PRIVATE LIMITED





C-43, Sector-88, Phase-II, Noida-201305, (U.P.)

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**TEST REPORT****Water Sample Analysis
Discipline/Group-Chemical/Water**

Report Code : W-20052024-02

Issue Date : 25/05/2024

Issued To

: M/S SHIVA BUILDTECH PVT LTD

Project Proponent -1 : M/S Shiva Buildtech Pvt Ltd (Ashok Jain)
 Project Proponent -2 : M/S P. C. Gupta And Company
 Project Name : Sand/Morrum Mine On Yamuna River Lease Area- 20.34 Ha Gata No 621ma, 622ma Village – Mandawar - 3 & Mandawar - 4 , Tehsil – Kairana, District – Shamli, State – Uttar Pradesh
 Sample Description : Ground Water
 Sample Packing : Sample Collected in PVC Bottle
 Sample Drawn On : 18/05/2024
 Sample Drawn By : UTL
 Sampling Location : Sample Collected from Issapur
 Sampling Procedure : IS 13969 (Part-11)
 Sample Quantity : 1.0 Litre
 Analysis Duration : 20/05/2024 To 25/05/2024

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS :3025(Part -11):2022	7.15	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS :3025(Part- 10):2023	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	256.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	52.80	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B 23rd Ed.: 2017	30.13	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	97.33	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2024	<0.05	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23 rd Ed.: 2017	0.75	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022	84.12	mg/l	200	400
13	Total Dissolved Solid	IS:3025(Part-16):2023	603	mg/l	500	2000

End Of Report

Note:-

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For ULTRATEST LABORATORY PRIVATE LIMITED



Dedicated to Excellence in Analysis



compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
12. **Project Proponent shall submit the Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.**
13. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

Agenda-C

1. Order dated 14.08.2024 in Original Application No. 528/2024 Farukh Chouhan Applicant Versus State Level Environment Impact Assessment Authority Uttar Pradesh Respondent(s)

SEIAA gone through the Order dated 14.08.2024 in Original Application No. 528/2024 Farukh Chouhan Applicant Versus SEIAA and noted that Hon'ble NGT vide order, dated 13.05.2024 constituted a joint committee comprising of representative of Member Secretary, CPCB, representative of Member Secretary, UPPCB, RO, MoEF&CC and DM, Shamli, operative para of the order dated 14.08.2024 states that:-

... "The joint Committee has also filed the report on 06.08.2024. The joint Committee during the visit had found that mining operation was closed and all the 2 machineries were removed from the site except the weighing bridge. The joint Committee has noted following violations:-


- 4.11. As per EC condition, the project proponent shall in 2 years conduct detailed replenishment Study duly authenticated by a QCI-NABET accredited consultant, and the District Mine Officer. But the PP has carried out replenishment Study Report (Pre-monsoon and Post monsoon) in year 2023 through nonNABET accredited consultant. Replenishment Study Report has been submitted to District Magistrate, Shamli on 05.07.2024.
- 4.12. During visit, only one pillar was found outside the lease area, which was located in the mid-stream of river. It is informed by the representative of project proponent, all pillar has been removed due to onset of monsoon and pillar located in midstream of Yamuna River was installed by the revenue department, Shamli. Necessary action may be taken by the District Magistrate, Shamli and ensure installation of pillar within lease area.
- 4.13. During visit, it was observed that another lease in the name of M/s Shiva Buildtech Private Limited was granted adjacent to the M/s P.C. Gupta & Company. It indicates that mining area is in cluster. As per specific condition no. 38 of EC, in case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 m and area is less than 05 Ha, but factually, the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the EC issued will stand revoked.
- 4.14. During visit, it was observed that illegal mining outside the lease area having area of approx. 30 bigha and depth more than 3 m is excavated.
- 4.15. The project proponent has submitted following six monthly compliance report of EC to MoEF&CC, UPPCB and Directorate of Environment, Govt. of UP:
 - 4.15.1. January, 2022 to June, 2022-submitted by e-mail on 11.07.2022

Minutes of the 854th Meeting of the SEIAA, UP held on 15.11.2024

- 4.15.2. July, 2022 to December, 2022—submitted on 30.06.2024 to MoEF& CC only.
 4.15.3. January 2023 to June, 2023—submitted by e-mail on 06.07.2022
 4.15.4. July, 2023 to Deceer, 2023—submitted by e-mail on 18.06.2024
 4.15.5. January, 2024 to June, 2024—submitted by e-mail on 03.07.2024
- 4.16. The project proponent has submitted above six monthly compliance report to District Magistrate, Shamli on 11.07.2022, 22.01.2023, 06.07.2023, 22.01.2024 and 15.07.2024 respectively. However, six monthly compliance report was submitted after the timeline as mentioned in EC. Copy of e-mail and receiving copy along with EC compliance reports are annexed as Annexure-8.
- 4.17. The project proponent has not carried out adequate plantation in compliance of CTO & EC condition.
- 4.18. The project proponent has not carried out hydro-geological study, which violates the EC condition.
- 4.19. The project proponent has not obtained NOC for ground water abstraction from SGWA as per condition of CTO granted by UPPCB. The PP has applied for NOC on 10.06.2024.
- 4.20. During inspection, no mining activity was carried out. Hence, midstream mining could not ascertain. River Yamuna was observed flowing without obstacle."


Hence SEIAA opined to issue a show cause notice to the project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the joint committee. Project proponent is required to clarify the above within 15 days- As to why EC issued vide letter no. 810/parya/SEIAA/5005-4451/2020 dated 17.03.2021 should not be cancelled.

A letter shall be sent to Director, Directorate of Geology and Mining, UP and DM, Shamli for necessary action.


 Nodal Officer
 SEIAA, UP

MoM prepared by Secretariat in consultation with
 Chairman & Members on the basis of decisions
 taken by SEIAA during the meeting.


 (Smt. Mamta Sanjeev Dubey)
 Chairman
 SEIAA


 (Ajay Kumar Sharma)
 Member-Secretary
 SEIAA


 (Paras Nath)
 Member
 SEIAA

Annexure-12

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Show-cause Notice

To,

Shri Prem Chand Gupta,
140, Ward No- 1, Haily Mandi,
Pataudi, Gurgaon, Haryana- 123003

Ref. No.....8...../Parya/SEIAA/5005-4451/2020Date: 25 November, 2024

विषय: Environmental Clearance for Sand/Morrum Mining from Yamuna River Bed at Gata No.- 621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha). File no- 5005-4451 को कारण-बताओ नोटिस।

महोदय,

राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण द्वारा आहूत 854वी बैठक दिनांक 15.11.2024 में निम्नानुसार निर्णय लिया गया-

SEIAA gone through the Order dated 14.08.2024 in Original Application No. 528/2024 Farukh Chouhan Applicant Versus SEIAA and noted that Hon'ble NGT vide order, dated 13.05.2024 constituted a joint committee comprising of representative of Member Secretary, CPCB, representative of Member Secretary, UPPCB, RO, MoEF&CC and DM, Shamli, operative para of the order dated 14.08.2024 states that:-

... "The joint Committee has also filed the report on 06.08.2024. The joint Committee during the visit had found that mining operation was closed and all the 2 machineries were removed from the site except the weighing bridge. The joint Committee has noted following violations:-

- "4.11. As per EC condition, the project proponent shall in 2 years conduct detailed replenishment Study duly authenticated by a QCI-NABET accredited consultant, and the District Mine Officer. But the PP has carried out replenishment Study Report (Pre-monsoon and Post monsoon) in year 2023 through nonNABET accredited consultant. Replenishment Study Report has been submitted to District Magistrate, Shamli on 05.07.2024.
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- 4.14. During visit, it was observed that illegal mining outside the lease area having area of approx. 30 bigha and depth more than 3 m is excavated.
- 4.15. The project proponent has submitted following six monthly compliance report of EC to MoEF&CC, UPPCB and Directorate of Environment, Govt. of UP:
- 4.15.1. January, 2022 to June, 2022-submitted by e-mail on 11.07.2022
- 4.15.2. July, 2022 to December, 2022-submitted on 30.06.2024 to MoEF& CC only.
- 4.15.3. January 2023 to June, 2023-submitted by e-mail on 06.07.2022
- 4.15.4. July, 2023 to Deceer, 2023-submitted by e-mail on 18.06.2024
- 4.15.5. January, 2024 to June, 2024-submitted by e-mail on 03.07.2024
- 4.16. The project proponent has submitted above six monthly compliance report to District Magistrate, Shamli on 11.07.2022, 22.01.2023, 06.07.2023, 22.01.2024 and 15.07.2024 respectively. However, six monthly compliance report was submitted after the timeline as mentioned in EC. Copy of e-mail and receiving copy along with EC compliance reports are annexed as Annexure-8.
- 4.17. The project proponent has not carried out adequate plantation in compliance of CTO & EC condition.
- 4.18. The project proponent has not carried out hydro-geological study, which violates the EC condition.
- 4.19. The project proponent has not obtained NOC for ground water abstraction from SGWA as per condition of CTO granted by UPPCB. The PP has applied for NOC on 10.06.2024.
- 4.20. During inspection, no mining activity was carried out. Hence, midstream mining could not ascertain. River Yamuna was observed flowing without obstacle."

Hence SEIAA opined to issue a show cause notice to the project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the joint committee. Project proponent is required to clarify the above within 15 days- As to why EC issued vide letter no. 810/parya/SEIAA/5005-4451/2020 dated 17.03.2021 should not be cancelled.

उपरोक्त निर्णय के क्रम मे पर्यावरण स्वच्छता प्रमाण-पत्र दिनांक 17.03.2021 में वर्णित सामान्य शर्तों का उल्लंघन किये जाने के कारण आपको कारण बताओ नोटिस निर्गत किया जाता है कि क्यो न पर्यावरण निदेशालय, उ०प्र० के पत्रांक 810/parya/SEIAA/5005-4451/2020 दिनांक 17.03.2021 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।

उपरोक्त कारण बताओ नाटिस का उत्तर पत्र प्राप्ति से 15 दिन के अन्दर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर पर्यावरण निदेशालय, उ०प्र० के पत्रांक 810/parya/SEIAA/5005-4451/2020 दिनांक 17.03.2021 द्वारा निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त करने की कार्यवाही प्रारम्भ कर दी जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

भवदीय,



(अजय कुमार शर्मा)
सदस्य सचिव

Annexure-13

प्रेषक,

उपनिदेशक/नोडल,एस0ई0आई0ए0ए0,
पर्यावरण निदेशालय, उ0प्र0,
विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

सेवा में,

1. जिलाधिकारी, जनपद- शामली।
2. निदेशक, भूतत्व एवं खनिकर्म विभाग, उ0प्र0।

पत्रांक : 81 /पर्या./सामान्य/2023

दिनांक 28 नवम्बर, 2024

विषय:- Order dated 14.08.2024 in Original Application No. 528/2024 Farukh Chouhan Applicant Versus State Level Environment Impact Assessment Authority Uttar Pradesh Respondent(s) के सम्बन्ध में।

महोदय,

कृपया उपरोक्त प्रस्ताव पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की 854वीं बैठक दिनांक 15.11.2024 मे विचार कर निम्नवत् संस्तुति की गई :-

SEIAA gone through the Order dated 14.08.2024 in Original Application No. 528/2024 Farukh Chouhan Applicant Versus SEIAA and noted that Hon'ble NGT vide order, dated 13.05.2024 constituted a joint committee comprising of representative of Member Secretary, CPCB, representative of Member Secretary, UPPCB, RO, MoEF&CC and DM, Shamli, operative para of the order dated 14.08.2024 states that:-

... "The joint Committee has also filed the report on 06.08.2024. The joint Committee during the visit had found that mining operation was closed and all the 2 machineries were removed from the site except the weighing bridge. The joint Committee has noted following violations:-

- 4.11. As per EC condition, the project proponent shall in 2 years conduct detailed replenishment Study duly authenticated by a QCI-NABET accredited consultant, and the District Mine Officer. But the PP has carried out replenishment Study Report (Pre-monsoon and Post monsoon) in year 2023 through nonNABET accredited consultant. Replenishment Study Report has been submitted to District Magistrate, Shamli on 05.07.2024.
- 4.12. During visit, only one pillar was found outside the lease area, which was located in the mid-stream of river. It is informed by the representative of project proponent, all pillar has been removed due to onset of monsoon and pillar located in midstream of Yamuna River was installed by the revenue department, Shamli. Necessary action may be taken by the District Magistrate, Shamli and ensure installation of pillar within lease area.
- 4.13. During visit, it was observed that another lease in the name of M/s Shiva Buildtech Private Limited was granted adjacent to the M/s P.C. Gupta & Company. It indicates that mining area is in cluster. As per specific condition no. 38 of EC, in case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 m and area is less than 05 Ha, but factually, the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the EC issued will stand revoked.
- 4.14. During visit, it was observed that illegal mining outside the lease area having area of approx. 30 bigha and depth more than 3 m is excavated.
- 4.15. The project proponent has submitted following six monthly compliance report of EC to MoEF&CC, UPPCB and Directorate of Environment, Govt. of UP:
 - 4.15.1. January, 2022 to June, 2022-submitted by e-mail on 11.07.2022

- 4.15.2. July, 2022 to December, 2022—submitted on 30.06.2024 to MoEF& CC only.
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- 4.16. The project proponent has submitted above six monthly compliance report to District Magistrate, Shamli on 11.07.2022, 22.01.2023, 06.07.2023, 22.01.2024 and 15.07.2024 respectively. However, six monthly compliance report was submitted after the timeline as mentioned in EC. Copy of e-mail and receiving copy along with EC compliance reports are annexed as Annexure-8.
- 4.17. The project proponent has not carried out adequate plantation in compliance of CTO & EC condition.
- 4.18. The project proponent has not carried out hydro-geological study, which violates the EC condition.
- 4.19. The project proponent has not obtained NOC for ground water abstraction from SGWA as per condition of CTO granted by UPPCB. The PP has applied for NOC on 10.06.2024.
- 4.20. During inspection, no mining activity was carried out. Hence, midstream mining could not ascertain. River Yamuna was observed flowing without obstacle."

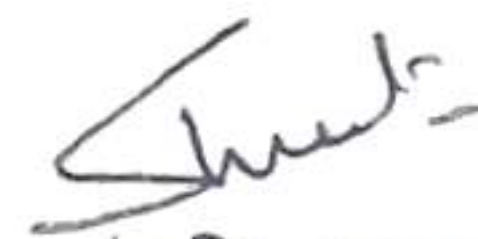
Hence SEIAA opined to issue a show cause notice to the project proponent regarding non-compliance of Environmental Clearance conditions as submitted by the joint committee. Project proponent is required to clarify the above within 15 days- As to why EC issued vide letter no. 810/parya/SEIAA/5005-4451/2020 dated 17.03.2021 should not be cancelled.

A letter shall be send to Director, Directorate of Geology and Mining, UP and DM, Shamli for necessary action.

प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक— यथोक्त।

भवदीया,



(श्रुति शुक्ला)

उप निदेशक/नोडल,

एस0ई0आई0ए0ए0

प्रेषक,

उपनिदेशक/नोडल, एस0ई0आई0ए0ए0,
पर्यावरण निदेशालय, उ0प्र0,
विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

Annexure-14

सेवा में,

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. क्षेत्रीय कार्यालय, पर्यावरण वन एवं मंत्रालय, केन्द्रीय भवन, 5 फ्लोर, सेक्टर-एच, अलीगंज, लखनऊ।

पत्रांक : 15 /पर्या./सामान्य/2023

दिनांक 24 जून, 2024

विषय:- Hon'ble NGT O.A. No. 528 of 2024 Farukh Chouhan & Anr. Versus SEIAA, Uttar Pradesh & Ors.

महोदय,

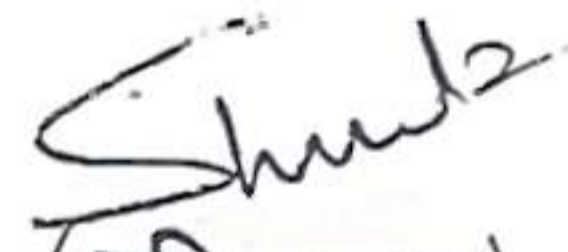
कृपया उपरोक्त प्रस्ताव पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की 819वीं बैठक दिनांक 11.06.2024 में विचार कर निम्नवत् संस्तुति की गई :-

SEIAA noted that the above project relates to River Bed Sand Mining Project (Area - 20.34 ha.) in River Yamuna at Gata Number 621ma, 622ma, Village - Mandawar - 4, Tehsil - Kairana; District - Shamli, U.P. Hence SEIAA opined that a letter shall be send to RO, MoEFCC and UPPCB for monitoring of Environmental Clearance conditions.

प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

भवदीया,


(श्रुति शुक्ला)

उप निदेशक/नोडल,
एस0ई0आई0ए0ए0